GOVERNMENT OF WEST BENGAL LEGISLATIVE DEPARTMENT

West Bengal Act LVIII of 1980

THE HOWRAH MUNICIPAL CORPORATION ACT, 1980.

[Passed by the West Bengal Legislature.]

[Assent of the President was first published in the Calcutta Gazette, Extraordinary, of the 30th November, 1981.]

[30th November, 1981.]

An Act to provide for better administration of the municipal affairs of Howrah by the establishment of a Municipal Corporation.

Whereas it is expedient to provide for better administration of the municipal affairs of Howrah by the establishment of a Municipal Corporation;

It is hereby enacted in the Thirty-first Year of the Republic of India, by the Legislature of West Bengal, as follows:—

PART I

CHAPTER I

Preliminary.

- 1. (1) This Act may be called the Howrah Municipal Corporation Act, 1980.
- Short title, application and commencement.

- (2) It shall apply to Howrah as defined in this Act.
- (3) It shall come into force on such date as the State Government may, by notification, appoint.
 - 2. In this Act, unless the context otherwise requires,—

Definitions.

- (1) "building" includes a house, outhouse, stable, privy, urinals, shed, hut, walls (other than a boundary wall not exceeding three metres in height) and any other such structure, whether of masonry, bricks, wood, mud, metal or any other material whatsoever, but does not include a hogla or other similar kind of temporary shed erected on ceremonial or festive occasions;
- (2) "building line" means the line which is in rear of the street alignment and up to which the main wall of a building of a land abutting on a street or projected public street may lawfully extend;

[West Ben. Act

(Part I.—Chapter I.—Preliminary.—Section 2.)

(3) "bustee" means an area containing land not less than seven hundred square metres in area occupied by or for the purposes of any collection of huts or other structures used or intended to be used for human habitation;

Explanation.—If any question arises as to whether particular area is or is not a bustee, the Corporation shall decide the question and its decision shall be final;

- (4) "by-law" means a by-law made by the Corporation under this Act;
- (5) "consolidated rate" includes the surcharge levied on the consolidated rate under this Act;
- (6) "Corporation" means the Howrah Municipal Corporatin established under this Act;
- (7) "corrupt practice" means any act deemed to be a corrupt practice under rules to be made by the State Government in this behalf;
- (8) "dangerous disease" means—
 - (a) cholera, plague, small-pox, cerebrospinal meningitis, diphtheria, tuberculosis, leprosy and syphilis, and
 - (b) any other epidemic, endemic, or infectious disease which the State Government may, by notification, declare to be a dangerous disease for the purposes of this Act;
- (9) "drain" includes a sewer, a house drain, a drain of any other description, a tunnel, a culvert, a ditch, a channel and any other device for carrying off sullage, sewage, offensive matter, polluted water, rain water or sub-soil water;
- (10) "drug" means any substance used as medicine or in the composition or preparation of medicine, whether for internal or external use, but does not include a drug within the meaning of clause (b) of section 3 of the Drugs and Cosmetics Act, 1940;

23 of 1940.

- (11) "elected member" includes a Councillor and Alderman;
- (12) "election authority" means the authority appointed by the State Government under section 33;
- (13) "erection of a building" or "to erect a building" means—
 - (a) to erect a new building on any site, whether previously built upon or not.

(Part I.—Chapter I.—Preliminary.—Section 2.)

- (b) to re-erect-
 - (i) any building of which more than one-half of the cubical contents above the level of plinth and within the exteral surface of its walls and roofs have been pulled down, burnt or destroyed, or
 - (ii) any building of which more than one-half of the superficial area of the external walls above the level of plinth has been pulled down, or
 - (iii) any frame-building of which more than half of the number of posts or beams in the external walls have been pulled down; or
- (c) to make any addition to a building including roofing or covering an open space between walls or buildings, or closing permanently any door or window in any external wall, or removing or reconstructing the principal staircase, or
- (d) to make such conversion, including conversion from one occupancy or use group to another, as may be determined by the Corporation by regulation;
- (14) "food" includes every article used for food or drink by man, other than drugs or water, and any article which ordinarily enters into or is used in the composition or preparation of human food, and also includes confectionary, flavouring and colouring matters, spices and condiments;
- (15) "Howrah" means the area described in Schedule I;
- (16) "hut" means any building, no substantial part of which excluding the walls up to a height of fifty centimetres above the floor or floor level is constructed of masonry, reinforced concrete, steel, iron or other metal;
- (17) "land or building" includes a bustee;
- (18) "market" shall be deemed to be synonymous with the expression "bazar" and shall mean—
 - (a) a place where persons assemble for the sale of meat, fish, fruit, vegetables, livestock, or any other article of food of a perishable nature, whether or not there is any collection of shops or warehouses or stalls for the sale of other articles in such place, or

(Part I.—Chapter I.—Preliminary.—Section 2.)

(b) any place of trade, other than a place referred to in subclause (a), where there is a collection of shops or warehouses or stalls exceeding such number as the Corporation may determine,

declared and licensed by the Corporation as a market;

- (19) "misbranded" includes all drugs or articles of food which enter into the composition of food, the package or mark or label of which bears any statement, design or device regarding such drugs or articles of food or the ingredients or substances contained therein as may be false or may mislead in any particular, and a drug or an article of food shall also be deemed to be misbranded if it is offered for sale under the name of another drug or article of food;
- (20) "new building" means and includes—
 - (a) any building constructed or in the process of construction after the commencement of this Act,
 - (b) any building which, having collapsed or having been demolished or burnt down for more than one-half of its cubical extent of the space contained within the external surface of its walls and roof and the upper surface of the floor of its lowest or only storey, is reconstructed wholly or partially after the commencement of this Act, whether the dimensions of the reconstructed building are the same as those of the original building or not,
 - (c) any building not originally constructed for human habitation which is converted into a place for human habitation after the commencement of this Act:

Explanation.—Sub-clause (b) applies whether more than one-half of the cubical extent of any building has collapsed or been demolished or burnt down at the same time or at different times;

- (21) "notification" means a notification published in the *Official Gazette*:
- (22) "occupier" includes any person for the time being paying or liable to pay to the owner the rent or any portion of the rent of the land or building in respect of which the word is used or for damages on account of the occupation of such land or building, and also a rent-free tenant:

Provided that an owner living in or otherwise using his own land or building shall be deemed to be the occupier thereof:

(Part I.—Chapter I.—Preliminary.—Section 2.)

- (23) "prescribed" with its grammatical variations means prescribed by rules made under this Act;
- (24) "private street" means any street, road, lane, gully, alley, passage or square which is not a public street, and includes any passage securing access to four or more premises belonging to the same or different owners, but does not include a passage provided in effecting a partition of any masonry building amongst joint owners where such passage is less than two metres and fifty centimetres wide:
- (25) "public street" means any street, road, lane, gully, alley, passage, pathway, square or court, whether a thoroughfare or not, over which the public have a right of way and includes—
 - (a) the roadway over any public bridge or causeway,
 - (b) the footway attached to any such street, public bridge or causeway, and
 - (c) the drains attached to any such street, public bridge or causeway,

and, where there is no drain attached to any such street, shall, unless the contrary is shown, be deemed to include all lands up to the outer wall of the premises abutting on the street, or, where a street alignment has been fixed and the area within such alignment has been acquired by the Corporation and the alignment has been demarcated or is capable of being demarcated, up to such alignment;

- (26) "regulation" means a regulation made by the Corporation under this Act;
- (27) "rules" means rules made by the State Government under this Act;
- (28) "slaughter-house" means any place used for the slaughter of cattle, sheep, goats, kids or pigs for the purpose of selling the flesh thereof as meat:
- (29) "street alignment" means the line dividing the land comprised in and forming part of a street from the adjoining land;
- (30) "year" means a financial year beginning on the first day of April.

(Part II.—Constitution and Government.—Chapter II.—The Municipal Authorities.—Sections 3-5.)

PART II

Constitution and Government.

CHAPTER II

The Municipal Authorities.

The municipal authorities.

- 3. The following shall be the municipal authorities for the purposes of carrying out the provisions of the Act, namely:—
 - (a) the Corporation,
 - (b) the Mayor-in-Council, and
 - (c) the Mayor.

The Corporation.

- 4. (1) With effect from such date as the State Government may, by notification, appoint, there shall be a Corporation charged with the municipal government of Howrah, to be known as the Howrah Municipal Corporation.
- (2) The Corporation shall be a body corporate with perpetual succession and a common seal, and may by its name sue and be sued.
- (3) All properties, along with all rights therein of whatever nature, used, enjoyed or possessed by the Commissioners of the Howrah Municipality constituted under the Bengal Municipal Act, 1932, or by any Gram Panchayat or Panchayat Samiti constituted under the West Bengal Panchayat Act, 1973, as the case may be, included within Howrah immediately before the date of constitution of the Corporation, shall, on and from that date vest in the Corporation.

Ben. Act XV of 1932.

West Ben. Act XLI of 1973

- (4) All rights, liabilities and obligations of the Commissioners and the Gram Panchayats or Panchayat Samitis referred to in sub-section (3) subsisting immediately before the date of constitution of the Corporation, in relation to any matter provided for in this Act, shall be enforceable by or against the Corporation.
- (5) Subject to the provisions of this Act, the Corporation shall be entitled to acquire, hold and dispose of property.

Constitution of the Corporation.

- 5. (1) The Corporation shall consist of the following members, namely:—
 - (a) fifty elected Councillors,
 - (b) two Councillors of whom-
 - (i) one shall be the Chief Executive Officer of the Calcutta Metropolitan Development Authority, constituted under the Calcutta Metropolitan Development Authority Act, 1972, ex officio, and

West Ben. Act XI of 1972.

The Howrah Municipal Corporation Act, 1980.

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West Ben.

1956.

Act XIV of

(Part II.—Constitution and Government.—Chapter II.—The Municipal Authorities.—Sections 6, 7.)

- (ii) the other shall be the Chairman of the Board of Trustees for the Improvement of Howrah, constituted under the Howrah Improvement Act, 1956, ex officio, and
- (c) three Aldermen to be elected by the Councillors referred to in clause (a).
- (2) The fifty Councillors referred to in clause (a) of sub-section (1) shall be elected by the constituencies, each constituency electing one Councillor, and for this purpose each ward of the Corporation described in Schedule II shall constitute a constituency.
- (3) The three Aldermen referred to in clause (c) of sub-section (1) shall be elected in such manner as may be prescribed.
- 6. (1) There shall be a Mayor-in-Council consisting of the Mayor, the Deputy Mayor and such number of other elected members of the Corporation, not exceeding five, as the State Government may from time to time determine.

Coustitution of Mayor-in-Council.

- (2) The Deputy Mayor and other elected members referred to in sub-section (1) shall be nominated by the Mayor as soon as possible after he assumes office.
- (3) Any casual vacancy in the office of the Deputy Mayor or other member referred to in sub-section (1) by reason of death, resignation, removal or otherwise shall be filled up by the Mayor:

Provided that no act or proceedings of the Mayor-in-Council shall be called in question or shall become invalid merely by reason of any vacancy in the office of the Deputy Mayor or other members referred to in sub-section (1).

- (4) The manner of transaction of business of the Mayor-in-Council shall be such as may be determined by the Corporation by regulation.
- (5) The Mayor-in-Council shall be collectively responsible to the Corporation.
- 7. A member of the Mayor-in-Council other than the Mayor shall hold office from the date of his nomination to the Mayor-in-Council until—

Term of office of the member of the Mayor-in-Council.

- (a) he ceases to be a member of the Corporation, or
- (b) he resigns his office by writing under his hand addressed to the Mayor in which case the resignation shall take effect from he date of its acceptance, or
- (c) he is removed from office by a written order of the Mayor, or

(Part II.—Constitution and Government.—Chapter II.—The Municipal Authorities.—Sections 8, 9.)

- (d) the Mayor ceases to hold office, or
- (e) a newly elected Mayor in the event of the death of a Mayor enters upon his office.

Election of Mayor and Chairman.

- 8. The elected members of the Corporation shall elect from amongst themselves.—
 - (a) at the first meeting of the Corporation after a general election,—(i) one member to be the Mayor, and (ii) one member to be the Chairman, and
 - (b) so often as a vacancy in the office of the Mayor or the Chairman, as the case may be, occurs by reason of death, resignation, removal or otherwise and within one month of the occurrence of such vacancy, one member to be the Mayor or the Chairman, as the case may be,

who shall assume office forthwith after taking such oath of secrecy as may be prescribed.

Term of office of Mayor or Chairman.

- 9. (1) A Mayor or a Chairman, as the case may be,—
 - (a) shall cease to hold office as such forthwith if he ceases to be a member of the Corporation;
 - (b) may, at any time, by giving notice in writing to the Corporation, resign his office and such resignation shall take effect from such date as may be specified in the notice or, if no such date is specified, from the date of its receipt by the Corporation;
 - (c) may be removed from office by a resolution carried by a majority of the total number of elected members of the Corporation at a special meeting of the Corporation called for this purpose upon a requisition made in writing by not less than one-third of the elected members of the Corporation:

Provided that no such resolution shall be moved before the expiry of six months from the date of assumption of office by a Mayor or a Chairman, as the case may be:

Provided further that if such resolution is not carried by a majority of the total number of elected members of the Corporation, no further resolution for the removal of the Mayor or the Chairman, as the case may be, shall be moved before the expiry of a period of six months from the date on which the former resolution was moved.

(Part II.—Constitution and Government.—Chapter II.—The Municipal Authorities.—Section 10.)

- (2) Notwithstanding the povisions of sub-section (1), except when an order of supersession has been made under section 53, the Mayor or the Chairman, as the case may be, whose office becomes vacant by reason of the provisions of sub-section (1), shall continue to hold office as such until his successor, elected under the provisions of this Chapter, enters upon his office.
- 10. (1) The Corporation shall, at its first meeting in each year or as soon as may be at any meeting subsequent thereto, constitute a Municipal Accounts Committee.

Municipal Accounts Committee.

- (2) The Municipal Accounts Committee shall consist of-
 - (a) such number of persons, not being less than three and more than five, as the Corporation may determine, to be elected by the members of the Corporation from amongst themselves in accordance with the system of proportional representation by means of the single transferable vote by secret ballot, the members of the Mayor-in-Council not being eligible for election; and
 - (b) such number of persons, not being more than two and not being members or officers or other employees of the Corporation, having knowledge and experience in financial matters, as may be nominated by the Mayor-in-Council.
- (3) The members of the Municipal Accounts Committee shall elect from amongst themselves one member to be its Chairman.
- (4) Subject to the other provisions of this Act, the members of the Municipal Accounts Committee shall hold office till a new committee is constituted.
- (5) Subject to the provisions of this Act and the rules and the regulations made thereunder, it shall be the duty of the Municipal Accounts Committee—
 - (a) to examine the accounts of the Corporation showing the appropriation of sums granted by the Corporation for its expenditure and the annual financial accounts of the Corporation;
 - (b) to examine and scrutinise the report on the accounts of the Corporation by the auditors appointed under section 77 and to satisfy itself that the monies shown in the accounts as having been disbursed were available for, and applicable to, the services or purposes to which they have been applied and that the expenditure was incurred in accordance with the authority governing the same;

(Part II.—Constitution and Government.—Chapter II.—The Municipal Authorities.—Section 11.)

- (c) to submit a report to the Corporation every year and from time to time on such examination and scrutiny;
- (d) to consider the report of the auditor in cases where the Corporation requires him to conduct a special audit of any receipt or expenditure of the Corporation or to examine the accounts of stores and stocks of the Corporation; and
- (e) to discharge such other functions as may be prescribed.
- (6) The Municipal Accounts Committee may call for any book or document relating to the accounts of the Corporation under examination and may send for such officers of the Corporation as it may consider necessary for explaining any matter in connection with such examination.
- (7) The manner of transaction of business of the Municipal Accounts Committee shall be such as may be determined by the Corporation by regulations:

Provided that the persons nominated under clause (b) of subsection (2) shall have no right of voting at the meeting of the Municipal Accounts Committee.

Borough Committee.

- 11. (1) The Corporation shall, at its first meeting after the election of members thereto or as soon as may be thereafter, group the wards of the Corporation mentioned in Schedule II into five boroughs so that each borough consists of ten contiguous wards, and constitute a Borough Committee for each borough.
- (2) Each Borough Committee shall consist of the Councillors, other than the members of the Mayor-in-Council, elected from the wards constituting the Borough.
- (3) A member of the Borough Committee representing a constituent ward shall hold office till he ceases to be the Councillor representing such ward.
- (4) The members of each Borough Committee shall elect from amongst themselves one member to be its Chairman.
- (5) The Chairman may at any time resign his office by giving notice in writing to the Mayor and the resignation shall take effect from the date of its acceptance by the Mayor.
- (6) A Borough Committee shall, subject to the general supervision and control of the Mayor-in-Council, discharge, within the local limits of the borough, the functions of the Corporation relating to collection and removal of garbage, house connections for water supply and sewerage, removal of accumulated water on streets and public places due to rain or

(Part II.—Constitution and Government.—Chapter II.—The Municipal Authorities.—Section 12.—Chapter III.—A. Officers and other employees of the Corporation.—Section 13.)

any other causes, health immunization services, improvement of bustee and such other functions as the Corporation may require it to discharge or as may be specified by regulations, and the officers and employees of the Corporation working within the local limits of the borough shall carry out the directions of the Borough Committee given in this behalf.

- (7) The manner of transaction of business of the Borough Committee shall be such as may be determined by the Corporation by regulations.
- 12. The Mayor, the Chairman, the Deputy Mayor, the members of the Mayor-in-Council and the members of the Committee constituted in accordance with the provisions of this Chapter shall be given such remuneration and facilities as may be prescribed.

Remuneration and facilities of Mayor, Chairman, Deputy Mayor, members of the Mayorin-Council and members of Committees.

CHAPTER III

- A. Officers and other employees of the Corporation.
- 13. (1) The Corporation shall have the following officers, namely:—
 - (a) the Commissioner.
 - (b) the Controller of Finances,
 - (c) the Chief Auditor,
 - (d) the Chief Engineer,
 - (e) the Chief Architect,
 - (f) the Health Officer, and
 - (g) the Secretary.
- (2) The Commissioner, the Controller of Finance and the Chief Auditor shall be appointed—
 - (a) by the State Government in consultation with the Mayor-in-Council, by notification, from amongst persons who are or have been in the service of the Government, or
 - (b) if so directed by the State Government, by the Mayor-in-Council in consultation with the State Public Service Commission:

(Part II.—Constitution and Government,—Chapter III.—A. Officers and other employees of the Corporation.—Section 14.)

Provided that the appointment of officers under clause (a) shall be on such terms and conditions and for such period, not exceeding five years in the first instance, as the State Government may determine:

Provided further that the State Government may, in consultation with the Mayor-in-Council, extend the period from time to time, so, however, that the total period of extension does not exceed five years.

- (3) The other officers referred to in clauses (d), (e), (f) and (g) of subsection (1) shall be appointed by the Mayor-in-Council in consultation with the State Public Service Commission.
- (4) The method of, and the qualifications required for, recruitment, and the terms and conditions of service including discipline, control and conduct, of the officers appointed by the Mayor-in-Council shall be such as may be prescribed.
- (5) Notwithstanding anything contained in the foregoing provisions of this section, the State Government may, at any time in the case of any officer appointed under clause (a) of sub-section (2) as the Commissioner or as the Controller of Finances or as the Chief Auditor, terminate his appointment as such:

Provided that if, in the case of any such officer, the Mayor-in-Council so decides, the State Government shall terminate the appointment of such officer.

- 14. (1) The Commissioner, the Controller of Finances and the Chief Auditor shall be paid out of the Municipal Fund such salaries and allowances as may, from time to time, be determined by the State Government.
- (2) If any of the officers referred to in sub-section (1) is in the service of Government, the Corporation shall make such contribution towards his passages, leave allowances, pension and provident fund as may be required by or under the conditions of his service under Government or the terms and conditions of his service under the Corporation, as the case may be, to be paid by or for him.
- (3) If any of the officers referred to in sub-section (1) is not an officer in the service of Government, his leave allowances, retirement benefits and contribution to provident fund shall be such as may be prescribed:

Provided that-

(a) the amount of leave and leave allowances or retirement benefits shall in no case, except with the special sanction of the State Government, exceed the amount admissible to Government servants of equivalent rank; and

Salary and other conditions of service of Commissioner and other officers appointed by the State Government.

(Part II.—Constitution and Government.—Chapter III.—A. Officers and other employees of the Corporation.—Sections 15-17.)

- (b) the conditions of grant of such leave and the conditions or retirement shall in no case, except with the special sanction of the State Government, be more favourable than those for the time being applicable to such Government servants.
- 15. If any vacancy occurs in the office of any of the officers referred to in clause (a) of sub-section (2) of section 13 by reason of death, resignation, removal or otherwise, the State Government may appoint another person to officiate in his place for a period not exceeding six months.

Casual vacancies in the office of Commissioner, Controller of Finances and Chief Auditor.

16. (1) The posts of officers and employees of the Corporation, other than those referred to in clauses (a) to (g) of sub-section (1) of section 13, shall constitute the establishment of the Corporation.

Establishment of the Corporation.

- (2) The Corporation shall, by regulation, classify the posts of officers and employees constituting the establishment of the Corporation into such categories as it may consider necessary and shall maintain a schedule of posts indicating the designation, grade and number of sanctioned posts within such category.
- (3) The Mayor-in-Council shall consider any proposal for revision in the Schedule of posts and place the same with its recommendation, if any, before the Corporation for approval before the presentation of the budget estimate to the Corporation by the Mayor:

Provided that no upward revision of the size of the establishment of the Corporation shall be made without the prior sanction of the State Government if the number of posts to be created in a year is more than one per cent. of the total number of posts comprised in the establishment:

Provided further that no post carrying a monthly salary of more than one thousand rupees or a salary rising by periodical increments to more than one thousand rupees shall be created without the sanction of the State Government.

- 17. (1) The method of, and the qualifications required for, recruitment to posts of different categories constituting the establishment of the Corporation shall be such as may be prescribed.
- (2) Subject to provisions of this Act, appointment to all the posts of officers and employees constituting the establishment of the Corporation shall be made by the Commissioner with the approval of the Mayor-in-Council.

Appointment. (Part II.—Constitution and Government,—Chapter III.—A. Officers and other employees of the Corporation.—Section 18.—B.

Municipal Service Commission.—Sections 19, 20.)

Terms and conditions of service of officers and employees.

18. The Corporation may, by regulation, provide for the terms and conditions of service including discipline, control and conduct of officers and other employees constituting the establishment of the Corporation.

B. Municipal Service Commission.

Constitution of Municipal Service Commission.

- 19. (1) The Corporation shall, as soon as may be after the commencement of this Act, constitute a Municipal Service Commission to be known as the Howrah Municipal Service Commission consisting of—
 - (a) a Chairman, and
 - (b) two other members.
- (2) The Chairman and one of the other members shall be nominated by the Mayor-in-Council and one member shall be nominated by the State Government.
- (3) The Municipal Service Commission shall perform such duties and in such manner as may be prescribed.
 - (4) The State Government shall also prescribe—
 - (a) the term of office, salaries, allowances (if any) and conditions of service, of the Chairman and other members of the Municipal Service Commission,
 - (b) the number of officers and other employees of the Municipal Service Commission and their salaries and allowances, and
 - (c) the terms and conditions of service including discipline, control and conduct of officers and other employees of the Municipal Service Commission.

Payment of salaries and allowances of the Chairman and other members, officers and employees of the Municipal Service Commission. 20. The salaries and allowances, if any, of the Chairman and other members of the Municipal Service Commission and the officers, and other employees thereof shall be paid from the Municipal Fund.

(Part II.—Constitution and Government.—Chapter III.—C. Powers and functions of the Municipal authorities and the Officers of the Corporation.—Sections 21-24.)

C. Powers and functions of the Municipal authorities and the Officers of the Corporation.

21. Subject to the provisions of this Act and the rules and the regulations made thereunder, the municipal government of Howrah shall vest in the Corporation.

Powers of the Corporation.

22. (1) Subject to the provisions of this Act and the rules and the regulations made thereunder, the executive power of the Corporation shall be exercised by the Mayor-in-Council.

Powers and functions of the Mayor-in-Council.

- (2) All executive actions of the Mayor-in-Council shall be expressed to be taken in the name of the Corporation.
- 23. (1) The Mayor shall exercise such powers and discharge such functions as are conferred on him by or under this Act.

Powers and functions of the Mayor.

- (2) The Mayor shall preside over a meeting of the Mayor-in-Council which shall meet at such place and at such time as the Mayor may direct.
- (3) The matters to be discussed at a meeting of the Mayor-in-Council shall be prepared under the direction of the Mayor and shall be circulated to the members of the Mayor-in-Council in such manner as the Mayor may determine.
- (4) The Mayor shall allot among the members of the Mayor-in-Council such business of the Corporation and in such manner as the thinks fit.
- (5) The Mayor may, if he is of opinion that immediate execution of any work (which ordinarily requires the approval of the Corporation or the Mayor-in-Council) is necessary, direct the execution of such work:

Provided that the Mayor shall report forthwith to the Corporation or the Mayor-in-Council, as the case may be, the action taken under this sub-section and the reasons therefor.

- 24. (1) In the event of the occurrence of any vacancy in the office of the Mayor by reason of his death, the Deputy Mayor shall act as Mayor until the date on which a new Mayor elected in accordance with the provisions of this Act to fill such vacancy enters upon his office.
- (2) When the Mayor is unable to discharge his functions owing to absence, illness or any other cause, the Deputy Mayor shall discharge his functions until the date on which the Mayor resumes his duties.
- (3) Subject to the other provisions of this Act, the Deputy Mayor shall, while acting as, or discharging the functions of, the Mayor under this section, have all the powers of the Mayor.

The Deputy Mayor to act as Mayor or to discharge his functions during casual vacancy in the office, or during the absence, of Mayor. (Part II.—Constitution and Government.—Chapter III.—C. Powers and functions of the Municipal authorities and the Officers of the Corporation.—Sections 25-28.)

Powers and functions of the Commissioner.

- 25. The Commissioner shall be the principal executive officer of the Corporation and shall, subject to the supervision and control of the Mayor,—
 - (a) exercise the powers and perform the functions specifically conferred or imposed on him by or under this Act or by any other law for the time being in force;
 - (b) assign the duties, and exercise supervision and control over the acts and proceedings, of all officers and employees of the Corporation other than the Chief Auditor;
 - (c) shall be responsible for the custody of all records other than papers and documents connected with the proceedings of the Corporation and the Mayor-in-Council and the Accounts Committee and shall preserve the same in such manner and for such period as may be determined by regulations;
 - (d) shall be responsible for the preparation of the annual report on the working of the Corporation and such report shall be prepared as soon as may be after the first day of April each year and not later than such date as may be fixed by the State Government and shall be placed before the Corporation for consideration before the same is forwarded to the State Government.

Powers and functions of the Secretary.

- **26.** (1) The Secretary shall be Secretary to the Corporation and the Accounts Committee and shall exercise such powers and discharge such functions as are conferred on him by or under this Act or as may be assigned to him by the Commissioner.
- (2) The Secretary shall be responsible for the custody of all papers and documents connected with the proceedings of the Corporation and the Accounts Committee and shall preserve the same in such manner and for such period as may be determined by regulations.

Financial powers of the Corporation, Mayor-in-Council and Commissioner.

27. The financial powers of the Corporation or the Mayor-in-Council or the Commissioner shall be such as may be prescribed.

Delegation of powers and functions.

28. (1) The Corporation may by resolution delegate, subject to such conditions as may be specified in the resolution, any of its powers or functions to the Mayor-in-Council.

(Part II.—Constitution and Government.—Chapter III.—C. Powers and functions of the Municipal authorities and the Officers of the Corporation.—Section 29.—Chapter IV.—Election of Councillors and Aldermen.—Sections 30, 31.)

- (2) The Mayor-in-Council may by order delegate, subject to such conditions as may be specified in the order, any of its powers or functions to the Mayor or to the Commissioner.
- (3) Subject to such standing orders as may be made by the Mayor-in-Council in this behalf.—
 - (a) the Mayor may by order delegate, subject to such conditions as may be specified in the order, any of his powers or functions to the Deputy Mayor or to the Commissioner;
 - (b) the Commissioner may by order delegate, subject to such conditions as may be specified in the order, any of his powers or functions to any other officer or any employee of the Corporation; and
 - (c) any officer of the Corporation other than the Commissioner may by order delegate, subject to such conditions as may be specified in the order, any of his powers or functions to any other officer subordinate to him.
- (4) Notwithstanding anything contained in this section, the Mayor-in-Council, the Mayor, the Commissioner, or the other Officer referred to in clause (c) of sub-section (3) shall not delegate—
 - (a) any of its or his powers or functions delegated to it or him under this section, or
 - (b) such of its or his powers or functions as may be prescribed.
- 29. If any doubt arises as to whether any particular power or function appertains to any municipal authority or the Commissioner, the Mayor shall refer the matter to the State Government and the decision thereon of the State Government shall be final.

Doubts as to powers or functions of Municipal authorities.

CHAPTER IV

Election of Councillors and Aldermen.

30. There shall be an electoral roll for Howrah showing the names of persons qualified to vote and the electoral roll shall be prepared in accordance with the provisions of this Act and the rules made thereunder.

Electoral roll for Howrah.

- 31. (1) A person shall be disqualified for registration in the electoral roll if he—
 - (a) is not a citizen of India, or
 - (b) is of unsound mind and stands so declared by a competent court, or

Disqualification for registration in electoral roll.

(Part II.—Constitution and Government.—Chapter IV.—Election of Councillors and Aldermen.—Sections 32-35.)

- (c) is for the time being disqualified from voting under the provisions of this Act or any other law relating to corrupt practices and other offences in connection with elections.
- (2) The name of any person who becomes so disqualified after registration shall forthwith be struck off the electoral roll:

Provided that the name of any person struck off by reason of a disqualification under clause (c) of sub-section (1) shall forthwith be restored if such disqualification is, during the period such roll is in force, removed under any law authorising such removal.

Bar of registration for more than once.

32. No person shall be entitled to be registered in the electoral roll for more than one constituency or more than once in the electoral roll of any constituency.

Authority for preparation and revision of electoral roll.

- 33. (1) The State Government shall, by notification, and on such terms and conditions as it thinks fit, appoint an election authority and such number of assistant election authorities as may be necessary for the preparation, publication, revision, correction and maintenance of the electoral roll and for holding of election under this Act.
- (2) The election authority may appoint such staff for such period and on such pay as the State Government may sanction.
- (3) The salary of the election authority, the assistant election authorities and the staff appointed under sub-section (2) and all other expenses relating to the establishment of such authority or authorities shall be paid out of the Municipal Fund.

Conditions for registration.

- 34. Subject to other provisions of this Act, every person, who—
 - (a) is not less than eighteen years of age on the qualifying date, and
 - (b) is ordinarily resident in Howrah, shall be entitled to be registered in the electoral roll of Howrah.

Explanation.—For the purposes of this Chapter, the expression "qualifying date", in relation to the preparation or revision of an electoral roll, shall mean the first day of such month of the year in which it is so prepared or revised as may be specified by the State Government by notification.

Meaning of ordinarily resident.

35. (1) A person shall be deemed to be ordinarily resident in Howrah if he generally resides in Howrah for a period of not less than one hundred and eighty-five days in a period of twelve months preceding the qualifying date:

(Part II.—Constitution and Government.—Chapter IV.—Election of Councillors and Aldermen.—Section 36.)

Provided that-

- (a) a person shall not be deemed to be ordinarily resident in Howrah on the ground only that he owns, or is in possession of, a dwelling house therein; or
- (b) a person, who is a patient in any establishment maintained wholly or mainly for the reception and treatment of persons suffering from mental diseases or who is detained in prison or other legal custody at any place, shall not by reason thereof be deemed to be ordinarily resident therein.

Explanation.—A person shall be deemed to "reside" in any dwelling house or hut which or some portion of which he sometimes, although not uniterruptedly uses as a sleeping apartment, and suc' person shall not be deemed to have ceased to "reside" therein merely because he is absent from it or has elsewhere another dwelling house or hut in which he resides, if there is the liberty of returning to it or if there is no abandonment of the intention of returning to it at any time.

- (2) If in any case a question arises as to whether a person is ordinarily resident in Howrah at any relevant time the question shall be determined with reference to all the facts of the case and to such rules as may be made in this behalf by the State Government.
- 36. (1) The electoral roll for Howrah shall be prepared by the election authority in the prescribed manner by reference to the qualifying date and shall come into force immediately upon its final publication in accordance with the rules made by the State Government.

Preparation, revision and correction of electoral

- (2) The electoral roll shall be prepared separately for each constituency, there being several parts for different areas within each constituency.
- (3) The electoral roll shall, unless otherwise directed by the State Government for reasons to be recorded in writing, be revised—
 - (i) before each general election to the Corporation, and
 - (ii) before each bye-election to fill a casual vacancy.
- (4) If the election authority, on an application made to it or of its own motion, is satisfied after such enquiry as it thinks fit that any entry in the electoral roll is or has been erroneous or defective in any particular, the election authority shall, subject to such general or special directions, if any, as may be given by the State Government in this behalf, correct the entry.
- (5) Every person whose name appears in the electoral roll for any constituency shall, so long as such roll remains in force, be entitled, subject to the provisions of this Act, to vote at an election from the said constituency:

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(Part II.—Constitution and Government.—Chapter IV.—Election of Councillors and Aldermen.—Sections 37-40.)

Provided that no such person shall vote at an election of Councillors, if he—

- (a) has been adjudged by a competent court to be of unsound mind, or
- (b) has voluntarily acquired the citizenship of a foreign State, or
- (c) has been convicted of an offence under Chapter IXA of the Indian Penal Code punishable with imprisonment, or has been found in a proceeding by the Court to have committed a corrupt practice within the meaning of this Act.

Appeal.

37. An appeal by any person aggrieved by any entry in, or omission from, the electoral roll or by any order or decision of the election authority shall, in accordance with such procedure as may be prescribed, lie to such appeallate authority as the State Government may, by notification, appoint.

Bar to jurisdiction of civil courts.

- No civil court shall have jurisdiction—
 - (a) to entertain or adjudicate upon any question whether any person is or is not entitled to be registered in the electoral roll for Howrah, or
 - (b) to question the legality of any action taken by or on behalf of the election authority under this Act.

General disqualifications for being elected Councillor or Alderman.

- **39.** A person shall not be qualified for being elected a Councillor or Alderman, if he—
 - (a) is not entitled to vote at the election for any constituency of the Corporation; or
 - (b) is under twenty-one years of age; or
 - (c) is officer or employee of the Corporation; or
 - (d) has any share or interest, direct or indirect, in any contract or employment with, by or on behalf of, the Corporation; or
 - (e) has not paid any sum certified by the auditors to be due from him.

Term of office of Councillors and Aldermen. **40.** (1) A Councillor or an Alderman shall hold office for a term of five years from the date of his election as Councillor or Alderman, as the case may be:

Provided that a Councillor or an Alderman elected against a casual vacancy shall hold office for the unexpired portion of the term of office of the Councillor or the Alderman, as the case may be, whose place he fills.

(2) A Councillor or an Alderman may, at any time, by giving notice in writing to the Chairman, resign his office and such resignation shall take effect from such date as may be specified, in the notice, or if no such date is specified, from the date of its receipt by the Chairman.

(Part II.—Constitution and Government.—Chapter IV.—Election of Councillors and Aldermen.—Sections 41, 42.—Chapter V.—Conduct of Business.—Sections 43-45.)

41. A person shall not be qualified for being elected as an Alderman if he was a candidate for being elected as a Councillor in a general election immediately preceding the election of Aldermen.

Bar to election as Alderman.

42. The procedure for holding elections of the Councillors and Aldermen shall be such as may be prescribed.

Procedure for holding elections.

CHAPTER V

Conduct of Business.

43. (1) The Chairman shall at the beginning of each calendar year nominate from amongst the elected members of the Corporation a panel of not more than three presiding officers and specify a sequence in which any one of them may preside over the meetings of the Corporation in the absence of the Chairman.

Nomination of a panel of presiding officers.

- (2) A member nominated under sub-section (1) shall hold office until a new panel of presiding officers in nominated.
- **44.** (1) The Corporation shall meet not less than once in every month for the transaction of business.

Meetings.

- (2) The Chairman may, whenever he thinks fit, and shall, upon a requisition in writing by not less than ten elected members of the Corporation, convene a meeting of the Corporation.
- (3) Any meeting may be adjourned until the next or any subsequent date, and an adjourned meeting may be further adjourned in the like manner.
- **45.** (1) The first meeting of the Corporation after a general election shall be held as early as possible after the publication of the results of the election of Aldermen under the rules made under this Act and shall be convened by the Secretary.

First meeting of the Corporation after general election.

(2) Notwithstanding anything contained in this Act the first meeting of the Corporation for the election of the Mayor and the Chairman shall be presided over by a member to be nominated by the State Government in this behalf:

Provided that such member shall not himself be a candidate for such election.

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(Part II.—Constitution and Government.—Chapter V.— Conduct of Business.—Sections 46, 47.)

- (3) In the case of equality of votes obtained by the candidates for election as Mayor or Chairman, the election shall be made by lot to be drawn in presence of the candidates in such manner as Presiding Officer may determine.
- (4) The Presiding Officer shall report to the State Government the names of the persons elected as Mayor or Chairman and the State Government shall publish such names in the Official Gazette.

Notice of meeting and list of business. 46. A list of the business to be transacted at every meeting of the Corporation except at an adjourned meeting shall be sent by the Secretary to the registered address of each member of the Corporation at least seventy-two hours before the time fixed for such meeting; and no business shall be brought before, or transacted at, any meeting other than the business of which notice has been so given:

Provided that any member of the Corporation may send or deliver to the Secretary notice of any resolution so as to reach him at least seventytwo hours before the time fixed for the meeting and the Secretary shall with all possible despatch take steps to circulate such resolution to every member of the Corporation in such manner as he may think fit.

Explanation.—In this section, "registered address" means the address for the time being entered in the register of addresses of members of the Corporation to be maintained by the Secretary.

Quorum.

- 47. (1) The quorum necessary for the transaction of business at a meeting of the Corporation shall be one-forth of the total number of members of the Corporation.
- (2) If at any time during a meeting of the Corporation there is no quorum it shall be the duty of the Chairman or the person presiding over such meeting either to adjourn the meeting or to suspend it till there is a quorum.
- (3) Where a meeting has been adjourned under sub-section (2), the business which would have been brought before such meeting if there had been a quorum, shall be brought before and may be transacted at an adjourned meeting, whether there is a quorum or not.
- (4) All matters required to be decided by the Corporation at a meeting shall, save as otherwise provided in this Act, be determined by a majority of the members of the Corporation present and voting at such meeting.

(Part II.—Constitution and Government.—Chapter V.— Conduct of Business.—Sections 48-52.)

48. (1) The Chairman or, in his absence, a member of the panel of Presiding Officers nominated under section 43 shall preside at every meeting of the Corporation:

Presiding officer of a meeting of the Corporation.

Provided that when a meeting is held to consider a motion for the removal of the Chairman, the Chairman shall not preside at such meeting.

- (2) In the absence of the Chairman and all members of the panel of the Presiding Officers as aforesaid from a meeting of the Corporation, the elected members present shall choose from amongst themselves one member to preside over the meeting.
- (3) The Chairman or the person presiding over a meeting of the Corporation shall have and exercise only a casting vote in all cases of equality of votes.
- **49.** (1) Any Councillor or Alderman may give notice of raising discussion on a matter of urgent public importance to the Secretary specifying the matter to be raised.

Discussion on urgent public matters.

- (2) Such notice supported by the signature of at least two other elected members shall reach the Secretary at least seventy-two hours before the date on which such discussion is sought and the Secretary shall promptly place it before the Chairman or, in his absence, any member or the panel of Presiding Officers and circulate the same among the members in such manner as he may think fit.
- 50. A Councillor or an Alderman may, in such manner as may be prescribed, ask the Mayor-in-Council questions on any matter relating to the administration of the Corporation on the municipal government of Howrah and all such questions shall be answered by the Mayor or any other member of Mayor-in-Council.

Questions on matters relating to administration.

51. (1) Any Councillor or Alderman may ask for a statement from the Mayor-in-Council on an urgent matter relating to the administration of the Corporation on the municipal government of Howrah by giving a notice to the Secretary at least one hour before the commencement of the sitting on any day.

Statements on matters relating to administration.

- (2) The Mayor or a member of the Mayor-in-Council may accordingly make a brief statement on the same day or fix a date for the same.
- **52.** Minutes of the proceedings of each meeting of the Corporation shall be circulated to all the members of the Corporation and shall at all reasonable times be available at the office of the Corporation for inspection by any member of the Corporation, free of cost, and by any other persons on payment of such fee as the Corporation may determine.

Circulation of minutes and inspection of minutes and reports of proceedings. (Part II.—Constitution and Government.—Chapter VI.— Control.—Sections 53, 54.)

CHAPTER VI

Control.

Power of the State Government to supersede the Corporation. 53. (1) If in the opinion of the State Government, the Corporation has shown its incompetence, or has persistently made default, in the performance of the duties or in the exercise of the functions imposed on it by or under this Act or any other law, or has exceeded or abused its powers, the State Government may, by an order published, with the reasons for making it, in the *Official Gazette*, declare the Corporation to be incompetent, or in default, or to have exceeded or abused its powers, as the case may be, and supersede it, either entirely or in respect of such functions as may be specified in the order, for such period not exceeding twelve months, as may be specified in the order:

Provided that no such order shall be made by the State Government unless—

- (a) a notice has been given to the Corporation specifying therein a period within which the Corporation may submit representation, if any, against the proposed order; and
- (b) such representation has been considered by the State Government.
- (2) The State Government may, if it considers necessary so to do, by order extend the period of supersession so, however, that the total period of supersession does not exceed eighteen months.

Consequences of supersession.

- 54. (1) With effect from the date of an order made under section 53,—
 - (a) all members of the Corporation, the Mayor-in-Council and any Committee of the Corporation constituted under this Act shall vacate their respective offices, except in a case where the supersession is partial, and
 - (b) all the powers and the duties, which under the provisions of this Act or any rule, regulation or by-law made thereunder may be exercised or performed by the Corporation or the Mayor-in-Council or any Committee of the Corporation or the Mayor of such other powers and duties as may be specified in the order, shall be exercised or performed, subject to the direction issued by the State Government, by such person or persons as the State Government may appoint in this behalf:

(Part III.—Finance.—Chapter VII.—The Municipal Fund, Budget, Loans, Accounts and Audit.—Section 55.)

Provided that when the State Government appoint more than one person to exercise any powers and perform any duties, it may, by order, allocate such powers and duties among the persons so appointed in such manner as it thinks fit:

Provided further that the State Government shall fix the remuneration of such person or persons and may direct that such remuneration shall in each case be paid out of the Municipal Fund.

(2) For the avoidance of doubts it is hereby declared that an order of supersession made under section 53 shall not effect or imply in any way the dissolution of the Corporation as a body corporate.

PART III

Finance.

CHAPTER VII

The Municipal Fund, Budget, Loans, Accounts and Audit.

55. (1) There shall be a Municipal Fund held by the Corporation in trust for the purposes of this Act and all moneys realised or realisable under this Act and all moneys otherwise received by the Corporation shall be credited to this fund.

Municipal Fund.

- (2) The Municipal Fund shall be maintained in the following four accounts, namely:—
 - (a) the Water-supply, Sewerage and Drainage Account,
 - (b) the Road Development and Maintenance Account,
 - (c) the Bustee Services Account, and
 - (d) the General Account.
- (3) All moneys payable to the Municipal Fund in the different accounts referred to in sub-section (2) shall forthwith be paid into the State Bank of India or in any other bank approved by the State Government in this behalf, to the credit of the accounts which shall respectively be styled as—
 - (a) the Water-supply, Sewerage and Drainage Account of the Municipal Fund of the Howrah Municipal Corporation,
 - (b) the Road Development and Maintenance Account of the Municipal Fund of the Howrah Municipal Corporation,
 - (c) the *Bustee* Services Account of the Municipal Fund of the Howrah Municipal Corporation, and
 - (d) the General Account of the Municipal Fund of the Howrah Municipal Corporation.

(Part III.—Finance.—Chapter VII.—The Municipal Fund, Budget, Loans, Accounts and Audit.—Sections 56-60.)

Application of Municipal Fund.

56. Subject to the provisions of section 55, the moneys credited from time to time to the Municipal Fund shall be applied for payment of all sums, charges and costs necessary for carrying out the purposes of this Act and the rules and the regulations made thereunder or for payment of all sums payable out of the Municipal Fund under any other enactment for the time being in force.

Operation of bank accounts.

57. Subject to the other provisions of this Act, payment from the Municipal Fund shall be made in such manner as may be determined by regulations, and the accounts referred to in section 55 shall be operated by such officers of the Corporation as may be authorised by the Corporation by regulations.

Payment not to be made out of the Municipal Fund unless covered by a budget grant. 58. No payment of any sum out of the Municipal Fund shall be made unless the expenditure is covered by a current budget grant and a sufficient balance of such budget grant is available notwithstanding any reduction or transfer thereof under the provisions of this Act.

Investment of surplus moneys.

59. Surplus moneys standing at the credit of any of the accounts of the Municipal Fund which cannot, immediately or at an early date, be applied for the purposes of this Act by the Corporation may, in accordance with such rules as may be made by the State Government in this behalf, be transferred by the Corporation either in whole or in part to any other account of the Municipal Fund:

Provided that no such money shall be transferred permanently from any one account to any other account of the Municipal Fund without the previous approval of the State Government.

Annual Budget.

- 60. (1) The Corporation shall, on or before the 2nd day of March in each year, adopt for the ensuing year a budget estimate of the income and the expenditure of the Corporation to be received and incurred on account of the municipal government of Howrah.
- (2) The budget estimate shall separately state the income and the expenditure of the Corporation to be received and incurred in terms of the following accounts, namely:—
 - (a) the Water-supply, Sewerage and Drainage Account,
 - (b) the Road Development and Maintenance Account,
 - (c) the Bustee Services Account, and
 - (d) the General Account.

(Part III.—Finance.—Chapter VII.—The Municipal Fund, Budget, Loans, Accounts and Audit.—Section 61.)

- (3) The budget estimate shall state the rates at which various taxes, cesses and fees shall be levied by the Corporation in the year next following.
- (4) The budget estimates shall state the amount of money to be raised by the Corporation as loan during the year next following.
- (5) The Mayor shall present the budget estimate to the Corporation on the 15th day of February in each year or as soon as possible thereafter.
- (6) The budget estimate shall be prepared, presented and adopted in such form and in such manner, and shall provide for such matters, as may be determined by regulations.
- (7) The Corporation may from time to time revise the budget estimate of a year during the course of that year, in due consideration of the recommendation of the Mayor-in-Council in that behalf.
- 61. The Corporation may, by a resolution passed at a meeting, from time to time raise a loan, by the issue of debentures or otherwise on the security of the consolidated rate or of all or any of the taxes, fees and dues under this Act, or on the guarantee by the State Government, of any sum of money which may be required—

Power of the Corporation to raise loan.

- (a) for the construction of works under this Act, or
- (b) for the acquisition of land or buildings for the purposes of this Act, or
- (c) to pay off any debt due to the State Government, or
- (d) to repay a loan raised under this Act, or
- (e) for the acquisition of a public utility concern which renders such services as the Corporation is authorised to render under this Act, or
- (f) for the purchase of vehicles, locomotive engines, boilers, plants and machineries necessary for carrying out the purposes of this Act, or
- (g) for any other purpose for which the Corporation is authorised to borrow by or under this Act or any other law in force for the time being:

Provided that no loan shall be raised without the previous sanction of the State Government and that terms and conditions (including the period) of repayment of the loan shall be subject to the approval of the State Government.

(Part III.—Finance.—Chapter VII.—The Municipal Fund, Budget, Loans, Accounts and Audit.—Sections 62-66.)

Limit to the power to raise loan.

62. Notwithstanding anything hereinbefore contained, the power of the Corporation to raise a loan shall be so limited that the sums payable under this Act during any year for interest and for the maintenance of Sinking Funds established under this Act shall not exceed fifteen *per cent.* of the annual value of land and buildings as determined under this Act.

Power of the Corporation to open a credit account with a bank. 63. Notwithstanding anything contained in section 61, whenever the raising of any loan has been sanctioned by the State Government under that section the Corporation may, instead of raising such loan or any part thereof from the public, take credit, on such terms as may be approved by the State Government, from any bank on a cash account to be kept in the name of the Howrah Municipal Corporation Cash Account to the extent of such loan or any part thereof and, with the sanction of State Government, may grant mortgages of all or any of the properties vested in the Corporation by way of securing the repayment of the amount of such credit or of the sum advanced from time to time on such cash account with interest.

Repayment of loan.

- **64.** Every loan raised by the Corporation under section 61 shall be repaid within the period approved under that section and by such of the following methods as may be approved by the State Government, namely:—
 - (a) from a Sinking Fund established under section 66 in respect of such loan, or
 - (b) partly from such Sinking Fund and partly from the loan raised for the purpose under section 61.

Form and effect of debentures.

65. All debentures issued under this Chapter shall be in such form, and shall be transferable in such manner, as the Corporation may by regulation determine, and the right to sue in respect of the moneys secured by any of such debentures shall vest in the holders thereof for the time being without any preference by reason of some such debentures being prior in date to others.

Sinking Funds. 66. (1) The Corporation shall establish a separate Sinking Fund in respect of each loan raised under section 61 and shall pay into such fund every six months a sum so calculated that if regularly paid such sum together with the compound interest accrued thereon would be sufficient, after payment of all expenses, to pay off the loan within the period approved by the State Government under the proviso to section 61.

(Part III.-Finance.-Chapter VII.-The Municipal Fund, Budget, Loans, Accounts and Audit.—Sections 67-69.)

- (2) The rate of interest at which the sum referred to in sub-section (1) shall be calculated shall be such as may be prescribed.
- (1) All moneys paid into a Sinking Fund shall as soon as possible be invested by the Corporation in-

(a) Government securities, or

- (b) securities guaranteed by the Central or any State Government, or
- (c) debentures issued by the Corporation, or
- (d) debentures issued by the Trustees for the Improvement of Howrah, or
- (e) any public securities approved by the State Government and shall be held by the Corporation for the purpose of repaying from time to time the loans raised by it by the issue of debentures or otherwise.
- (2) All dividends and other sums received in respect of any such investment shall, as soon as possible, be paid into the appropriate Sinking Fund and invested in the manner laid down in sub-section (1).
- (3) Moneys paid into two or more Sinking Funds may, at the discretion of the Corporation, be invested together as a common fund and it shall not be necessary for the Corporation to allocate the securities held in such investments among the several Sinking Funds.
- (4) Any investment made under this section may from time to time, subject to the provisions of sub-section (1), be varied or transposed.
- Until any loan is wholly repaid, the Corporation shall not apply any Sinking Fund established under this Act in respect of such loan for any purpose other than the purpose of repayment of such loan.

Application of the Sinking Funds.

Statement of investments.

(1) The Commissioner shall, at the end of each year, prepare a statement showing-

section 67.

- (a) the amount which has been invested during the year under
- (b) the date of the last investment made during the year,
- (c) the aggregate amount of securities then in the hands of the Corporation, and
- (d) the aggregate amount which has, up to the date of the statement, been applied for the purpose of repayment of loan under section 68.
- (2) Every such statement shall be laid before a meeting of the Corporation and shall be published in the Official Gazette.

Investment of the amount of the Sinking Fund.

(Part III.—Finance.—Chapter VII.—The Municipal Fund, Budget, Loans, Accounts and Audit.—Sections 70, 71.)

Annual examination of Sinking Funds.

- 70. (1) All Sinking Funds established under this Act shall be subject to annual examination by the auditors appointed under section 77, who shall ascertain whether the cash and the value of the securities belonging thereto are equal to the amount which should be at the credit of such funds had investments under section 67 been regularly made and had the interest accruing on account of such investments been regularly obtained.
- (2) The amount which should be at the credit of a Sinking Fund shall be calculated on the basis of the sums credited to such fund under subsection (1) of section 67.
- (3) The value of securities belonging to a Sinking Fund shall be their current value, unless such securities become due for redemtion at par with or above their face value before maturity in which case their current value shall be taken as their redemption value, except in the case of debentures issued by the Corporation which shall always be valued at par with their face value, provided that the Corporation shall make good immediately any loss owing to the sale of such debentures for repayment of the loan raised under section 61.
- (4) The Corporation shall forthwith pay into any Sinking Fund such amount as the auditors appointed under section 77 may certify to be deficit unless the State Government specially sanctions a gradual readjustment of such deficit in respect of such fund.
- (5) If the cash and the value of the securities at the credit of any Sinking Fund are in excess of the amount which should be at its credit, the auditors appointed under section 77 shall certify the amount of such excess sum and the Corporation may thereupon transfer the excess sum to the Municipal Fund in the General Account.
- (6) If any dispute arises as to the accuracy of any deficit or excess referred to in the certificate under sub-section (4) or sub-section (5), the Corporation may, after payment of such deficit or after transfer of such excess, as the case may be, refer the matter to the State Government whose decision thereon shall be final.

Power of the Corporation to borrow money from the State Government.

- 71. (1) The Corporation may borrow money from the State Government for carrying out of the purposes of this Act, other than those referred to in section 61, on such terms and conditions as the State Government may determine.
- (2) If any money borrowed by the Corporation from the State Government before the commencement of this Act or under subsection (1) is not repaid, or any interest due in respect thereof is not paid, according to the terms and conditions of such borrowing, the State Government may attach the Municipal Fund or any portion thereof.

(Part III.—Finance.—Chapter VII.—The Municipal Fund, Budget, Loans, Accounts and Audit.—Sections 72-75.)

(3) After such attachment no person other than an officer appointed in this behalf by the State Government shall in any way deal with the attached Fund or portion thereof. Such officer may do all acts in respect thereof which any municipal authority or an officer or employee of the Corporation might have done under this Act if such attachment had not taken place, and may apply such fund or portion thereof for payment of the arrear and the interest due in respect of such borrowing and of all expenses on account of the attachment and subsequent proceedings:

Provided that no such attachment shall defeat or prejudice any debt for which the fund attached was previously charged under any law in force for the time being and all such prior charges shall be paid out of the fund before any part thereof is applied for repayment of the borrowing under sub-section (1) any payment of interest accruing thereon.

72. If the Corporation fails to make any payment or to transfer any sum under sub-section (4) or sub-section (5) of section 70, the State Government may attach the Municipal Fund or any portion thereof and thereupon the provisions of section 71 shall, with all necessary modifications, apply.

Attachment of Municipal Fund for securing payment into Sinking Fund.

73. The accounts of all receipts and expenditure of the Corporation shall be kept in such manner and in such form as the State Government may from time to time prescribe.

Accounts.

74. (1) The Chief Auditor shall conduct a monthly internal audit of the accounts of the Corporation and shall report thereon to the Mayor-in-Council who shall cause an abstract of the receipts and expenditure of the month last preceding to be published.

Audit of accounts by the Chief Auditor.

- (2) The Chief Auditor shall also conduct from time to time such other audit of the accounts of the Corporation as the Mayor-in-Council may direct.
- (3) For the purpose of audit of the accounts of the Corporation the Chief Auditor shall have access to all accounts of the Corporation and records and correspondences relating thereto, and the Commissioner shall forhtwith furnish to the Chief Auditor such explanation concerning any receipt or expenditure as he may call for.

75. (1) The Chief Auditor shall—

Report by the Chief Auditor.

(a) report to the Mayor-in Council any material impropriety or irregularity which he may at any time observe in the expenditure or in the recovery of moneys due to the Corporation or in the accounts of the Corporation; (Part III.—Finance.—Chapter VII.—The Municipal Fund, Budget, Loans, Accounts and Audit.—Sections 76, 77.)

- (b) furnish to the Mayor-in-Council such information as it may from time to time require concerning the progress of the audit.
- (2) The Mayor-in-Council shall cause to be laid before the Corporation every report made to it by the Chief Auditor together with a statement of orders passed thereon by the Mayor-in-Council and thereupon the Corporation may take such action as it may deem fit.
- (3) As soon as may be after the commencement of each financial year the Chief Auditor shall deliver to the Mayor-in-Council a report on the entire accounts of the Corporation for the preceding year.
- (4) The Secretary shall cause such report to be printed and circulated among the Councillors and the Aldermen.
- (5) The Commissioner shall forward to the State Government as many copies of such report as may be required by the State Government together with a brief statement of action taken or proposed to be taken thereon.

Power of the Chief Auditor to call for vouchers, etc. 76. The Chief Auditor shall audit the accounts of the Corporation with the assistance of officers and other employees subordinate to him and, for the purpose, may call for such vouchers, statements, returns and explanations in relation to such accounts as he may think fit, and shall be competent to frame standing orders and to give directions on all matters relating to audit and particularly in respect of the method and the extent of audit and the raising and pursuing of objections.

Appointment of Auditors.

- 77. (1) The accounts of the Corporation shall be audited from time to time by auditors appointed in that behalf by the State Government.
- (2) The Commissioner shall submit accounts to the auditors as required by them:

Provided that the Commissioner shall not be bound to submit accounts of expenditure in connection with any anti-corruption work but shall, if so required by the auditors, furnish certificate under his signature of all such expenditure.

- (3) The auditors so appointed may,-
 - (a) by written summons, require the production before them or before any officer subordinate to them of any document which they may consider necessary for the proper conduct of audit:

(Part III.—Finance.—Chapter VII.—The Municipal Fund, Budget, Loans, Accounts and Audit.—Sections 78, 79.)

- (b) by written summons, require any person accountable for, or having the custody or control of, any such document to appear in person before them or before any officer subordinate to them; and
- (c) require any person so appearing before them or before any officer subordinate to them to make or sign a declaration with respect to such document or to answer any question or prepare and submit any statement.
- (4) The provisions of sub-section (3) shall not apply to the accounts of expenditure incurred in connection with any anti-corruption work.
 - 78. The auditors appointed under section 77 shall,—
 - (a) report to the Mayor-in-Council any material impropriety or irregularity which they may observe in the expenditure, or in the recovery of moneys due to the Corporation, or in the accounts of the Corporation;
 - (b) report to the Mayor-in-Council any loss or waste of money or other property owned by or vested in the Corporation which has been caused by neglect or misconduct and may, if they think fit, report the names of the persons who in their opinion are directly or indirectly responsible for such loss or waste:
 - (c) furnish to the Mayor-in-Council such information as the Mayor-in-Council may from time to time require regarding the progress of audit;
 - (d) as soon as may be after the completion of audit, deliver to the Mayor-in-Council a report upon the accounts of the Corporation and submit a duplicate copy thereof to the Corporation;
 - (e) conduct a special audit, when so directed by the State Government or the Corporation, on any receipt or expenditure of the Corporation or examine any accounts of stores and stocks and submit a report upon the same to the Mayor-in-Council and the Corporation;
 - (f) submit to the State Government copies of all reports referred to in clauses (a), (b), (d) and (e).
 - 79. The Mayor-in-Council shall forthwith remedy any defects or irregularities that may be pointed out by the auditors and shall report to the Corporation and the State Government the action taken by it:

Report and information to be furnished by auditors.

Mayor-in-Council to remedy defects and report to the State Government.

[West Ben. Act

(Part III.—Finance.—Chapter VII.—The Municipal Fund, Budget, Loans, Accounts and Audit.—Sections 80, 81.)

Provided that if there is a difference of opinion between the Mayor-in-Council and the auditors the Mayor-in-Council, or if the Mayor-in-Council does not remedy any defect or irregularity within a reasonable period the auditors shall refer the matter to the State Government within such time and in such manner as may be prescribed, and it shall be within the competence of the State Government to pass such orders thereon as it thinks fit.

Reference of reports to Municipal Accounts Committee.

- **80.** (1) The Corporation shall refer all reports received under section 78 to the Municipal Accounts Committee for their examination and report under section 10.
- (2) The report of the Municipal Accounts Committee shall be discussed at a meeting of the Corporation for such decision as the Corporation may think fit:

Provided that if no report is received from the Municipal Accounts Committee, the Corporation shall be competent to discuss the auditors' reports under section 78 for such decision as it thinks fit.

(3) The Corporation shall publish the auditors' reports referred to in section 78 together with the reports of the Municipal Accounts Committee, if any, and the decision of the Corporation thereon in accordance with such rules as may be prescribed.

Powers of the auditors to disallow, surcharge and charge.

- 81. (1) The auditors shall, after giving the person concerned an opportunity to submit an explanation and after considering such explanation, if any, disallow every item of accounts contrary to the provisions of this Act, and surcharge the amount of any illegal payment on the person making or authorising the making of such payment, and charge against any person responsible therefor the amount of any deficiency or loss incurred by the negligence or misconduct of such person or any amount which ought to have been, but is not brought into account by such person, and shall in every such case certify the amount due from such person.
- (2) The auditors shall record the reasons for every disallowance, surcharge or charge under sub-section (1) and shall serve in the manner prescribed a certificate of the amount due under that sub-section, and a copy of such reasons, on the person against whom the certificate is made, and shall incorporate such cases of disallowance, surcharge or charge in their report to the Mayor-in-Council, the Corporation and the State Government under section 78.

(Part III.—Finance.—Chapter VII.—The Municipal Fund, Budget, Loans, Accounts and Audit.—Sections 82-85.)

- 82. Any person from whom any sum has been certified by the auditors under section 81 to be due may, within one month after he has received or has been served with the certificate, either—
- Rights of appeal to a Civil Court or to the State Government.
- (a) apply to a Civil Court of competent jurisdiction to set aside or modify such disallowance, surcharge or charge and upon such application the Court may, after taking such evidence as it considers necessary, confirm, set aside or modify the disallowance, surcharge or charge, and the certificate with such order as to costs as it may think proper, or
- (b) appeal to the State Government and the State Government shall pass such orders as it thinks fit. The decisions of the State Government on such appeal shall be final.
- 83. Where an amount is certified under sub-section (1) of section 81 to be due from any person, such amount, or where such person proceeds under section 82, such amount as the Court or the State Government, as the case may be, may decide to be due from such person, shall be paid within three months from the date of certificate under sub-section (1) of section 81, or as the case may be, within such period not less than three months from the date of such decision as the Court or the State Government, as the case may be, may allow and in the case of default of payment, the amount shall be recoverable by the Commissioner as an amount decreed by the Court of the District Judge, Howrah.

Payment of certified amount.

84. (1) Any cost allowed by the Court under clause (a) of section 82 shall be paid out of the Municipal Fund within such period as the State Government may fix in this behalf.

Costs payable out of Municipal Fund.

- (2) If the Corporation fails to pay such cost within the period fixed by the State Government under sub-section (1), the State Government may attach the Municipal Fund or any portion thereof and the provisions of sub-section (2) of section 71 shall, with all necessary modifications, be deemed to apply in respect of such attachment.
- 85. Where a person from whom an amount is certified to be due under sub-section (1) of section 81 is a member of the Corporation or of a committee thereof or is an officer or employee of the Corporation and where such person has not paid such amount within three months from the date of such certificate, or where an amount declared to be due from such person under clause (a) or clause (b) of section 82 has not been paid by such person within such period not less than three months

Effect of nonpayment of certified amount.

[West Ben. Act

(Part III.—Finance.—Chapter VII.—The Municipal Fund, Budget, Loans, Accounts and Audit.—Section 86.—Part IV.—Taxation.—Chapter VIII.—A. Levy of Taxes and Fees.—Section. 87.

from the date of such declaration as may be allowed to him under section 83, such person shall be deemed to have vacated his seat or to have been dismissed from the service of the Corporation, as the case may be, with effect from the date of an order to be made by the State Government in this behalf and shall not be eligible for re-election or reappointment, as the case may be, until the amount as aforesaid has been paid by him.

Power of the State Government to make rules.

- **86.** (1) The State Government may make rules for the purpose of carrying into effect the provisions of this Chapter.
- (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters:—
 - (a) the manner and the forms in which the accounts of the Corporation shall be kept under section 73;
 - (b) the time within which, and the manner in which, the matter referred to in the proviso to section 79 shall be referred to the State Government;
 - (c) the publication of the auditors' reports together with the report of the Municipal Accounts Committee under subsection (3) of section 80;
 - (d) any other matter which may be or is required to be prescribed under the provisions of this Chapter.

PART IV

Taxation.

CHAPTER VIII

A. Levy of Taxes and Fees.

Taxes and fees to be levied by the Corporation.

- 87. (1) The Corporation shall, for the purposes of this Act, have the power to levy the following taxes and fees:—
 - (a) a consolidated rate on land and buildings,
 - (b) a tax on professions, trades and callings,
 - (c) a tax on advertisements other than advertisements published in newspapers,
 - (d) a tax on carriages and animals,
 - (e) a toll on ferries and bridges,

(Part IV.—Taxation.—Chapter VIII.—B. Consolidated rate on lands and buildings and surcharge.—Section. 88.)

- (f) a fee for grant of permission to erect a building,
- (g) a fee on vessels moved within the limits of the Corporation at ghats or landing places constructed and maintained by the Corporation.
- (2) The levy, assessment and collection of taxes and fees mentioned in sub-section (1) shall be in accordance with the provisions of this Act and the rules and the regulations made thereunder.

B. Consolidated rate on lands and buildings and surcharge.

- **88.** (1) The consolidated rate on land and buildings for the purposes of this Act shall be as follows:—
 - (i) ten *per cent*. of the annual value of the land and buildings—where the annual value does not exceed five hundred rupees;
 - (ii) eighteen *per cent*. of the annual value of the land and building—where the annual value exceeds five hundred rupees but does not exceed one thousand rupees;
 - (iii) twenty-five *per cent*. of the annual value of the land and building—where the annual value exceeds one thousand rupees but does not exceed three thousand rupees;
 - (iv) thirty per cent. of the annual value of the land and building—
 where the annual value exceeds three thousand rupees but
 does not exceed ten thousand rupees;
 - (v) thirty-five *per cent*. of the annual value of the land and building—where the annual value exceeds ten thousand rupees but does not exceed twenty-five thousand rupees;
 - (vi) forty per cent. of the annual value of the land and building where the annual value exceeds twenty-five thousand rupees;

Provided that the land and buildings the annual value of which does not exceed one hundred rupees shall be exempt from the consolidated rate:

Provided further that the Mayor-in-Council may exempt, either wholly or partially, from the consolidated rate any land which is used exclusively for the purpose of public charity or as public burial or burning ground.

(2) A surcharge at such rate not exceeding fifty *per cent*. of the consolidated rate calculated under sub-section (1) as the Mayor-in-Council may, from time to time, determine at a meeting convened for the purpose, may be imposed on any land and building which is used wholly or partially for commercial, industrial or any other non-residential purpose.

Consolidated rate on lands and buildings and surcharge.

[West Ben. Act

(Part IV.—Taxation.—Chapter VIII.—B. Consolidated rate on lands and Buildings and Surcharge.—Section, 88.)

- (3) Out of the amount of the surcharge imposed under sub-section (2), ten *per cent*. shall be credited to the relative account of the Municipal Fund as water rate.
- (4) Notwithstanding anything contained in this Chapter, lands and buildings which are the properties of the Union shall be exempt from the consolidated rate:

Provided that nothing in this sub-section shall prevent the Corporation from levying on such lands and buildings a consolidated rate to which immediately before the commencement of this Act they were, or were treated as, liable:

Provided further that the Corporation may levy a service charge on such buildings on the basis of such annual value and at such rate as may be determined by the Central Government from time to time.

- (5) Notwithstanding anything contained in sub-section (1), the consolidated rate on the-
 - (a) land owned by or belonging to-
 - (i) the Board of Trustees for the Improvement of Howrah, constituted under the Howrah Improvement Act, 1956, or
 - (ii) the Calcutta Metropolitan Development Authority, constituted under the Calcutta Metropolitan Development Authority Act, 1972, or
 - (iii) the West Bengal Housing Board, constituted under the West Bengal Housing Board Act, 1972, or
 - (iv) the West Bengal Industrial Infrastructure Development Corporation, established under the West Bengal Industrial Infrastructure Development Corporation Act, 1974, or
 - (v) such other statutory body as may be specified by the State Government in this behalf from time to time,
 - shall be twenty-one per cent. of the annual value of such land;
 - (b) land or building acquired, constructed, purchased or owned by the State Government or any of the statutory bodies mentioned in clause (a) for the purpose of subsidised housing scheme for persons belonging to low-income group and industrial workers and comprising tenements let out to persons belonging to low-income group and industrial workers on a monthly rent shall be twenty-one per cent. of the annual value of such land or building determined under this Chapter.

West Ben. Act XIV of 1956. West Ben. Act XI of 1972. West Ben. Act XXXIII of 1972.

West Ben. Act XXV of 1974.

The Howrah Municipal Corporation Act, 1980.

LVIII of 1980.]

(Part IV.—Taxation.—Chapter VIII.—C. Determination of Annual Valuation.—Section. 89.)

(6) Notwithstanding anything contained in sub-sections (1) and (2) or elsewhere in this Chapter the consolidated rate on lands and buildings shall not exceed,—

West Ben. Act X of 1972.

Ben. Act III

of 1890.

- (a) in respect of a bustee under the West Bengal Slum Areas (Improvement and Clearance) Act, 1972, fifteen per cent., and
- (b) in respect of any other *bustee*, ten *per cent.*, of the annual value of such *bustee* determined under this Chapter.
- (7) Notwithstanding anything contained in this Chapter, lands and buildings which vest in the Board of Trustees for the Port of Calcutta shall, for the purpose of levying a consolidated rate thereon, be assessed in accordance with the provisions of the Calcutta Port Act, 1890.

C. Determination of Annual Valuation.

Determination of annual value.

- 89. For the purpose of determination of the consolidated rate on any land or building,
 - (a) the annual value of land, and the annual value of any building erected for letting purposes or ordinarily let, shall be deemed to be the gross annual rent at which the land or building might at the time of assessment be reasonably expected to be let from year to year, less, in the case of a building, an allowance of ten per cent. for the cost of repairs and for all other expenses necessary to maintain the building in a state to command such gross rent; and
 - (b) the annual value of any building not erected for letting purposes and not ordinarily let, shall be deemed to be five *per cent*. on the sum obtained by adding the estimated present cost of erecting the building, less a reasonable amount to be deducted on account of depreciation (if any), to the estimated present value of the land valued with the building as part of the same premises:

Provided that-

(i) the annual value of a hut in bustee shall be the gross annual rent at which the hut may reasonably be expected to let from year to year less ten per cent. of such annual rent to maintain the said hut in a state to command such gross rent; and the land upon which such huts in a bustee are erected together with the remaining land, excluding the land used for roads and other public uses, shall be assessed separately under the provisions of this Chapter;

(Part IV.—Taxation.—Chapter VIII.—C. Determination of Annual Valuation.—Section 90.)

- (ii) in calculating the value of any land or building under this section, the value of any machinery on such land or in such building shall be excluded, but all fixtures including lifts and electric and other fittings which add to the convenience of the building shall be valued, subject in the case of a lift to such deduction from the valuation, as the Commissioner may think proper, on account of the cost of repairs to, maintenance of, and attendance on, such lift;
- (iii) if in the case of a building valued under clause (b), the annual value of which does not exceed five hundred rupees, any exceptional circumstances exists which render a valuation of five per cent. on the cost of erecting the building less depreciation, excessive, a lower percentage may be taken;
- (iv) when any building has been valued at a special percentage taken under clause (iii) of this proviso, it may be re-valued at any time after the exceptional circumstances referred to in that clause have ceased to exist.

Municipal Assessment Code.

- 90. (1) The State Government may by rules provide for the detailed procedure for determination of the annual value of lands or buildings in Howrah and for other matters connected therewith and such rules together with any regulations made under this Act shall constitute the Municipal Assessment Code.
 - (2) Under the rules as aforesaid—
 - (i) every building together with the site and the land appurtenant thereto shall be assessed as a single unit:

Provided that where portions of any building together with the site and the land appurtenant thereto are vertically divisible and are separately owned so as to be entirely dependent and capable of separate enjoyment notwithstanding the fact that access to such separate portions is made through a common passage or a staircase, such separately owned portions may be assessed separately:

Provided further that the right of such access is protected by a registered deed of agreement;

(Part IV.—Taxation.—Chapter VIII.—C. Determination of Annual Valuation.—Section. 90.)

- (ii) all lands or buildings, to the extent there are contiguous or are within the same curtilage or are on the same foundation and are owned by the same owner or co-owners as an undivided property, shall be treated as one unit for the purpose of assessment under this Act;
- (iii) each residential unit with its percentage of the undivided interest in the common areas and facilities constructed or purchased and owned by or under the control of any housing co-operative society registered under the West Bengal Cooperative Societies Act, 1973, shall be assessed separately;
- (iv) each apartment or its percentage of the undivided interest in the common areas and the facilities in a building within the meaning of the West Bengal Apartment Ownership Act, 1972, declaration in respect of which has been duly executed and registered under the provisions of this Act, shall be assessed separately;
- (v) every hut in a bustee shall be assessed separately.
- (3) Notwithstanding the assessments made before the commencement of this Act, the Commissioner on his own motion may amulgamate or separate or continue to assess as such, as the case may be, lands or buildings or portions thereof so as to ensure conformity with the provisions of this section.
- (4) If the ownership of any land or building or a portion thereof is sub-divided into separate shares or if more than one land or building or portions thereof by amulgamation come under one ownership, the Commissioner may on an application from the owners or co-owners, separate or amulgamate, as the case may be, such lands or buildings or portions thereof so as to ensure conformity with the provisions of this section.
- (5) A newly constructed building shall become assessable from the date of its occupation.
- (6) The Commissioner shall, upon an application made in this behalf by an owner, lessee or sub-lessee or occupier of any land or building and upon payment of such fees as may be determined by the Corporation by regulations, furnish information to such person regarding the apportionment of the consolidated rate of such land or building among the several occupiers within such land or building for the current period or the period immediately preceding:

Provided that nothing in this sub-section shall prevent the Corporation from recovering the dues from any such person.

West Ben. Act XXXVIII of 1973.

West Ben. Act XVI of 1972

[West Ben. Act

(Part IV.—Taxation.—Chapter VIII.—D. Assessment.— Sections 91-94.)

D. Assessment.

Periodical assessment

- 91. (1) The Annual value of any land building situated in any ward of the Corporation which has been determined before and in force on the date of commencement of this Act, shall remain in force and shall be deemed to be the annual value for the purpose of assessment of consolidated rate on such land or building under this Act, until a fresh annual valuation is enforced under this Act.
 - (2) The annual value and assessment under his Chapter,—
 - (a) shall be made by the Commissioner or, if the State Government so directs, by the Central Valuation Board established under the West Bengal Central Valuation Board Act, 1978,

West Ben. Act LVII of 1978.

- (b) shall have effect from the beginning of the quarter of a year ending on the thirtieth June or thirtieth September or thirtyfirst December or thirty-first March, as the case may be, following that in which an assessment is made,
- (c) shall, subject to the other provisions of this Chapter, remain in force in respect of each ward of the Corporation for a period of six years and may be revised on the expiration of each such period.

Municipal Assessment Book

- **92.** (1) The annual value of lands and buildings as determined under this Act shall be entered in the Municipal Assessment Book.
- (2) The Municipal Assessment Book shall be maintained in such form and in such manner as may be prescribed.
- (3) The Municipal Assessment Book duly authenticated in the manner prescribed shall be kept in the office of the Corporation and shall be open for inspection free of charge and extracts therefrom shall be made available on payment of such fee as may be prescribed.
- (4) The Municipal Assessment Book may be printed and published for every ward of the Corporation and made available for sale to the public in such form and in such manner as may be prescribed.

Objection against valuation or assessment.

93. Any person, who is dissatisfied with a valuation or assessment made under this Chapter, may file an objection to such valuation or assessment in such manner as may be prescribed and before such authority as may be appointed by the Mayor-in-Council in this behalf.

Revision of assessment.

94. Notwithstanding anything contained in this Chapter, the Mayor-in-Council may cause revaluation of lands and buildings or valuation of new buildings in any ward of the Corporation during the period the annual valuation remains in force in such ward.

(Part IV.—Taxation.—Chapter VIII.—E. Incidence and payment of consolidated rate on lands and buildings.—Sections 95, 96.)

E. Incidence and payment of consolidated rate on lands and buildings.

- 95. (1) The consolidated rate on lands and buildings shall be primarily leviable,—
 - (a) if the land or building is let, upon the lessor;
 - (b) if the land or building is sublet, upon the superior lessor;
 - (c) if the land or building is unlet, upon the person in whom the right to let such land or building vests.
- (2) The consolidated rate on any land or building, which is the property of the Corporation and the possession of which has been delivered under any agreement or licensing arrangement, shall be leviable upon the transferee or the licensee, as the case may be.
- (3) The liability of the several owners of any building constituting a single unit of assessment, which is or purports to be severally owned in parts or flats or rooms, for payment of consolidated rate or any instalment thereof payable during the period of such ownership shall be joint and several:

Provided that the Commissioner may apportion the amount of consolidated rate on such building among the co-owners.

- 96. (1) If the annual value of any land or building exceeds the amount of rent of such land or building payable to the person upon whom the consolidated rate on such land or building is leviable under section 95, such person shall be entitled to receive from his tenant the difference between the amount of the consolidated rate on such land or building and the amount which would be leviable if the consolidated rate on such land or building were calculated on the basis of the rent payable to him.
- (2) If the annual value of any land or building which is sublet exceeds the amount of rent of such land or building payable to the tenant by his sub-tenant or to the sub-tenant by the person holding under him, the tenant or the sub-tenant shall be entitled to receive from his sub-tenant or the person holding under him, as the case may be, the difference between any sum recovered under this Act from such tenant or sub-tenant and the amount of consolidated rate on such land or building which would be leviable if the annual valuation of such land or building were equal to the difference between the amount of rent which such tenant or sub-tenant receives and the amount of rent he pays.

Incidence of consolidated rate of lands and buildings.

Apportionment of liability for consolidated rate.

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(Part IV.—Taxation.—Chapter VIII.—E. Incidence and payment of consolidated rate on lands and buildings.—Sections 97-99.)

Consolidated rate on lands and buildings from occupiers.

- 97. (1) On the failure to recover any sum due on account of consolidated rate on any land or building from the person primarily liable therefor under section 95, the Commissioner shall recover from the occupier of such land or building, by attachment of the rent payable by such occupier, a protion of the total sum due which bears, as nearly as may, be the same proportion to that sum as the rent annually payable by such occupier bears to the total amount of rent annually payable in respect of the whole of such land or building.
- (2) An occupier, from whom any sum is recovered under subsection (1), shall be entitled to be reimburshed by the person primarily liable for the payment of such sum, and may, in addition to having recourse to other remedies that may be open to him, deduct the amount so recovered from the amount of any rent becoming due from time to time from him to such person.

Payment of consolidated rate in quarterly instalments.

98. Save as otherwise provided in this Act, the consolidated rate on any land or building under this Chapter shall be paid by the person liable for the payment thereof in quarterly instalments.

Consolidated rate in a bustee.

- 99. (1) Notwithstanding anything contained elsewhere in this Act, the consolidated rate on lands and buildings in a *bustee* shall, after deducting therefrom a sum equal to one-eighth of such rate, be paid by the owner of the land in the *bustee*.
- (2) Whenever a consolidated rate on land and building in a *bustee* is leviable, the owner of the land in such *bustee* may recover from the owner of each hut standing thereon—
 - (i) half of the consolidated rate on the land on which the hut stands; and
 - (ii) the consolidated rate on the hut standing on the land.
- (3) The sum deducted under sub-section (1) shall be retained by the owner of the land in the *bustee*
 - (a) as a set-off against the expenses which may be incurred in collecting the portion of the consolidated rate on lands and buildings recoverable under sub-section (2), and
 - (b) as a commutation of all refunds in respect of the huts which are vacant or which may be removed or destroyed during the period the consolidated rate on lands and buildings remains in force.

(Part IV.—Taxation.—Chapter VIII.—E. Incidence and payment of consolidated rate on lands and buildings.—Sections 100, 101.—
F. Tax on professions, trades and callings.—Section 102.)

100. If any surcharge is levied on the consolidated rate on any land or building under sub-section (2) of section 88, the person liable to pay such surcharge, may recover the same from the occupier of such land or building who uses it for non-residential purpose:

Person liable to pay surcharge to recover it from the occupier.

Provided that if there is more than one such occupier, the amount of surcharge may be rateably apportioned among them by such person for the purpose of recovery under this section.

101. (1) When a person liable for the payment of the consolidated rate on lands and buildings or surcharge on the consolidated rate defaults to pay the sum due within the prescribed period, a sum not exceeding twenty-five per cent. of the amount of the consolidated rate or the surcharge, as may be determined by the Corporation by regulations, may be recovered from him by way of penalty, in addition to the amount of the consolidated rate or the surcharge payable by him.

Penalty in case of default in payment of consolidated rate or surcharge.

(2) The amount due as penalty under sub-section (1) shall be recoverable as an arear of tax under this Act.

F. Tax on professions, trades and callings.

102. (1) Every person, who exercises or carries on in Howrah, either by himself or by an agent or by a representative, any of the professions, trades or callings mentioned in Schedule III, shall, before the first day of July in each year or within one month of his taking up such profession, trade or calling, as the case may be, pay annually a tax thereon at the rate mentioned in that Schedule:

Tax on professions, trades and callings.

Provided that the payment of such tax shall not be deemed to affect the liability of such person to take out a license under the provision of any law in force for the time being.

- (2) The Commissioner may require the owner or the occupier of any building or place or any person subject to any tax under this Act or any person who exercises or carries on any profession, trade or calling to furnish such statement, books of accounts or information as may be prescribed.
- (3) The Corporation may by regulations provide for the manner of imposition of tax on professions, trades or callings and for payment, refund or remission of such tax.

(Part IV.—Taxation.—Chapter VIII.—G. Tax on advertisements.— Sections 103-106.)

G. Tax on advertisements.

Tax on, and license for, advertisements.

- 103. (1) Every person, who erects, exhibits, fixes or retains upon or over any land, building, wall, hoarding, frame, post, kiosk or structure on, upon, or in any vehicle any advertisement, or who displays any advertisement to public view in any manner whatsoever visible from a public street or other public place, shall pay for every advertisement which is so erected, exhibited, fixed, retained or displayed to public view, a tax at such rate not exceeding the rate mentioned in Schedule IV, as may be determined by the Corporation.
- (2) When any person pays any tax for any advertisement under sub-section (1), the Commissioner shall grant him a licence in respect of such advertisement specifying the period for which it is valid.
- (3) The Corporation may by regulation determine the conditions for the grant of licence under this section and the time for, and the manner of, payment of the tax under this section.

Prohibition of advertise-ments without payment of tax.

104. No advertisement for which tax is payable under section 103 shall be erected, exhibited, fixed or retained upon or over any land, building, wall, hoarding or structure or shall be displayed to public view in any manner whatsoever in any place unless the tax is paid.

Presumption in case of contravention.

105. Where any advertisement has been erected, exhibited, fixed or retained upon or over any land, building, wall, hoarding or structure or within a public street or a public place in contravention of the provisions of this Act or any rules or regulations made thereunder, it shall be presumed that the contravention has been committed by the person or persons or their agents on whose behalf the advertisement purports to be so erected, exhibited, fixed or retained.

Power of Commissioner in case of contravention. 106. If any advertisement is erected, exhibited, fixed or retained in contravention of the provisions of this Act or any rules or regulations made thereunder, the Commissioner may require the owner or the occupier of the land, building, wall, hoarding or structure upon or over which the same is erected, exhibited, fixed or retained, to take down or remove such advertisement or may enter any building, land or property and have the advertisement dismantled, taken down or removed or spoiled, effaced or screened.

(Part IV.—Taxation.—Chapter VIII.—G. Tax on advertisement.— Section 107.—H. Tax on carriages and animals.—Section 108.)

107. The provisions of sections 103 to 106 shall not apply to any advertisement which—

Exceptions.

- (a) relates to a public meeting or an election to the Parliament or the State Legislature or the Corporation or any candidature in respect of such election; or
- (b) is exhibited within the window of any building if the advertisement relates to any trade, profession or business carried on in such building; or
- (c) relates to any trade, profession or business carried on within the land or building upon or over which such advertisement is exhibited or to any sale or letting of such land or building or any effects therein or to any sale entertainment or meeting to be held on or upon or in such land or building; or
- (d) relates to the name of any land or building upon or over which the advertisement is exhibited or to the name of the owner or the occupier of such land or building; or
- (e) relates to any railway administration and is exhibited within any railway station or upon any wall or other property of a railway administration; or
- (f) relates to any activity of the Government or the Corporation; or
- (g) is not exhibited for the purpose of any trade and relates to any—
 - (i) public charitable institution, or
 - (ii) public educational institution, or
 - (iii) public hospital, or
 - (iv) free dispensary, or
 - (v) place of worship, or
 - (vi) information or direction given to the public for their convenience or guidance.

H. Tax on carriages and animals.

108. A tax shall be imposed by the Corporation on all carriages and animals kept in Howrah, except—

Tax on carriages and animals.

- (a) carriage kept for sale by *bona fide* dealers in such carriages and not used for any other purpose;
- (b) carriages and animals maintained by any authority for the purpose of a fire brigade;

(Part IV.—Taxation.—Chapter VIII.—H. Tax on carriages and animals.—Sections 109-111.)

- (c) carriages and animals belonging to Government and maintained for police or military purposes; and
- (d) such other classes of carriages and animals as may be prescribed.

Explanation I.—The expression carriages includes hackney-carriage, rickshaw, cycle-rickshaw, four-wheeled or two-wheeled carriage, jin-rickshaw, bicycle or tricycle, car drawn by animals, pushcart or *thela* but does not include children's perambulators or tricycles.

Explanation II.—The expression "animals" includes horse, donkey, mule, pony, cow, buffalo, goat, pig, sheep and dog.

Rate of tax.

109. The rate of tax on carriages and animals shall be such as may be determined by regulations and different rates may be fixed for different classes of carriages or animals:

Provided that the rate of such tax shall not exceed one hundred rupees annually in the case of a carriage or an animal.

Tax on whom leviable.

110. The tax on carriages and animals shall be leviable upon the owners or the persons having possession or control of the carriages or the animals:

Provided that in the case of an animal generally used or employed in drawing any carriage, the tax in respect of such animal shall be leviable upon the owner or the person having possession or control of such carriage, whether or not such animal is owned by such owner or such person.

Licence.

- 111. (1) When the owner or the person having possession or control of any carriage or animal pays to the Corporation the tax payable by him under this Act, the Commissioner shall grant him a licence.
- (2) The Commissioner may require the owner or the person having possession or control of any carriage or animal or the occupier of any land or building on or in which any animal is kept to furnish such statement in relation to such carriage or animal as may be prescribed.
- (3) The Commissioner may, by a written notice, require any person who carries on trade or business of a livery stable-keeper to produce for inspection all books and accounts relating to such trade or business.

(Part IV.—Taxation.—Chapter VIII.—H. Tax on carriages and animals.—Sections 112, 113.—I. Toll.—Section 114.)

112. The Mayor-in-Council may compound, for any period not exceeding one year at a time, with any livery stable-keeper or other person keeping vehicles for hire or animals for sale or hire, for a lump sum to be paid by such livery stable-keeper or other person in respect of the vehicles or animals so kept in lieu of the taxes-which such livery stable-keeper or other person would otherwise be liable to pay under this Act.

Power of Mayor-in-Council to compound for tax.

113. The Corporation may by regulations determine the manner of imposition, payment, refund and remission of tax on carriages and animals, the time for payment of such tax and the conditions under which a license may be granted.

Power of Corporation to make regulations providing for manner of imposition, etc. of tax.

I. Toll.

114. The Corporation may, with the sanction of the State Government—

Toll on roads.

- (i) establish a toll-bar on any public street (except a *kutcha* road), whether situated in or without Howrah, vested in the Corporation and constructed or reconstructed by or on behalf of the Corporation; and
- (ii) levy tolls at such toll-bar on persons, vehicles and animals passing over such street:

Provided that no toll-bar shall be established or tolls levied otherwise than for the purpose of recovering—

- (a) the expenses incurred by the Corporation in constructing or reconstructing such street,
- (b) interest on such expenses,
 - (i) at the rate of four per cent. per annum; or
 - (ii) when such expenses are defrayed wholly or in part from a loan, one and a half *per cent. per annum* above the rate of interest chargeable on such loan; and
- (c) the capitalised value of the estimated cost of the Corporation for maintaining such street.

IWest Ben. Act

(Part IV.—Taxation.—Chapter IX.—A. Payment and recovery of taxes.—Sections 115-117.)

CHAPTER IX

A. Payment and recovery of taxes.

Manner of recovery of taxes under this Act.

- 115. Save as otherwise provided in this Act, any tax levied under this Act may be recovered in accordance with the following procedure and in such manner as may be prescribed—
 - (a) by presenting a bill, or
 - (b) by serving a notice of demand, or
 - (c) by distraint and sale of a defaulter's movable property, or
 - (d) by the attachment and sale of a defaulter's immovable property, or
 - (e) in the case of consolidated rate on lands and buildings, by the attachment of rent due in respect of the land or the building, or
 - (f) by a certificate under the Bengal Public Demands Recovery Act, 1913.

Ben. Act III of 1913.

Time and manner of payment of taxes.

- 116. (1) Save as otherwise provided in this Act, any tax levied under this Act shall be payable on such dates, in such number of instalments and in such manner as may be prescribed.
- (2) If any amount due is paid on or before the date determined under sub-section (1), a rebate of five *per cent*, of such amount shall be allowed.

Presentation of bill.

117. (1) When any tax has become due, the Commissioner shall cause to be presented to the person liable for the payment thereof a bill for the amount due:

Provided that no such bill shall be necessary in the case of-

- (a) a tax on professions, trades and callings;
- (b) a tax on advertisements;
- (c) a toll.

Explanation.—A bill shall be deemed to be presented under this section if it is sent by post under certificate of posting to the person liable for payment of the amount included in the bill, and in such case, the date borne on such certificate of posting shall be deemed to be the date of presentation of the bill to such person.

(2) Every such bill shall specify the particulars of the tax and the period for which charge is made.

(Part IV.—Taxation.—Chapter IX.—A. Payment and recovery of taxes.—Sections 118-120.)

118. (1) Save as otherwise provided in this Act, if the amount of the tax for which a bill has been presented under section 117, is not paid within thirty days from the presentation thereof or if the tax on professions, trades and callings or the tax on advertisements is not paid after it has become due, the Commissioner may cause to be served upon the person liable for the payment of the same notice of demand in such form as may be specified by the Corporation by regulations.

Notice of demand and notice fee.

- (2) For every notice of demand which the Commissioner causes to be served on any person under this section, a fee of such amount, not exceeding twenty-five rupees, as the Corporation may determine by regulations shall be payable by the said person and shall be included in the cost of recovery.
- 119. (1) If the person liable for the payment of any tax does not, within thirty days of the service of the notice of demand under section 118, pay the sum due and if no appeal is preferred against such tax, he shall be deemed to be in default.

Penalty in case of payment of taxes.

- (2) When the person liable for the payment of any tax is deemed to be in default under sub-section (1), such sum, not exceeding fifteen per cent. of the amount of tax, as may be determined by the Corporation by regulations, may be recovered from him by way of penalty, in addition to the amount of the tax, the notice fee payable under sub-section (2) of section 118, and simple interest in accordance with sub-section (3).
- (3) Simple interest at such rate as may be determined by the State Government from time to time shall be payable on any amount of tax remaining unpaid with effect from the date from which the person referred to in sub-section (1) becomes a defaulter under that sub-section.
- (4) The amount due as penalty or interest under this section shall be recoverable as an arrear of tax under this Act.
- 120. (1) If any person liable for payment of tax does not, within thirty days after the expiry of thirty days referred to in sub-section (1) of section 119, pay the amount due, such sum together with all costs, interest due and penalty may be recovered under a warrant, issued in such form as may be specified by the Corporation by regulations, by distress and sale of the movable property or the attachment and sale of the immovable property of the defaulter:

Recovery of tax.

Provided that the Commissioner shall not recover any sum the liability of which has been remitted on appeal under the provisions of this Act.

(2) Every warrant issued under this section shall be signed by the Commissioner or any other officer authorised by him in this behalf.

(Part IV.—Taxation.—Chapter IX.—A. Payment and recovery of taxes.—Sections 121, 122.)

Distress.

- 121. (1) It shall be lawful for any officer or other employee of the Corporation to whom a warrant issued under this Chapter is addressed to distrain, wherever it may be found in any place in Howrah, any movable property belonging to the person therein named as defaulter, subject to the following conditions, exceptions and exemptions, namely:—
 - (a) the following property shall not be distrained:—
 - (i) the necessary wearing apparel and bedding of the defaulter, his wife and children and their cooking and eating utensils;
 - (ii) tools of artisans;
 - (iii) books of accounts;
 - (b) the distress shall not be excessive, that is to say, the property distrained shall be as nearly as possible equal in value to the amount recoverable under warrant, and if any property has been distrained which, in the opinion of the Commissioner, should not have been distrained, it shall forthwith be released.
- (2) The person charged with the execution of a warrant shall in the presence of two witnesses forthwith make an inventory of the property which he seizes under such warrant, and shall, at the same time, give a written notice in such form as may be specified by the Corporation by regulations to the person in possession thereof at the time of seizure that the said property will be sold as therein mentioned.
- (3) If there is reason to believe that any property seized under a warrant of distress issued under section 118, if left in the place where it is found is likely to be removed by force, the officer executing the warrant may take it to the office of the Corporation or to any place appointed by the Commissioner.

Disposal of distrained property and attachment and sale of immovable property.

- 122. (1) When the property seized is subject to speedy and natural decay or when the expense of keeping it in custody is, when added to the amount to be recovered, likely to exceed its value, the Commissioner shall give notice to the person in whose possession the property was at the time of seizure that it will be sold at once, and he shall sell it accordingly by public auction unless the amount mentioned in the warrant is forthwith paid.
- (2) If the warrant is not in the meantime suspended by the Commissioner or discharged, the property seized shall, after the expiry of the period mentioned in the notice served under sub-section (2) of section 121, be sold by public auction by order of the Commissioner.

(Part IV.—Taxation.—Chapter IX.—A. Payment and recovery of taxes.—Section 123.)

- (3) When a warrant is issued for the attachment and sale of immovable property, the attachment shall be made by an order prohibiting the defaulter from transferring or charging the property in any way and all persons from taking any benefit from such transfer or charge and declaring that such property will be sold unless the amount of tax due with all costs of recovery is paid into the Corporation office within fifteen days from the date of attachment.
- (4) A copy of the order under sub-section (3) shall be affixed on a conspicuous part of the property and upon a conspicuous part of the Corporation office.
- (5) Any transfer of or charge on the property attached or any interest therein made without written permission of the Commissioner shall be void as against all claims of the Corporation enforceable under the attachment.
- (6) The surplus of the sale proceeds, if any, shall, immediately after the sale of the property, be credited to the General Account of the Municipal Fund, and notice of such credit shall be given at the same time to the person whose property has been sold or his legal representative, and if the same is claimed by written application to the Commissioner within one year from the date of the notice, a refund thereof shall be made to such person or representative.
- (7) All sales of property under this section shall, so far as may be practicable, be regulated by the procedure in force for the time being in the Court of the District Judge, Howrah with respect to a sale after distress
- (8) No officer or employee of the Corporation shall directly or indirectly purchase any property at any such sale.
- (9) Any surplus not claimed within one year as aforesaid shall be the property of the Corporation.
- (10) For every distraint and attachment made in accordance with the foregoing provisions, a fee of such amount not exceeding two and a half *per cent*. of the amount of the tax due as shall in each case be fixed by the Commissioner shall be charged and included in the costs of recovery.
- 123. (1) If the Commissioner has reason to believe that any person from whom any sum is due or is about to become due on account of any tax is about to move from Howrah, he may direct the immediate payment by such person of the sum so due or about to become due and to cause a notice of demand for the same to be served on such person.

Recovery from a person about to leave Howrah.

[West Ben. Act

(Part IV.—Taxation.—Chapter IX.—A. Payment and recovery of taxes.—Sections 124-126.)

(2) If, on the service of such notice, such person does not forthwith pay the sum so due or about to become due, the amount shall be leviable by distress or attachment and sale in the manner hereinbefore provided, and the warrant of distress or attachment and sale may be issued and executed without any delay.

Recovery under Ben. Act III of 1913 124. After a defaulter has been proceeded against unsuccessfully under the foregoing provisions of this Chapter or with partial success, any sum due or the balance of any sum due may be recovered by the Commissioner by certificate under the Bengal Public Demands Recovery Act, 1913, together with interest and cost of recovery.

Ben. Act III of 1913.

Distraint not unlawful for want of form

- 125. No distress under this Act shall be deemed to be unlawful nor shall any person making the same be deemed to be a trespasser on account of—
 - (a) any defect or want of form in the notice, summons, notice of demand, warrant of distress, inventory or other proceeding relating thereto, or
 - (b) any irregularity committed by such person:

Provided that any person aggrieved by such defect or irregularity may, by order of a court of competent jurisdiction, recover the full satisfaction of any special damage sustained by him.

Occupiers may be required to pay rent towards satisfaction of consolidated rates.

- 126. (1) For the purposes of recovery of any consolidated rate from any occupier under section 97, the Commissioner shall cause to be served on such occupier a notice requiring him to pay to the Corporation any rent due or falling due from him in respect of the land or building to the extent necessary to satisfy the portion of the sum due for which he is liable under the said section.
- (2) Such notice shall operate as an attachment of such rent unless the portion of the sum due shall have been paid and satisfied, and the occupier shall be entitled to credit in account with the person to whom such rent is due for any sum paid by him to the Corporation in pursuance of such notice:

Provided that if the person to whom such rent is due is not the person primarily liable for payment of the consolidated rate, he shall be entitled to recover from the person primarily liable for the payment of such tax any amount for which credit is claimed as aforesaid.

(Part IV.—Taxation.—Chapter IX.—A. Payment and recovery of taxes.—Sections 127, 128.)

- (3) If any occupier fails to pay to the Corporation any rent due or falling due which he has been required to pay in pursuance of a notice served upon him as aforesaid, the amount of such rent may be recovered from him by the Corporation as an arrear of tax under this Act.
- 127. (1) If any money is due under this Act from the owner of any land or premises on account of consolidated rate on lands and buildings or any other tax, expenses on charges recoverable under this Act and if the owner of such land or premises is unknown or the ownership thereof is disputed, the Commissioner may publish twice, at an interval of not less than two months, a notification of such dues and of sale of such land or premises for realisation thereof and after the expiry of not less than one month from the date of last publication of such notification, unless the amount recoverable is paid, may sell such land or premises by public auction to the highest bidder, who shall deposit, at the time of sale, twenty-five per cent. of the purchase money, and the balance thereof within thirty days of the date of sale. Such notification shall be published in the Official Gazette and in local newspapers and by displaying on the land or the premises concerned.

Recovery of consolidated rate on lands and buildings or any other tax or charges when owner of land or premises is unknown or ownership is disputed.

- (2) After deducting the amount due to the Corporation as aforesaid, the surplus sale proceeds, if any, shall be credited to the General Account of the Municipal Fund and may be paid, on demand, to any person who establishes his right thereto to the satisfaction of the Commissioner or a court of competent jurisdiction.
- (3) Any person may pay the amount due at any time before the completion of the sale, whereupon the sale shall be abandoned. Such person may recover such amout by a suit in a court of competent jurisdiction from any person beneficially interested in such land or premises.
- 128. (1) No assessment and no charge or demand of the consolidated rate on lands and buildings or of any other tax made under this Act shall be called in question or shall in any way be affected by reason of—

Taxes not invalid for defect of form.

- (a) any clerical or arithmetical mistake arising from any accidental slip or omission—
 - (i) in the name, residence, place of business or occupation of any person liable to pay such tax, or
 - (ii) in the description of any property or thing liable to such tax, or
 - (iii) in the amount of assessment of such tax, or

(Part IV.—Taxation.—Chapter IX.—A. Payment and recovery of taxes.—Section 129.—B. Recovery of consolidated rate by person, etc.—Section 130.)

- (b) (i) any clerical error, or
 - (ii) any defect of form, not being of a substantial nature:

Provided that the Commissioner may, either of his own motion or on the application of any aggrieved person, correct any clerical or arithmetical mistake or clerical error or defect of form as aforesaid.

(2) It shall suffice for the purpose of levying any tax under this Act or of any assessment of value of any property under this Act, if the property taxed or assessed is so described as to be generally known, and it shall not be necessary to name the owner or the occupier thereof.

Cancellation of irrecoverable dues.

129. The Corporation may by order strike off the books of the Corporation any sum due on account of the consolidated rate on lands and buildings or any other tax or on any other account, which may appear to it to be irrecoverable.

B. Recovery of consolidated rate by person primarily liable to pay to the Corporation.

Apportionment of consolidated rate by the person primarily liable to pay.

- 130. Save as otherwise provided in the Act, the person primarily liable to pay the consolidated rate in respect of any land or building may recover—
 - (a) if there be but one occupier of the land or building, from such occupier half of the rate so paid, and may, if there be more than one occupier, recover from each occupier half of such sum as bears to the entire amount of rate so paid by the owner the same proportion as the value of the portion of the land or building in the occupation of such occupier bears to the entire value of such land or building:

Provided that if there be more than one occupier, such half of the amount may be apportioned and recovered from each occupier, in such proportion as the annual value of the portion occupied by him bears to the total annual value of such land or building;

(b) the entire amount of the surcharge on the consolidated rate on any land or building from the occupier of such land or building who uses it for commercial or non-residential purposes:

Provided that if there is more than one such occupier, the amount of surcharge on the consolidated rate may be

(Part IV.—Taxation.—Chapter IX.—B. Recovery of consolidated rate by person, etc.—Sections 131, 132.—Part V.—Civic Services.—Chapter X.—Water Supply and Drainage.—A. Proprietory rights of the Corporation.—Sections 133, 134.)

apportioned and recovered from each such occupier in such proportion as the annual value of the portion occupied by him bears to the total annual value of such land or building.

131. If any person is primarily liable to pay any consolidated rate on any land or building and is entitled to recover any sum from an occupier of such land or building, he shall have, for recovery thereof, the same rights and remedies as if such sum were rent payable to him by the person from whom he is entitled to recover such sum.

Mode of recovery.

132. The consolidated rate on lands and buildings due from any person shall, subject to the prior payment of land revenue (if any) due to the Government thereupon, be a first charge upon the land or the building belonging to such person and upon the movable property (if any) found within or upon such land or building.

The consolidated rate on lands and buildings to be first charge on premises.

PART V

Civic Services.

CHAPTER X

Water Supply and Drainage.

A. Proprietory rights of the Corporation.

133. All public tanks, reservoirs, cisterns, wells, tubewells, acqueducts, conduits, tunnels, pipes, taps and other water-works, whether made, laid or erected at the cost of the Municipal Fund or otherwise, and all bridges, buildings, engines, works, materials and things, connected therewith or appertaining thereto, and also any adjacent land (not being private property) appeartaining to any public tank, which is situated in Howrah, shall vest in the Corporation:

Public water-works etc. to vest in the Corporation.

Provided that the Corporation may, with the approval of the State Government, make over the water-works, for development and maintenance to a separate and independent agency and it shall be lawful for such agency to construct or acquire new water-works.

134. (1) All rights over the sub-soil water resources in Howrah shall vest in the Corporation.

Reghts over sub-soil water resources.

[West Ben. Act

(Part V.—Civic Services.—Chapter X.—Water Supply and Drainage.—A. Proprietory rights of the Corporation.—Sections 135-139.)

- (2) No person shall sink a tubewell in Howrah except with the prior permission of the Commissioner.
- (3) The Commissioner may grant such permission on such terms and conditions as may be determined by regulation.

Supply of filtered and unfiltered water.

- 135. (1) The Corporation shall, within the limits of its capacity, provide for the supply of—
 - (a) filtered water in all parts of Howrah for domestic purposes,
 and
 - (b) unfiltered water for the purpose of street-watering, flushing of municipal drains, public privies and urinals, gully pits and extinguishing fire.
- (2) Notwithstanding the provisions of sub-section (1), the Corporation may supply filtered water and unfiltered water for any other purpose on such terms and conditions as may be provided by regulation made by it in this behalf.

Power of Commissioner to allow owner or occupier of premises to lay down servicepipes.

136. Subject to such conditions as the Corporation may from time to time impose, the Commissioner may allow any person owning or occupying any premises to lay down service-pipes from the mains of the Corporation for the purpose of bringing into the premises a supply of filtered and unfiltered water for use therein under the provisions of this Act or the regulations made thereunder.

Private connections to premises.

137. All private connections to premises from the mains of the Corporation for the supply of water therein and all pipes, taps and other fittings used for such supply shall be made, maintained and regulated in accordance with such regulations as may be made in this behalf.

Regulation of consumption of water and provision for meters. 138. No owner or occupier of any premises shall suffer water to be waste. The Corporation may establish block meter for any area or cause meters to be attached to premises for recording the supply of filtered water for regulation of consumption of water and prevention of wastage of water in such manner and may impose fees at such rates for consumption beyond such limit, as may be determined by regulations.

Bathing platforms and public, urinals, latrines, stand post. 139. The Corporation may erect bathing platforms, urinals, latrines and public stand posts to be maintained in such manner as may be determined, and may levy such user fees for realisation of cost of maintenance thereof as may be specified, by regulations.

(Part V.—Civic Services.—Chapter X.—Water Supply and Drainage.—B. Drainage Sewerage.—Sections 140-142.)

B. Drainage Sewerage.

140. (1) All public drains, and all drains in, alongside or under any public street, whether made at the charge of the Municipal Fund or otherwise, and all work, materials and things appertaining thereto, which are situate at Howrah, shall vest in the Corporation:

Public drains and drains in, alongside or under public streets, to vest in Corporation.

Provided that the Corporation may, with the approval of the State Government, make over the trunk-sewers, sewage treatment plants, pumping stations and other utilities to a separate and independent agency for maintenance and development and it shall be lawful for such agency to construct new trunk-sewers, sewage treatment plants, pumping stations or other utilities.

- (2) For the purposes of enlarging, deepening or otherwise repairing or maintaining any such drain so much of the sub-soil appertaining to the drain as may be necessary for the said purpose shall also be deemed to vest in the Corporation.
- 141. All drains and ventilation-shaft, pipes and other appliances and fittings connected with drainage works constructed, erected or set up at the charge of the Municipal Fund in or upon premises not belonging to the Corporation whether for the use of the owner or the occupier of such premises or not shall, unless the Corporation otherwise determines, vest and be deemed always to have vested in the Corporation.

Drains, etc. constructed elc. at charge of Municipal Fund on private premises to vest in Corporation.

- 142. (1) Without the written permission of the Commissioner granted in accordance with such regulations as may be made by the Corporation in this behalf—
 - (a) no private street shall be constructed over any municipal drain, or
 - (b) no wall or other structure shall be newly erected, over any municipal drain, or
 - (c) no wall, fence or structure shall be erected on the bed, bank or embankment or any municipal sewage or storm-water channel, nor any portion thereof shall be interfered with, encroached upon, altered or occupied for fishery, agriculture or any other purpose.
- (2) If any private street is constructed, or any wall or other structure is erected over any municipal drain, or if any wall, fence or structure is erected on the bed, bank or embankment of any municipal sewage or storm-water channel or if any portion therof is interfered with, encroached

Private streets, etc. not to be constructed over municipal drain without permission.

[West Ben, Act

(Part V.—Civic Services.—Chapter X.—Water Supply and Drainage.—C. Drainage of premises.—Sections 143-146.)

upon, altered or occupied without the written permission of the Commissioner, the Commissioner may remove or otherwise deal with the same in such manner as he may think fit and the expenses incurred by the Corporation in so doing shall be paid by the owner of such private street, wall or other structure or by the person who interferes with or encroaches upon or alters or occupies, as the case may be.

C. Drainage of premises.

Right of owner or occupier of premises to empty his house-drain into municipal drain. 143. The owner or the occupier of any premises shall be entitled to cause his house-drain to empty into a municipal drain, provided that, before so doing, he obtains the written permission of the Commissioner and complies with such conditions as the Commissioner may determine as to the mode in which, and the superintendence under which, communications between house-drains and municipal drains are to be made.

Connection with municipal drain not to be made except in conformity with section 143

- 144. (1) No person shall, without complying with the provisions of section 143, make or cause to be made, any connection of a house-drain with a municipal drain.
- (2) The Commissioner may in accordance with such regulations as may be made by the Corporation in this behalf close, demolish, alter or remake any connection made in contravention of sub-section (1); and the expenses incurred in so doing shall be paid by the owner or the occupier of the premises for the benefit of which such connection was made or by the person who made or caused to be made such connection.

House-drain, closed cesspool, etc. 145. Where any premises is in the opinion of the Commissioner without sufficient means of effective drainage, the Commissioner may be written notice require the owner of the premises to construct a house-drain up to a point to be specified in the notice or to construct a closed cesspool and drains emptying into such cesspool in such manner as may be determined by regulation.

Grouping or combination of house-drains and enforcement of drainage to undrained premises.

146. The Corporation may, if it considers necessary, make regulations for grouping or combination of house-drains for economic or operational advantages and for enforcement of drainage of undrained premises and for any other matters in connection with drainage.

(Part V.—Civic Services.—Chapter X.—Water Supply and Drainage.—C. Drainage of premises.—Sections 147-151.)

147. Subject to the approval of the State Government, the Corporation may, if necessary, make the municipal drains communicate with, or empty into, any public drain, lake, canal or water course outside Howrah and may, in doing so, exercise throughout the line outside Howrah along which the municipal drains are to run all the powers exercisable by it under this Act if the said municipal drains were to run entirely in Howrah.

Municipal drains may communicate with public drains, etc.

148. (1) No person shall throw, empty or otherwise discharge into any water source, channel or municipal drain within or outside Howrah any matter, refuse, trade effluent or waste so as to cause pollution, health hazard or nuisance prejudicial to environment.

Certain matters not to be passed into municipal drains.

(2) Subject to the provisions of any other law for the time being in force, the Corporation may by regulation provide for treatment standard to be maintained before discharge of any industrial waste or foul water or refuse into any river, water source, channel or municipal drainage and sewerage system.

149. If it appears to the Mayor-in-Council that it is necessary to place or carry any pipe or drain over, under or across the immovable property of any person to maintain the only or the most convenient municipal water-supply to, and drainage of, any premises, the Mayor-in-Council may, after giving the owner of the immovable property an opportunity of being heard, authorise the owner or occupier of the premises to place or carry such pipe or drain over, under or across such immovable property in such manner as it may think fit to allow.

Placing or carrying any pipe, etc. over, under or across any immovable property.

150. The Corporation may place and maintain aqueducts, conduits and lines of mains or pipes or drains over, under of across any immovable property within or without the local limits of the Corporation without acquiring such property and may enter on any property for such purposes:

Placing and maintenance of aqueducts, etc. over, under or across any immovable property.

Provided that the Corporation shall not acquire any right other than the right of user in the property over, under or across which any aqueducts, conduits, lines of mains, pipes or drains are placed.

Maps of underground utilities.

151. The Commissioner shall cause to be maintained complete survey maps, drawings and descriptions of all underground utilities in Howrah including waater-supply mains, supply pipes, sewers and connections thereto in such form and in such manner as may be prescribed and shall ensure the secrecy of the same in conformity with the provisions of the Official Secrets Act, 1923.

19 of 1923.

[West Ben. Act

(Part V.—Civic Services.—Chapter X.—Water Supply and Drainage.—D. Privies, urinals and bathing and washing places.—Sections 152-154.)

D. Privies, urinals and bathing and washing places.

Power of Corporation to provide and maintain public privies and urinals.

152. The Corporation shall—

- (a) provide and maintain, in proper and convenient situations, water closets and urinals for the use of the public, and
- (b) cause such water closets and urinals to be constructed and kept so as not to be a public nuisance or injurious to public health.

Licence for public toilets and urinals.

- 153. (1) The Corporation may grant license to a private individual or organisation for maintenance and regulation of use of public toilets and urinals constructed by it and no such terms and conditions as may be determined by regulations.
- (2) Such licensee shall be entitled to recover from the users such fee for the use of the public toilets and urinals as may be determined by regulations.
- (3) No person shall keep or maintain a toilet or urinal for public use without the specific permission of the Corporation and the Corporation may impose such conditions therefor as it may consider necessary.

Conversion of service privies into sanitary toilets or septic tank latrines.

- 154. (1) Whenever it appears necessary on sanitary or environmental grounds, the Mayor-in-Council may declare any ward or part of a ward of the Corporation as the area—
 - (i) where, if the area be one covered with sewerage system, all existing service privies shall be converted into sanitary toilets with necessary connection with the sewerage system,
- (ii) where, if the area is not one covered with sewerage system, all service privies shall be converted into septic tank latrines, within such period as may be fixed by the Mayor-in-Council.
- (2) In any area in respect of which a declaration has been made under sub-section (1), the owners of the premises served by service privies shall cause such conversion under clause (i) or clause (ii), as the case may be, of sub-section (1), to be made at their own cost.
- (3) If any such owner fails to cause such conversion to be made under sub-section (2), the Corporation may cause the conversion to be made and recover the expenses thereof together with such penalty not exceeding twenty *per cent*. of the expenses so incurred, from such owner within such period and in such manner as may be determined by regulations.

The Howrah Municipal Corporation Act, 1980.

LVIII of 1980.]

(Part V.—Civic Services.—Chapter X.—Water Supply and Drainage.—D. Privies, urinals and bathing and washing places.—Sections 155, 156.—E. Cesspools and other filth receptacles.—Section 157.)

- 155. (1) There shall be provided in every new building at or in which not less than twenty labourers or workmen are likely to be employed such privy and urinal accommodation and such accommodation for bathing or washing of clothes and domestic utensils as the Corporation may decide.
- (2) Where any premises at or in which not less than twenty labourers or workmen are employed are without privy, urinal, bathing or washing place accommodation or with inadequate accommodation, the Mayor-in-Council may by written notice require the owner of such premises to provide such privy, urinal or bathing or washing place accommodation as it may determine.

Privy, urinal and other accommodation at premises for twenty or more labourers or workmen.

- 156. If any premises intended for human habitation are without privy or urinal accommodation or the existing accommodation is, in the opinion of the Mayor-in-Council, insufficient, inefficient or for sanitary reasons objectionable, the Mayor-in-Council may, by a written notice, require the owner of such premises to—
 - (a) provide such privy or such additional privy or urinal accommodation as it may decide, or
 - (b) make such structural or other alterations in the existing privy or urinal accommodation as it may decide, or
 - (c) substitute, notwithstanding the provisions contained in section 154, any service privy or service urinal accommodation by connected privy or connected urinal accommodation where there is underground sewerage system, and by septic-tank privy or septic-tank urinal accommodation where there is no underground sewerage system,

within ninety days of such notice.

E. Cesspools and other filth receptacles.

- 157. (1) No person shall construct a cesspool—
 - (a) beneath any part of any building or within fifteen metres of any tank, reservoir, water source or well; or
 - (b) upon any site or in any position in Howrah which has not been approved in writing by the Commissioner; or
 - (c) upon any site or in any position outside Howrah which has not been so approved and is situated within ninety metres of any reservoir used for storage of filtered water to be supplied to Howrah.

Provisions for privy and urinal accommodation in premises where accommodation is not provided or is insufficient.

Position of, cesspools.

[West Ben. Act

(Part V.—Civic Services.—Chapter X.—Water Supply and Drainage.—E. Cesspools and other filth receptacles.—Sections 158, 159.—Chapter X1.—Streets and public places.—Section 160.)

(2) The Commissioner may at any time by a written notice require the owner of the premises in which any cesspool has been constructed in contravention of the provisions of sub-section (1) to remove such cesspool and to fill up the cesspool with such materials as may be approved by him.

House-drains, etc. to be subject to survey and control of the Corporation.

158. All house-drains, within as well as without the premises to which they belong, and all cesspools, privies and urinals shall, as respects their site, construction, materials and dimension and arrangements for flushing the same, be under the survey and the control of the Corporation and subject to such regulations as the Corporation may make in this behalf.

Power of Corporation to grant Licence to plumbers.

- 159. (1) The Corporation may, from time to time, grant to any person it thinks fit, a licence to act as a plumber for the purposes of this Act.
- (2) Every such licence shall be granted in such manner and in such form and on such terms and conditions as may be determined by the Corporation by regulations.

CHAPTER XI

Streets and public places.

Vesting of public streets in the Corporation.

- 160. (1) All public streets, squares, parks and gardens (not being the property of, and kept under the control of, Government or the Board of Trustees for the Improvement of Howrah) including the soil, sub-soil and the side-drains, footways, pavements, trees, stones and other materials, implements and other things provided for such streets and other public places, which are situated in Howrah, shall vest in the Corporation.
- 2) Whenever the Corporation proposes to determine the name by which any public street or public place is to be known or to change the name of any public street or public place, it shall refer the proposal to an Advisory Committee constituted under sub-section (3) for its consideration.
- (3) The State Government shall, by notification, constitute an Advisory Committee for naming, or changing the name of, any public street or square in Howrah. The Advisory Committee shall consist of such number of persons, not exceeding eight but not less than five, as the State Government may think fit.

(Part V.—Civic Services.—Chapter XI.—Streets and public places.—Sections 161-164.)

161. The Corporation shall cause all public streets vested in it under section 160 to be maintained by the Commissioner who shall for this purpose do all things necessary for the public safety and convenience including the construction and maintenance of the bridges, causeways and culverts.

Functions of the Commissioner in respect of public streets.

162. The Corporation may lay out and make new public streets, construct bridges and sub-ways, classify public streets into different categories, turn or divert any existing public street, prescribe a regular line for streets or buildings on one or both sides of any public street and take steps in pursuance of a plan for improvement of streets and street alignments and may, by regulation, make provisions in this regard.

Power to make new public streets, etc.

163. (1) No person shall except with the permission of the Commissioner cause any obstruction to or encroachment upon or projection over or otherwise occupy and portion of any public street or other public place.

Power of Corporation to remove or alter verandah, etc. or fixtures attached to buildings which project, etc., over public street.

(2) When any verandah, platform, building or other structure or any fixture attached to a building so as to form part of the building (whether erected before or after the commencement of this Act) causes a projection, encroachment or obstruction over or on any public street or other public place vested in the Corporation, the Commissioner, in accordance with such regulations as may be made by the Corporation, may, by a written notice, require the owner or the occupier of the building to remove or alter such verandah, platform, building or other structure of fixture.

164. The Commissioner may, without notice, cause to be removed—

- (a) any wall, fence, rail, post, step, booth or other structure or fixture which may be erected or set up in or upon any street, footpath or upon or over any open channel, drain, well or tank contrary to the provisions of this Act;
- (b) any stall, chair, bench, box, ladder, bale, board or shelf, or any other thing whatsoever placed, deposited, projected, attached or suspended in, upon, from or to any place in contravention of the provisions of this Act;
- (c) any article whatsoever hawked or exposed for sale in any public place or in any public street or footpath in contravention of the provisions of this Act and any vehicle, package, box, board, shelf or any other thing in or on which such article is placed or kept for the purpose of sale, display, or otherwise.

Power to move anything erected, deposited or hawked in contravention of this Act. (Part V.—Civic Services.—Chapter XI.—Streets and public places.—Sections 165-167.)

Prohibition of tethering of animals and milking of cattle.

- 165. (1) No person shall tether any animal or cause or permit any animal to be tethered or strayed in any public street or other public place.
- (2) No person shall milk or cause or permit to be milked any cow or buffalo or other animal in any street or other public place.
- (3) Notwithstanding anything contained in any other law for the time being in force, the Commissioner may cause to be removed or impounded any animal tethered or being milked or found straying in any street or other public place.

Power of Corporation to specify building line and streetalignment.

- **166.** (1) If the Corporation considers it expedient to prescribe a regular line for streets or buildings on one or both sides of any public street or portion thereof, it shall give a public notice of its intention to do so.
- (2) Every such notice shall specify the period within which objections will be received by the Corporation and a copy of the notice shall be sent by post to every owner of the premises abutting on such public street who is registered in respect of such premises in the books of the Corporation.
- (3) The Corporation shall consider all objections received by it within the specified period and make an order specifying a building-line or a street-alignment or both for such public street. Every such order shall be published in the Official Gazette and shall take effect from the date of such publication.
- (4) À register or book with plans attached shall be kept by the Corporation showing all public streets in respect of which a building-line or a street-alignment has been specified and such register shall contain such particulars as may appear to the Commissioner to be necessary and shall be open to inspection by the public on payment of prescribed fee.
- (5) Whenever it is proposed to repair, re-build, remove, construct or re-construct any building or portion thereof abutting on a public street in respect of which a building-line or street-alignment has been specified by an order, the Commissioner may give direction for setting back or setting forward all such buildings or portions thereof in such manner as may be determined by regulation.

Power of the Commissioner to authorise temporary construction or temporary closure of parts of public streets. 167. The Commissioner may authorise temporary construction on, or temporary closure of, any part of a public street on such occasions and on such conditions and for such period as the Corporation may provide by regulation made in this behalf.

(Part V.—Civic Services.—Chapter XI.—Streets and public places.—Sections 168-170.)

168. Subject to the provisions of any other law for the time being in force, the State Government may, by rules, provide for—

- (a) sanction by the Corporation of specific rights of way in the sub-soil of public and private streets in Howrah for different public utilities including electric supply, telephone and other tele-communication facilities, gas pipes, water-supply, sewerage and drainage, pedestrian sub-ways, shopping plazas, warehousing facilities and the apparatus and appurtenances related thereto provided by the State Government, any statutory body or any licensee uner any law;
- (b) levy of any fee or charges permissible under law;
- (c) furnishing to the Corporation of maps, drawings and statements which shall enable it to compile and maintain the precise records of the placements of the underground utilities in Howrah.
- 169. The Commissioner may, with the prior approval of the Mayor-in-Council, close any portion of a public street and declare it as a parking area and charge parking fees at different rates for different vehicles for different areas and for different periods in accordance with such regulation as may be made in this behalf.

Closure of public street for parking purposes.

Rights of

underground

way for

utilities.

170. (1) If the owner of any land utilizes, sells, leases or otherwise disposes of such land or any portion thereof as plots for the construction of buildings thereon, he shall lay down and make street or streets giving access to the plots into which the land may be divided and connecting such street or streets with any existing public street or private street.

Owner's obligation to make a street where dealing with land as building site.

- (2) Before utilising, selling or otherwise disposing of any land under sub-section (1), the owner thereof shall send to the Commissioner a written application with a lay-out plan of the land showing the following particulars:—
 - (a) the plots into which the land is proposed to be divided for the erection of buildings thereon and the purpose or purposes for which such buildings are to be used;
 - (b) the reservation or allotment of any site for any street, open space, park, recreation ground, school, market or any other public purpose;
 - (c) the intended level, direction and width or street or streets, including footpaths and drains;
 - (d) the regular line of street or streets;
 - (e) the arrangements to be made for levelling, paving, metalling, flagging, channelling, sewering, draining, conserving and lighting street or streets.

[West Ben. Act

(Part V.—Civic Services.—Chapter XI.—Streets and public places.—Section 171.—Lighting.—Section 172.)

(3) No deed of transfer shall be registered under any law for the time being in force for any land governed by this section until the layout plans have been approved by the Commissioner and all infrastructural constructions completed up to a stage to the satisfaction of the Commissioner in accordance with such regulation as may be made in this behalf.

Prohibition of making new streets.

171. No person shall make any new street without the prior approval of the Mayor-in-Council.

Lighting.

Provision for lighting of public streets, squares, gardens, markets, and buildings.

- 172. (1) The Corporation shall—
 - (a) take measures for lighting, in a suitable manner, the public streets, squares and gardens, municipal markets and all buildings vested in the Corporation;
 - (b) procure, erect and maintain such number of lamps, lampposts, other appurtenances as may be necessary for such lighting; and
 - (c) cause such lamps to be lighted by means of oil, gas, electricity or such other means as the Corporation may from time to time determine.
- (2) The Corporation may itself or in conjunction with any firm or company and in accordance with such regulations as may be made by the Corporation, erect plants and machineries for the generation of power and production of gas for the purpose of lighting.
 - (3) The Corporation may place and maintain-
 - (i) electric wires or gas-pipes for the purpose of lighting such lamps under, over, along or across any immovable property, and
 - (ii) posts, poles, standards, stays, struts, brackets, tunnels, culverts or any other contrivance for carrying, suspending or supporting such lamps, gas-pipes or electric wires in or upon any immovable property:

Provided that such pipes, wires, posts, poles, standards, stays, struts, brackets, tunnels, culverts or other contrivance shall be so placed as to occasion as little damage, detriment, inconvenience or nuisance to any person as the circumstances permit.

(Part V.—Civic Services.—Chapter XII.—Buildings.— Sections 173-177.)

CHAPTER XII

Buildings.

173. No person shall use any piece of land as a site for erection of a new building except in accordance with the provisions of this Act and of the rules and the regulations made under this Act in relation to such erection of building.

Use of land for erection of new building.

174. Every person who intends to erect a building shall apply for sanction by giving notice in writing of his intention to the Commissioner in such form and containing such information or document as may be prescribed.

Application for sanction for erection of building.

175. The Commissioner shall sanction the erection of building ordinarily within a period of sixty days unless any further information or document be called for or sanction be refused in the meantime on such grounds as may be prescribed:

Sanction or provisional sanction of refusal of erection of building.

Provided that a provisional sanction may be given for the erection of a building for the use of which a licence or permission is required from any department of Government or statutory body under any law for the time being in force in accordance with such procedure as may be prescribed:

Provided further that if it appears to the Commissioner that the site of the proposed building is likely to be affected by any scheme of acquisition of land for any public purpose or by any proposed regular line of public street or extension, improvement, widening or alteration of any street, the Commissioner may withhold sanction to the erection of the building for a period not exceeding eight months.

Period for completion of building.

176. After a building plan is sanctioned the person who has given the notice shall commence work and complete the same within such period or extended period as may be prescribed.

Order of demolition or stoppage of buildings and works.

177. (1) Where the erection of any building or the execution of any work in pursuance thereof has been commenced, or is being carried on, or has been completed without or contrary to the sanction or in contravention of any of the provisions of this Act or the rules and the regulations made thereunder, the Commissioner may in addition to any other action that may be taken under this Act, make an order directing that such erection or work shall be stopped or demolished or such addition or alteration thereto be made as the Commissioner considers necessary, by the person at whose instance the erection or the work has been commenced, or is being carried on, or has been completed:

Provided that no order under this provision shall be made unless such person has been given a reasonable opportunity of being heard in accordance with such procedure as may be prescribed.

(Part V.—Civic Services.—Chapter XII.—Buildings.— Sections 178-180.)

- (2) The Commissioner may make an order under sub-section (1), notwithstanding the fact that the assessment of such building has been made for the levy of the consolidated rate on lands and buildings.
- (3) Any person aggrieved by an order of the Commissioner made under sub-section (1) may, within thirty days from the date of the order, prefer an appeal against the order to the Municipal Building Tribunal appointed under this Chapter.
- (4) No court shall have jurisdiction in any matter for which provision is made under this Chapter for appeal to the Municipal Building Tribunal.
- (5) If a person fails to comply with a conclusive order of the Commissioner or the Tribunal, as the case may be, under this section, the Commissioner may himself cause the order to be carried out and recover the expenses thereof from such person as an arrear of tax under this Act.
- (6) Notwithstanding anything contained in this Chapter, if the Mayorin-Council is of the opinion that immediate action is called for in relation to a building or any work being carried on in contravention of the provisions of this Chapter, it may, for reasons to be recorded in writing, cause such building or work to be demolished forthwith.

Completion certificate.

178. No new building or a part of a new building shall be occupied for use until and unless a certificate of completion of the building or a part of it has been submitted to the Corporation.

Prohibition on change of use of building.

- 179. (1) No person shall without any written permission of the Commissioner change or allow the change of the use of any building for any purpose other than that specified in the sanction or convert or allow the conversion of a tenement under a particular occupancy or use group to be a tenement under another occupancy or use group.
- (2) In case the Commissioner refuses to give such permission he shall give a reasonable opportunity of being heard to the person seeking permission.
- (3) Any person aggrieved by an order of the Commissioner under subsection (2) may, within thirty days from the date of the order, prefer an appeal before the Municipal Building Tribunal.

Power to order removal of dangerous buildings. 180. (1) If it appears to the Commissioner at any time that any building is in a ruinous condition or is in any way dangerous, the Commissioner may by an order require the owner or the occupier of such building to demolish, secure or repair such building.

(Part V.—Civic Services.—Chapter XII.—Buildings.— Sections 181, 182.)

- (2) If it appears to the Commissioner that the danger from such building is imminent, he may, before making the order as aforesaid, take such steps as may be necessary to prevent the danger.
- (3) If the owner or the occupier of the building does not comply with the order under this section, the Commissioner shall take such step in relation to the building as may be necessary to prevent any cause of danger therefrom.
- (4) All expenses incurred by the Commissioner, in relation to any building, under this section shall be recoverable from the owner or the occupier thereof, as the case may be, as an arrear of tax under this Act.
- 181. (1) The State Government shall appoint a Municipal Building Tribunal for Howrah to hear and decide appeals under this Chapter.
 - (2) The Tribunal shall consist of a Chairman and two Assessors.
- (3) The Chairman shall be an officer of the West Bengal Higher Judicial Service having such experience as may be prescribed.
- (4) One of the Assessors shall be appointed by the State Government and the other shall be appointed by the Corporation:

Provided that no Councillor, Alderman or officer or employee of the Corporation shall be appointed as an Assessor.

- (5) The Chairman and the Assessors shall be appointed for such period and on such terms and conditions as the State Government may, by notification, specify.
- (6) The Chairman of the Tribunal shall appoint and maintain such officers and employees in his establishment and on such terms and conditions of service as may be prescribed.
- (7) The business of the Tribunal shall be conducted in such manner as the President of the Tribunal may, from time to time, with the previous approval of the State Government, determine.
- (8) All expenses of the Tribunal shall be paid out of the Municipal Fund.
- (9) Notwithstanding anything contained in this Chapter, the State Government may appoint for Howrah any other Municipal Building Tribunal under any other law in force for the time being and such Tribunal shall exercise powers of the Tribunal under this Chapter.
- 182. The Commissioner may, from time to time and in such manner as may be prescribed, grant licence to a person to act as a Licensed Building Architect or a Licensed Building Surveyor for the purpose of this Chapter.

Municipal Building Tribunal for Howrah,

Licensed Building Architect and Licensed Building Surveyor. (Part V.—Civic Services.—Chapter XII.—Buildings.— Section 183.—Chapter XIII.—Bustees.—Sections 184, 185.)

Municipal Building Code.

- **183.** The State Government may make rules for—
 - (a) regulation or restriction of the use of site of the building,
 - (b) regulation of fire protection measures and structural and other safeties of the building,
 - (c) regulation of conveniences and amenities in the building including quality of materials, plumbing services, workmanship and the like,
 - (d) regulation of architectural designs of buildings, and
 - (e) regulation of building uses for the purpose of residence, hospitals, nursing homes, factories, ware-houses, eating houses, theatres, cinemas, commercial institutions, educational buildings and the like.

CHAPTER XIII

Bustees.

Power of Corporation to define and alter limit of bustees **184.** The Corporation may define the external limits of any *bustee* and may from time to time alter such limits.

Power of Corporation to prepare and execute improvement schemes of bustees.

- **185.** (1) The Corporation may, with the approval of the State Government, prepare and execute improvement scheme for the purpose of effecting environmental or general improvement of *bustees*. Such scheme may provide for water-supply, sanitation, pathways, lighting and the like.
- (2) Notwithstanding anything contained hereinbefore the Commissioner may, for reasons of environmental sanitation, cause the following works to be executed in any bustee:—
 - (a) Sinking of tubewells inside a bustee including laying of water-pipe lines, installation of overhead reservoirs and other appurtenances necessary to maintain flushing for privies and sewers.
 - (b) Laying of drains and diversion of existing drains.
 - (c) Conversion of service privies into connected privies or septic tank privies.
 - (d) Removal of solid or liquid wastes from the bustees including removal of silt from sewers, sludge from septic tanks or cleansing of squating platforms.
 - (e) Repair work relating to any of the above activities.

(Part V.—Civic Services.—Chapter XIII.—Bustees.— Sections 186, 187.—Chapter XIV.—Solid Wastes.—Section 188.)

186. If, at any time, it becomes necessary to acquire the right of user in any land in or around any *bustee* for the purpose of effecting improvement, the Corporation shall follow such procedure as may be prescribed:

Provided that the compensation payable to any person whose right of enjoyment in such land has been prejudicially effected by such acquisition shall be calculated at ten *per cent*. of the market value of such land on the date the Corporation declares its intention to acquire such right.

Power of Corporation to acquire the right of user in land in or around a bustee.

West Bcn. Act II of 1949. 187. Subject to the provisions of the Calcutta *Thika* Tenancy Act, 1949, the Corporation may sanction building plans submitted by a *thika* tenant for the purpose of permanent construction in the nature of renovations, additions and alterations to and conversion of the existing huts into pucca structures and also for construction of new structures under such building regulation and upon payment of such fees as may be determined by the Corporation by regulation:

Sanction of building plans submitted by thika tenants.

Provided that a lay-out plan of a bustee or such substantial unfragmented portion thereof as is in actual occupation of the thika tenant or a group of thika tenants occupying contiguous parcels of lands in terms of leave and licence granted by the landlord has been prepared and submitted to the Corporation to indicate the existing arrangements of huts, streets, pathways, drains and other common facilities along with the proposed alterations and modifications thereto.

CHAPTER XIV

Solid Wastes.

188. (1) For the purpose of securing efficient scavenging and cleansing of all streets, public places and premises in Howrah, the Corporation shall undertake the function of collection, removal and disposal of solid wastes.

Collection, removal and disposal of solid wastes.

- (2) All matters deposited in public receptacles, depots and places provided or appointed by the Corporation for collection of solid wastes shall be the property of the Corporation.
- (3) The Corporation may, by regulation, specify the duties of the owners or occupiers of the premises in the matter of collection of solid wastes and different provisions may be made for premises in different types of occupational uses.
- (4) The Corporation shall provide vehicles or other suitable means for removal of solid wastes.
- (5) The Corporation shall provide or appoint in proper and convenient situations public receptacles, depots and places for the temporary deposit of solid wastes including rubbish, carcasses and other offensive matters.

[West Ben. Act

(Part V.—Civic Services.—Chapter XV.—Inspection and regulation of premises and of factories, work-shops and places of public resort.—Sections 189, 190.)

(6) The Corporation may dispose of the solid wastes in such manner as may be approved by the State Government and at such place within or outside Howrah as it considers suitable:

Provided that no place which has not been used before the commencement of this Act for the purpose of disposal of solid wastes shall be so used except in conformity with the provisions of the West Bengal Town and Country (Planning and Development) Act, 1979.

West Ben. Act XIII of 1979.

(7) Notwithstanding anything to the contrary contained in any other law in force for the time being, no *methor* or other employee of the Corporation who is employed to remove or otherwise to deal with different kinds of solid wastes shall, without giving the Commissioner any notice of his intention so to do or without the permission of the Commissioner, withdraw from his duties.

CHAPTER XV

Inspection and regulation of premises and of factories, work-shops and places of public resort.

Procedure in cases of buildings deemed unfit for human habitation. 189. If, for any reason, any building or portion of a building, intended for, or used as, a dwelling place appears to the Commissioner to be unfit for human habitation, he may, if he considers that the building or the portion thereof can be altered to make it fit for human habitation, by an order in writing require the owner of such building to make such alterations in the building or the portion thereof as he thinks necessary within a period specified in the order, where the Commissioner considers that the building or the portion thereof cannot be so altered as to make it fit for human habitation or where the building or the portion thereof is not so altered as required by the Commissioner, the Commissioner shall take such steps as may be necessary to enforce such order.

Warehouse, godowns, etc. not to be established without permission.

- 190. (1) No person shall, without the previous permission of the Commissioner, use or materially alter, enlarge or extend the use of any premises as a warehouse or godown or for running a goods transport business either by his own carriers or by arrangement with the owners of such carriers.
- (2) The Commissioner may refuse to give such permission or impose such condition as it thinks fit, if in his opinion such use would be objectionable due to traffic constraints in the vicinity of such premises or inadequacy of space for parking of vehicles or loading or unloading of goods; or would constitute a fire hazard or other nuisance.

(Part V.—Civic Services.—Chapter XV.—Inspection and regulation of premises and of factories, work-shops and places of public resort.—Sections 191-194.)

191. (1) No person shall, without the previous written permission of the Commissioner, establish in any premises, or materially alter, enlarge or extend, any factory or work-shop or work-place in which it is intended to employ steam, electricity, water or other mechanical power.

Factory, etc. not to be established, etc., without permission of the Commissioner.

- (2) The Commissioner may, in accordance with such regulations as may be made by the Corporation, refuse to give permission under subsection (1) if he is of opinion that the establishment, alteration, enlargement or extension of such factory, work-shop or work-place in the proposed position would be objectionable by reason of the density of the population in the neighbourhood thereof or would be nuisance to the inhabitants of the neighbourhood.
- 192. (1) No person shall, without or otherwise than in conformity with the terms of a licence granted by the Commissioner in this behalf, keep any eating-house, tea-shop, hotel, boarding house, bakery, aerated water factory, ice factory or other place where food is sold or prepared for sale.

Eatinghouses, etc., not to be used without licence from Commissioner.

- (2) The Commissioner may at any time cancel or suspend any licence granted under sub-section (1) if he is of opinion that the premises covered by it are not kept in conformity with the terms of such licence or the provisions of any rules and regulations, relating to such premises, whether the licence is prosecuted under this Act or not.
- Licensing and control of theatres, circuses and places of public amusement.

193. No person shall, without or otherwise than in conformity with the terms of a licence granted by the Commissioner in this behalf, keep open any theatre, circus, cinema-house, dancing hall or other similar place of public resort, recreation or amusement:

Provided that this section shall not apply to private performances in any such place.

194. If the Commissioner is of opinion that any eating house, tea-shop, hotel, boarding house, bakery, aerated water factory, ice factory or other place where food is sold or prepared for sale or any theatre, circus, cinemahouse, dancing hall or similar other place of public resort, recreation or amusement as the case may be, is kept open without or otherwise than in conformity with the terms of a licence granted under section 193 he may by an order in writing stop the use of any such premises for any such purpose for such period as may be specified in the order after recording reasons or such opinion:

Commissioner to stop use of premises when used without or otherwise than in conformity with terms of licence.

Power of

Provided that no such order shall be made until the licensee or other person keeping the premises so open has been given an opportunity of being heard.

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(Part V.—Civic Services.— Chapter XVI.—Markets and Slaughter-houses.— Sections 195-198.)

CHAPTER XVI

Markets and Slaughter-houses.

Power of Corporation to provide and maintain municipal markets, slaughterhouses and stock-yards.

- 195. (1) The Corporation may own, purchase or take on lease any land or building for the purpose of establishing municipal market or slaughter-house or stock-yard or improving any existing municipal market, slaughter-house or stock-yard and make provision for their maintenance.
- (2) The Corporation may after giving general notice close any municipal market or slaughter-house or stock-yard or any portion thereof and the premises occupied for any municipal market, slaughter-house or stock-yard or any portion thereof so closed shall be vacated by the occupants in accordance with such notice.

Power of Commissioner to license private markets, etc. 196. No person shall, without or otherwise than in conformity with the terms of a licence granted by the Commissioner in this behalf, keep open any private market or wilfully or negligently permit any place to be used as a private market or use any place as a slaughter-house or stock-yard or for the slaughtering of any animal intended for human consumption.

Licensing of butchers and of sale of meat, etc. outside market.

- 197. No person shall, without or otherwise than in conformity with the terms of a licence granted by the Commissioner in this behalf,—
 - (a) carry on within Howrah or at any municipal slaughter-house without Howrah the trade or business of a butcher, or
 - (b) sell or expose or hawk about for sale any animal or any meat or fish intended for human consumption in any place other than a municipal market or a private market.

Levy of stallage, rent and fee.

- 198. The Commissioner may, subject to the other terms and conditions as may be fixed,—
 - (a) charge such stallage, rent or fee as may, from time to time, be fixed by the Corporation in this behalf for the occupation or use of any stall, shop, stand, shed, pen or space in a municipal market or municipal slaughter-house,
 - (b) farm the stallage, rent or fee chargeable as aforesaid or any portion thereof for such period as he may think fit, and
 - (c) put up to public auction, or dispose of by private sale, the privilege of occupying or using any shop, stall, stand, shed, pen or space in a municipal market or municipal slaughterhouse on such terms and conditions as he may think fit.

(Part V.—Civic Services.— Chapter XVI.—Markets and Slaughter-houses.— Sections 199-201.—Food and drugs.—Sections 202-205.)

199. The Commissioner may, from time to time, subject to such directions as he may receive from the Mayor-in-Council on the advice of the State Government, open depots or shops for trading any essential commodities.

Depots for sale of essential commodities.

200. No person shall, without or otherwise than in conformity with the terms of a licence granted by the Commissioner in this behalf,—

Licence for hawking, etc.

- (a) hawk or expose for sale in any place any article whatsoever whether it be for human consumption or not; or
- (b) use in any place his skill in any handieraft or render services to the public for their convenience for the purpose of gain or making a living.
- 201. No person shall, otherwise than in conformity with a licence from the Commissioner and other provisions as may be made by regulation by the Corporation in this behalf, carry on a trade of a butcher, fish monger, poulterer or importer of flesh intended for human food or use of any place for the sale of flesh, fish or poultry intended for human food.

Licence for sale of fish, poultry or flesh.

Food and drugs.

202. No person shall directly or indirectly, himself or by any other person on his behalf, sell, expose or hawk about for sale or manufacture or store for the preparation of any food or drug or for sale any food or drug which is adulterated or misbranded.

Prohibition of sale, etc. of adulterated or misbranded food or drug.

203. Every manufactory of mustard oil, edible oil or edible fat or ghee or butter within Howrah shall be registered by the owner or the person in charge thereof in the office of the Corporation in such manner as the Corporation may from time to time direct.

Registration of manufactory.

204. No person shall keep in any shop or place in which milk is stored or in any manufactory, shop or place, in which butter, ghee or any other milk product or wheat, flour, mustard oil, tea, edible oil, edible fat, sugar or gur is manufactured or stored, any substance intended to be used for the purpose of adulteration.

Prohibition of adulterants in place where butter, ghee, etc. are manufactured or stored.

205. (1) Every place used for the manufacture, preparation, storage or packing for sale of any article of food or drug shall be open at all time for inspection by the officers of the Corporation authorised in this behalf by the Commissioner and such officers shall have the right to enter into such places for such inspection at all time.

Place of manufacture, preparation, etc. for sale of any drug or food to be open to inspection.

(Part V.—Civic Services.— Chapter XVI.—Food and drugs.—Sections 206-209.)

(2) In every place used for manufacture, preparation, storage or packing for sale of any article of food or drug, such article of food or drug or any receptacle and material used for such manufacture, preparation, storage or packing shall be protected from dust, flies and other insects by such measures as may be specified by the Corporation in this behalf.

Licensing of shops and places for retail sale of drugs.

- **206.** (1) No person shall keep any shop or place for retail sale of drugs not being articles of ordinary domestic consumption without or otherwise than in conformity with the terms of a licence granted by the Commissioner.
- (2) Every person to whom a licence is granted under sub-section (1) in respect of any shop or place shall display it in some conspicuous part of such shop or place.

Manufactory or place of storage or sale of food kept in contravention of provisions of this Chapter may be clusted.

207. If any manufactory or place of storage or sale of any article of food is kept in contravention of the provisions of this Chapter the Commissioner may cause the same to be closed.

Corporation to take measures for prevention and checking of dangerous diseases. 208. It shall be the duty of the Corporation to take such measures as are necessary for preventing or checking the spread of any dangerous disease in Howrah or of any epidemic disease among any animals therein.

Obligation to give information of dangerous diseases.

209. Any person being in charge of, or in attendance, whether as a medical practitioner or otherwise, upon, any person whom he knows or has reasons to believe to be suffering from a dangerous disease, shall forthwith give information respecting the existence of such disease to the Commissioner.

(Part V.—Civic Services.— Chapter XVII.—Restraint of Infection.—Sections 210-212.— Chapter XVIII.—Registration of Births and Deaths and disposal of the dead.—Section 213.)

CHAPTER XVII

Restraint of Infection.

210. The Commissioner or any person authorised by him in this behalf may, at any time by day or by night without notice or after giving such notice as may in the circumstances appear to him to be reasonable, inspect any place in which any dangerous disease is reported or suspected to exist and take such measures as he may think fit to prevent the spread of such disease beyond such place and shall forthwith submit a report to the State Government.

Power of Commissioner to inspect places and take measures to prevent spread of dangerous diseases.

211. If the Commissioner or any person authorised by him in this behalf is of opinion that the cleaning or disinfecting of any building or any part of a building or any article therein which is likely to retain infection or of any tank, pool or well adjacent to a building is likely to prevent or check the spread of any dangerous disease, he may cleanse or disinfect such building or any part thereof, article, tank, pool or well and may by a written notice require the occupier of such building or any part thereof to vacate the same for such period as may be specified in such notice.

Power of Commissioner to disinfect building, tank, pool or well.

212. (1) If the Commissioner is of the opinion that the water in any well, tank or other place is likely, if used for drinking, to endanger or cause the spread of any disease, he may, by public notice, prohibit the removal of such water for drinking and by notice in writing require the owner or person having control of such well, tank or place to take such steps as he may consider expedient to prevent the public from having access to or from using such water.

Measures to prevent spread of dangerous disease.

(2) If Howrah or any part of it is visited or threatened by an outbreak of any dangerous disease, the Commissioner may, by public notice, restrict or prohibit the sale or preparation of any article of food or drink for human consumption.

CHAPTER XVIII

Registration of Births and Deaths and disposal of the dead.

- 213. (1) The Health Officer of the Corporation shall be the Chief Registrar of Births and Deaths in Howrah and shall keep in such form as may from time to time be prescribed by the State Government a register of all births and deaths occurring in Howrah.
- (2) The Corporation shall appoint a person to be the Registrar of Births and Deaths for each borough and may appoint the same person to be such Registrar for more than one borough.

Appointment of Registrars and Sub-Registrars of Births and Deaths.

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(Part V.—Civic Services.— Chapter XVIII.—Registration of Births and Deaths and disposal of the dead.—Section 214.—Chapter XIX.—Rules, regulations and by-laws.—Section 215.)

(3) The Commissioner shall appoint a Sub-Registrar of Births and Deaths for each registered burial or burning ground or other place for the disposal of the dead to register all corpses brought thereto for interment or cremation or for disposal otherwise:

Provided that the same Sub-Registrar may be appointed for more than one such burial or burning ground or other place.

- (4) The Commissioner shall cause to be printed and published a list containing the name and address of every Registrar and Sub-Registrar appointed under this section.
- (5) On an application from a person interested, the Chief Registrar or Registrar shall issue an extract from an entry in a register book of birth or death on payment of such fee as may be determined by regulation.
- (6) The State Government may prescribe the manner in which and person by whom an information relating to birth and death should be given to the Corporation.

Registration of places for disposal of the dead.

- 214. (1) Every owner or keeper of a place not vested in or owned by the Corporation or a Board appointed by the State Government for the administration of such place, which is used for burying, burning or otherwise disposing of the dead, shall cause the same to be registered in a register which shall be kept by the Commissioner and shall deposit to the office of the Corporation at the time of registration a plan of such place prepared by a surveyor.
- (2) All burial and burning grounds, public or private, shall be registered in the book of the Corporation in such manner as may be determined by regulation.

CHAPTER XIX

Rules, regulations and by-laws.

Power to make rules.

- 215. (1) The State Government may, after previous publication in the *Official Gazette*, make rules for carrying out the purposes of this Act.
- (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the matters which under any provision of this Act are required to be prescribed or to be prescribed or to be provided for by rules.

(Part V.—Civic Services.— Chapter XIX.—Rules, regulations and by-laws.— Sections 216-219.)

- (3) All rules made under this Act shall be laid for not less than fourteen days before the State Legislature as soon as possible after they are made and shall be subject to such modifications as the State Legislature may make during the session in which they are so laid. Any modification of the said rules made by the State Legislature shall be published in the Official Gazette, and shall, unless some later date is appointed by the State Government, come into force on the date of such publication.
- 216. (1) The Corporation may, with the previous sanction of the State Government, make regulations not inconsistent with the provisions of this Act or the rules made thereunder for discharging its functions under this Act.

Power to make regulations.

- (2) Such regulations may provide that any breach thereof shall be punishable with such fine as may be specified therein.
 - (3) Such regulations shall be published in the Official Gazette.
- 217. (1) The Corporation may, with the previous sanction of the State Government, make by-laws not inconsistent with the provisions of this Act, or the rules or the regulations made thereunder for discharging its functions under this Act.

Power to make bylaws.

- (2) Such by-laws may provide that any breach thereof shall be punishable with such fine as may be specified therein.
- (3) Such by-laws shall be published in the *Official Gazette* and in such local newspapers as the Corporation may determine.
- 218. (1) If the State Government is at any time of opinion that any regulation or by-law made by the Corporation should be cancelled or modified either wholly or in part, it shall cause the reasons for such opinion to be communicated to the Corporation, and shall appoint a reasonable period within the Corporation may make any representation with regard thereto.

Power of State Government to cancel or modify regulations and by-laws.

- (2) After expiry of such period and on consideration of the representation of the Corporation, if any, the State Government may at any time by notification cancel or modify such regulation or by-law either wholly or in part.
- (3) Any notification under sub-section (2) shall be published in local newspapers.
- 219. The State Government may, on the recommendation of the Corporation, by notification add to, amend or alter any Schedule, to this Act except Schedule I.

Schedules.

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(Part V.—Civic Services.— Chapter XX.—Miscellaneous provisions.— Sections 220-225.)

CHAPTER XX

Miscellaneous Provisions.

Punishment for offences as given in Schedule V.

220. Whoever contravenes any provision of any of the sections, subsections, clauses, or provisos or any other provision of this Act mentioned in column 1 of Schedule V shall be punishable with fine which may extend to the amount, or with imprisonment for a term which may extend to the period, specified in that behalf in column 3 of the said Schedule or with both, and in the case of a continuing contravention or failure, with an additional fine which may extend to the amount specified in column 4 of the said Schedule for every day of such contravention or failure after conviction for the first such contravention or failure.

Acquisition of property.

221. The Corporation shall, for the purpose of this Act, have power to acquire and hold movable or immovable property or any interest therein, whether within or outside the limits of Howrah.

Inventory of property.

222. The Commissioner shall maintain an inventory of the movable and immovable properties of the Corporation in such form and manner as may be determined by the Corporation by regulation.

Disposal of property.

223. The Corporation may dispose of, by sale or otherwise, any movable or immovable property belonging to the Corporation in such manner as may be prescribed.

Entry and inspection.

- 224. (1) The Commissioner or any other officer or employee of the Corporation, authorised by the Commissioner or empowered under this Act in this behalf, may enter into or upon any land or building with or without assistance for the purpose of enquiry, inspection, execution of any work or discharge of any function authorised under this Act or the rules or the regulations made thereunder.
- (2) It shall be lawful for the Commissioner or any person authorised by him in this behalf to make forcible entry into any land or building or break open any door, gate or other barrier, if the same is considered necessary for carrying out the purposes of this Act, after calling upon two or more respectable inhabitants of the locality to witness such entry or opening.

Police Officers to assist the Corporation, Mayor-in-Council, Commissioner, etc.

225. It shall be the duty of every police officer in or outside Howrah to assist the Corporation, the Mayor-in-Council, the Commissioner or any other officer or employee of the Corporation in the discharge of any of the powers, duties and functions under this Act or any rule or regulation made thereunder as and when such assistance is called for.

(Part V.—Civic Services.— Chapter XX.—Miscellaneous Provisions.— Sections 226, 227.—Schedule I.)

226. Any suit or legal proceeding instituted or which, but for the passing of this Act, would have been instituted, by or against the Howrah Municipality may be continued or instituted by the Corporation or the Commissioner, as the case may be, constituted or appointed under this Act.

Saving as to certain suits and proceedings.

227. If any difficulty arises in giving effect to any of the provisions of this Act, the State Government may, as occasion may require, by order, do or cause to be done anything which may be necessary for removing the difficulty.

Removal of difficulty.

SCHEDULE I

[See section 2(4).]

Boundaries of the Corporation

Starting from Mouza Baltikuri where it meets Howrah Municipal boundary, thence along eastward all along the southern boundary of Bally Municipality (up to river Hooghly) in the East from the water edge at lowest tide of river Hooghly and westward along its water edge at lowest tide of northern bank to the point where it meets the eastern boundary of Mouza Podda in Sankrail police-station; thence northward along the western boundary of Mouza Goabaria and Mouza Thana Makua; thence along the western boundary of Mouza Sultanpur and westward along the southern boundary of Unsani and Puilya; thence along the western and northern boundary of Puilya up to its meeting point with the western boundary of Mouza Unsani; thence northward along the western boundary of Mouza Unsani; thence eastward along the northern boundary of Mouza Unsani up to the Howrah Drainage Canal; thence crossing the canal along the northern boundary of Mouza Unsani up to its meeting point with Mouza Jagacha; thence northward along the western boundary of Mouza Jagacha and Mouza Dharsa up to its meeting point with Mouza Baltikuri; thence along the western boundary of Mouza Baltikuri and eastward along the northern boundary of Mouza Baltikuri up to the point where it meets Mouza Kona; thence towards the western boundary of Mouza Kona up to its meeting point with Chakpara; thence eastward along the northern boundary of Mouza Kona; thence southward along the eastern boundary of Mouza Kona to the point where it meets Mouza Baltikuri; thence eastward along the northern boundary of Mouza Baltikuri to the points where it meets Howrah Municipal boundary.

SCHEDULE II

[See section 5(2).]

Wards of the Corporation

Boundaries

Ward No. 1

Along northern boundary of Girish Ghosh Bye Lane, Joya Bibi Road, then towards north through Joya Bibi Lane and to the east along imaginary line through New Central Jute Mill in the north up to the river side, then on the east along the river side up to Banerjee Ghat Road, thence on the south along Banerjee Ghat Road up to J. N. Mukherjee Road, thence on the west along J. N. Mukherjee Road and along Girish Ghosh Lane up to Girish Ghosh Bye Lane.

Ward No. 2

Starting from the junction of G. T. Road (North) and Thakurdas Surekha Road (Guha Road), along northern boundary Thakurdas Surekha Road up to Girish Ghosh Lane, thence along the western side of Girish Ghosh Lane and J. N. Mukherjee Road up to the junction of Naskarpara Road, thence along Naskarpara Road up to G. T. Road (North), thence towards north along western boundary of G. T. Road (North) up to Thakurdas Surekha Road.

Ward No. 3

Starting from G. T. Road (North) and Naskarpara Road along the southern side of Naskarpara Road up to the junction of Nabin Ghosh Lane, thence along the western side of Nabin Ghosh Lane and Moti Chand Road up to its junction with Shiba Gopal Banerjee Lane; thence along the western side of Shiba Gopal Banerjee Lane up to its junction with Sreeram Dhang Road; thence along the northern side of Sreeram Dhang Road up to the junction of Rash Behari Ghosal Lane, thence along the eastern side of Rash Behari Ghosal Lane and Lal Behari Bose Lane up to the junction of G. T. Road (North), and thence along the eastern side of G. T. Road (North) up to the junction of Naskarpara Road.

Ward No. 4

Starting from the junction of Nabin Ghosh Lane and Naskarpara Road along the southern side of Naskarpara Road to its junction with

(Schedule II.)

J. N. Mukherjee Road; thence along the western side of J. N. Mukherjee Road up to its junction with Banerjee Ghat Road, thence along the southern side of Banerjee Ghat Road, up to river thence along the river in the cast up to Kissenlal Burman Road; thence along the northern side of Kissenlal Burman Road and Sri Aurobindo Road up to its junction with Sambhu Halder Lane; thence along Sambhu Halder Lane to its junction with Bhairab Ghatak Lane; thence along the east side of Bhairab Ghatak Lane up to its junction with Sreeram Dhang Road; thence along Sreeram Dhang Road up to Shiba Gopal Banerjee Lane, thence along Shiba Gopal Banerjee Lane up to Moti Chand Road, thence along Moti Chand Road and Nabin Ghosh Lane up to its junction with Naskarpara Road.

Ward No. 5

Starting from the junction of Sri Aurobindo Road and G. T. Road (North), along eastern side of G. T. Road (North) up to its junction with Lal Behari Bose Lane; thence along the southern side of Lal Behari Bose Lane up to Rash Behari Ghosal Lane, thence along the eastern side of Rash Behari Ghosal Lane up to its junction with Sreeram Dhang Road, thence along southern side of Sreeram Dhang Road up to the junction of Bhairab Ghatak Lane; thence along the western side of Bhairab Ghatak Lane up to Sri Aurobindo Road, thence along Sri Aurobindo Road up to G. T. Road (North).

Ward No. 6

Starting from the junction of G. T. Road (North) and Kali Mazumdar Road along Kali Mazumdar Road up to the Eastern Railway lines; thence along the Railway lines up to its meeting point with Municipal Drain; thence along the northern side of Municipal Drain up to its junction of Kaibartapara Lane and Mohinath Porel Lane; thence along the eastern side of Mohinath Porel Lane up to its junction with Ghosepara Lane; thence along the eastern side of Ghosepara Lane up to its junction with Beneras Road; thence along the northern side of Beneras Road up to the junction with G. T. Road (North); thence along the western side of G. T. Road up to its junction with Kali Mazumdar Road.

Ward No. 7

Starting from Eastern Railway lines at the north towards west along the Municipal boundary up to the Municipal Drain (Khal); thence along the eastern side of the drain up to its crossing with Beneras Road; thence along the northern side of Beneras Road up to Ghosepara Lane; thence

along the western side of Ghosepara Lane up to its junction with Mohinath Porel Lane; thence along the western side of Mohinath Porel Lane up to its junction with Kaibartapara Lane and Municipal Drain; thence along the southern side of Municipal Drain up to its meeting point with Eastern Railway lines; thence along the Railway lines up to its meeting point with the Howrah Municipal boundary from where it starts.

Ward No. 8

Starting from the junction of Beneras Road and F. Road along the western side of F. Road up to the Howrah Municipal boundary at the north; thence along the Howrah Municipal boundary at the north and west up to its meeting point with T. Road and thence along the northern side of T. Road up to its junction with Q. Road along the eastern side of Q. Road up to its junction with S. Road; thence along the northern side of S. Road up to the junction of Natabar Paul Road; thence along the western side of Natabar Paul Road up to its junction with Beneras Road.

Ward No. 9

Starting from the junction of F. Road and Beneras Road along the eastern side of F. Road up to the Howrah Municipal boundary at the north; thence eastward along the northern boundary of the Corporation up to the Municipal Drain (Khal); thence along the western side of Municipal Drain (Khal) up to its crossing with Beneras Road; thence along the southern side of Beneras Road up to Eastern Railway lines; thence southward along the Eastern Railway lines to its meeting points with South Eastern Railway lines; thence along the South Eastern Railway lines up to the Howrah Municipal boundary; thence northward along the Howrah Municipal boundary to its meeting point with T. Road; thence along the southern side of T. Road up to its junction with Q. Road; thence along the southern side of S. Road up to its junction with Natabar Paul Road; thence along the eastern side of Natabar Paul Road up to the junction of Beneras Road.

Ward No. 10

Starting from the eastern side of Eastern Railway lines towards east along southern side of Beneras Road up to the junction of G. T. Road (North); thence along the western side of G. T. Road up to its junction with Bhairab Dutta Lane; thence along the northern side of Bhairab Dutta Lane up to its meeting points with Eastern Railway lines; thence northward along the Eastern Railway lines to Beneras Road.

Ward No. 11

From the river Hooghly and its meeting point with Chhatu Babu's Ghat Lane along northern side of Chhatu Babu's Ghat Lane to its junction with Kshetra Mitra Lane; thence along the northern side of Kshetra Mitra Lane to its junction with Madan Biswas Lane; thence along the northern side of Madan Biswas Lane up to the junction of Sri Aurobindo Road; thence along the southern side of Sri Aurobindo Road to the southern side of Kishen Lal Burman Road up to the river Hooghly.

Ward No. 12

Starting from the river Hooghly along the northern side of Dr. Ahani Dutta Road up to its junction with Ramlal Mukherjee Lane, thence along eastern side of Ramlal Mukherjee Lane up to Jeliapara Lane, thence along the southern side of Jeliapara Lane up to its junction with Sailendra Nath Bose Road, thence along the western side of Sailendra Nath Bose Road up to G. T. Road (North), thence along eastern side of G. T. Road (North) up to Sri Aurobindo Road, thence along southern side of Sri Aurobindo Road, up to Madan Biswas Lane, thence along western side of Madan Biswas Lane up to Kshetra Mitra Lane, thence along southern side of Kshetra Mitra Lane and Chhatu Babu's Ghat Lane up to the river Hooghly, thence along the river Hooghly up to Dr. Abani Dutta Road.

Ward No. 13

Starting from the junction of G. T. Road (North) and Dr. Abani Dutta Road along the southern side of Dr. Abani Dutta Road up to the junction to Banshi Dhar Jalan Road; thence along the western side of Banshi Dhar Jalan Road up to junction of Kings Road; thence along the northern side of Kings Road up to its junction with G. T. Road (North); thence along the eastern side of G. T. Road (North) up to the junction of Dr. Abani Dutta Road.

Ward No. 14

Starting from the junction of G. T. Road (North) and Hari Mohan Bose Road along the southern side of Hari Mohan Bose Road up to the junction of Abul Kalam Azad Road, thence along the eastern side of Abul Kalam Azad Road up to the junction of Kings Road; thence along the southern side of Kings Road up to its junction with Banshi Dhar Jalan Road; thence along the eastern side of Banshi Dhar Jalan Road up its junction with Golabari Ghat Road; thence along the southern side

of Golabari Ghat Road up to the river Hooghly; thence along the river Hooghly to its meeting point with Nityadhan Mukherjee Road; thence along the northern side of Nityadhan Mukherjee Road to its junction with Rishi Bankim Chandra Road; thence along the eastern side of Rishi Bankim Chandra Road up to its junction with Mahatma Gandhi Road; thence along the northern side of Mahatma Gandhi Road up to the junction of Church Road; thence along the eastern side of Church Road up to its junction with G. T. Road; thence along the eastern side of G. T. Road (South); thence to the eastern side of G. T. Road (North) up to the junction of Hari Mohan Bose Road.

Ward No. 15

Starting from the junction of Ramlal Mukherjee Lane and Dr. Abani Dutta Road, along the northern side of Dr. Abani Dutta Road up to its junction with G. T. Road (North); thence southwards along the western side of G. T. Road (North) up to its junction with Pilkhana 3rd Bye Lane; thence along northern side of Pilkhana 3rd Bye Lane up to its junction with Banwari Lal Roy Road; thence straight through Banwari Lal Roy Road and Fakir Bagan Lane up to Eastern Railway lines; thence northward along the Railway lines up to its meeting points with Bhairab Dutta Lane; thence along southern side and eastern side of Bhairab Dutta Lane up to G. T. Road (North), thence crossing G. T. Road (North) along Sailendra Nath Bose Road up to Jeliapara Lane, thence along Jeliapara Lane up to the junction with Rainlal Mukherjee Lane, thence along Ramlal Mukherjee Lane up to Dr. Abani Dutta Road.

Ward No. 16

Starting from the junction of G. T. Road (North), and Pilkhana Third Lane along the southern side of Pilkhana Third Lane up to Banwari Lal Roy Road; thence along the southern side of Banwari Lal Roy Road up to its junction with Fakir Bagan Lane; thence along the southern side of Fakir Bagan Lane up to Eastern Railway lines; thence southward along the Eastern Railway lines to its crossing with G. T. Road (South); thence along the western side of G. T. Road (North) up to its junction with Hari Mohan Bose Road; thence along the northern side of Hari Mohan Bose Road up to its junction with Abul Kalam Azad Road; thence along the western side of Abul Kalam Azad Road up to its junction with King's Road; thence along the southern side of King's Road up to the junction of G. T. Road (North); thence northward along the western side of G. T. Road (North) up to its junction with Pilkhana Third Lane.

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Ward No. 17

Starting from the junction of G. T. Road (South) along the northern side of Nityadhan Munkerjee Road up to Rishi Bankim Chandra Road; thence along the western side of Rishi Bankim Chandra Road up to its junction with Mahatma Gandhi Road; thence along the southern side of Mahatma Gandhi Road up to its junction with Biplabi Harendra Nath Ghosh Sarani (Church Road); thence along eastern and northern side of Biplabi Harendra Nath Ghosh Sarani up to the junction of G. T. Road (South), thence along western side of G. T. Road (South) to the Eastern Railway lines; thence along a direct line parallel to Eastern Railway lines up to the point from where Belilious Road proceeding westward from northward (just in front of the northern gate of the old Howrah Maidan Station), thence along the northern side of Belilious Road up to its junction with M. C. Ghosh Lane; thence alongwith the eastern side of M. C. Ghosh Lane up to the junction of Panchanantala Road; thence crossing the road along the eastern side of Sadar Buxi Lane up to Joynarayan Santra Lane, thence along Joynarayan Santra Lane to Ainuddin Ghat Majhi Lane, thence along the eastern side of Ainuddin Ghat Majhi Lane up to the junction of Chintamoni Dev Road, thence along the northern side of Chintamoni Dey Road up to its junction with G. T. Road (South).

Ward No. 18

Starting from the junction of Deshpran Sasmal Road and Kali Kundu Lane along the eastern side of Kali Kundu Lane up to its junction with Kali Banerjee Lane, thence along the northern side of Kali Banerjee Lane up to its junction with Girish Banerjee Lane, up to its junction with Krishna Kamal Bhattacharjee Lane, thence along the northern side of Krishna Kamal Bhattacherjee Lane up to its junction with Chintamoni Dey Road; thence along the northern side of Chintamoni Dey Road up to its junction with Ainuddin Ghat Majhi Lane, thence along the western side of Ainuddin Ghat Majhi Lane up to its junction with Joynarayan Santra Lane; thence along Joynarayan Santra Lane up to Sadar Buxi Lane; thence along eastern side of Sadar Baxi Lane up to Panchanantala Road, thence along southern side of Panchanantala Road and Deshpran Sasmal Road up to Kali Kundu Lane.

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Ward No. 19

Starting from the junction of Belilious Road and I. R. Belilious Lane along the eastern side of I. R. Belilious Lane up to its junction with Panchanantala Road; thence along the northern side of Panchanantala Road up to its junction with M. C. Ghosh Lane; thence along the western side of M. C. Ghosh Lane up to its junction with Belilious Road; thence along the southern side of Belilious Road up to its junction with Basiruddin Munshi Lane; thence along the eastern and southern side of Basiruddin Munshi Lane up to Municipal Drain; thence crossing the culvert along the southern side of Jola Para Masjid Lane; thence along the western side of Jola Para Masjid Lane up to its junction with Belilious Road; thence along the southern side of Belilious Road up to its junction with I. R. Belilious Lane.

Ward No. 20

Staring from the junction of South Eastern Railway lines and Ashu Bose Lane along the southern side of South Eastern Railway lines up to its meeting point from where Belilious Road proceeding westward from northward (just in front of the gate of the old Howrah Maidan Martin Station); thence along the northern side of Belilious Road up to its junction with Basiruddin Munshi Lane; thence along the western and northern side of Basiruddin Munshi Lane up to the Municipal Drain; thence crossing the culverts along the northern side of Jola Para Masjid Lane; thence along the eastern side of Jola Para Masjid Lane up to its junction with Belilious Road; thence along the northern side of Belilious Road up to its junction with Ashu Bose Lane; thence along the eastern side of Ashu Bose Lane up to its junction with South Eastern Railway lines.

Ward No. 21

Starting from the junction of Mahadeb Banerjee Lane and Deshpran Sasmal Road along the northern side of Deshpran Sasmal Road up to its junction with I. R. Belilious Lane; thence along the western side of I. R. Belilious Lane up to its junction with Belilious Road; thence along the southern side of Belilious Road up to its junction with Badan Roy Lane; thence along the eastern side of Badan Roy Lane up to its junction with Kaliprasad Banerjee Lane, thence along the eastern side of Kaliprasad Banerjee Lane up to its junction with Bisweswar Banerjee Lane, thence along the southern side of Bisweswar Banerjee Lane up to Mahadeb Banerjee Lane; thence along the eastern side of Mahadeb Banerjee Lane up to its junction with Deshpran Sasmal Road.

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Ward No. 22

Starting from the junction of Belilious Road and Ashu Bose Lane along the western side of Ashu Bose Lane up to the South Eastern Railway lines; thence westward along the South Eastern Railway Lines up to the Howrah Municipal boundary; thence along the southward and eastward along Howrah Municipal boundary up to its meeting point with Howrah Drainage Canal; thence southward along the canal up to its meeting points with Makardah Road; thence along the northern side of Makardah Road up to its junction with Belilious Road; thence along the northern side of Belilious Road up to its junction with Ashu Bose Lane.

Ward No. 23

Starting from junction of Kalachand Nandy Lane and Brindaban Mullick Lane along the eastern side of Brindaban Mullick Lane up to its junction with Kantapukur Lane; thence along the eastern side of Kantapukur Lane up to its junction with Ichapur Road; thence along the northern side of Ichapur Road up to Drainage Canal (New H. I. T. Road); thence northwards along the H. I. T. Road up to its junction with Makardah Road; thence along the southern side of Makardah Road up to its junction with Belilious Road; and thence along Belilious Road up to Badan Roy Lane; thence along the western side of Badan Roy Lane up to the junction of Kaliprasad Banerjee Lane; thence along the western side of Kaliprasad Banerjee Lane up to its junction with Bisweswar Baneriee Lane; thence westward along the northern side of Bisweswar Baneriee Lane up to its junction with Mahadeb Baneriee Lane; thence southward along the western side of Mahadeb Banerjee Lane up to the junction of Deshpran Sasmal Road; thence along the northern side of Deshpran Sasmal Road up to its junction with Narasingha Dutta Road; thence along the western side of Narasingha Dutta Road up to its junction with Kalachand Nandy Lane; thence along the southern side of Kalachand Nandy Lane up to its juncition with Brindaban Mullick Lane.

Ward No. 24

Staring from the junction of Netaji Subhas Road and Brindaban Mullick Lane along the eastern side of Brindaban Mullick Lane up to its junction with Kalachand Nandy Lane; thence along both the sides of Kalachand Nandy Lane up to its junction with Narasingha Dutta Road; thence along the eastern side of Narasingha Dutta Road up to the junction of Deshpran Sasmal Road; thence along the southern side of Deshpran Sasmal Road up to its junction with Kali Kundu Lane; thence along the western side of Kali Kundu Lane up to its junction with Netaji Subhas Road; thence along the northern side of Netaji Subhas Road up to its junction with Brindaban Mullick Lane.

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Ward No. 25

Starting from the junction of Netaji Subhas Road and Priva Nath Ghosh Lane along the eastern side of Priya Nath Ghosh Lane up to its junction with Gadadhar Mistry Lane; thence along the eastern side of Gadadhar Mistry Lane up to its junction with Kasundia Road; thence along the eastern side of Kasundia Road up to its junction with Olabibitala Lane; thence along the castern side of Olabibitala Lane up to its junction with Kaipukur First Lane; thence along the northern side of Kaipukur First Lane up to its junction with Kaipukur Lane; thence along the northern side of Kaipukur Lane up to its junction with Chandra Kumar Banerjee Lane, thence along the western side of Chandra Kumar Banerjee Lane up to its junction with Nabin Scnapati Lane; thence along the western side of Nabin Senapati Lane up to its junction with Kasundia Road; thence along the northern side of Kasundia Road up to its junction with Bepin Behari Mukherjee Lane; thence along the western side of Bepin Behari Mukherjee Lane up to its junction with Netaji Subhas Road; thence along the southern side of Netaji Subhas Road up to its junction with Priva Nath Ghose Lane.

Ward No. 26

Starting from the junction of Raj Ballav Das Lane and Netaji Subhas Road along the southern side of Netaji Subhas Road up to its junction with Nidhi Ram Majhi Lane; thence along the western side of Nidhi Ram Majhi Lane; thence along the western side of Gopal Banerjee Lane up to its junction with Ram Krishnapur Lane; thence along the western side of Ram Krishnapur Lane up to the junction of Nilratan Mukherjee Lane, thence along the northern side of Nilratan Mukherjee Lane up to its junction with Chandra Kumar Banerjee Lane; thence along the eastern side of Chandra Kumar Banerjee Lane up to its junction with Nabin Senapati Lane; thence along the eastern side of Nabin Senapati Lane up to its junction with Kasundia Road; thence along the southern side of Kasundia Road up to its junction with Raj Ballav Das Lane; thence along the eastern side of Raj Ballav Das Lane up to its junction with Netaji Subhas Road.

Ward No. 27

Starting from the junction of Kali Kundu Lane and Kali Banerjee Lane along the southern side of Kali Banerjee Lane up to its junction with Girish Banerjee Lane; thence along the southern side of Girish Banerjee Lane up to its junction with Krishnakamal Bhattacharjee Lane; thence along the southern side of Krishnakamal Bhattacharjee Lane up

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to its junction with Chintamoni Dey Road; thence along the southern side of Chintamoni Dey Road up to its junction with G. T. Road (South); thence along the western side of G. T. Road (South) up to its junction with Rajaballav Saha Lane; thence along the northern side of Raj Ballav Saha Lane up to its junction with Sidheswaritola Lane; thence along the eastern side of Sidheswaritola Lane up to its junction with Netaji Subhas Road; thence along the northern side of Netaji Subhas Road up to its junction with Kali Kundu Lane; thence along the eastern side of Kali Kundu Lane up to its junction with Kali Banerjee Lane.

Ward No. 28

Starting from the junction of Raj Ballav Saha Lane and Gopal Banerjee Lane along the eastern side of Gopal Banerjee Lane up to its junction with Ramkrishnapur Lane; thence along the northern side of Ramkrishnapur Lane up to its junction with Charu Singha Lane; thence along the northern side of Charu Singha Lane up to its junction with G. T. Road (South); thence along the western side of G. T. Road (South) up to its junction with Raj Ballav Saha Lane; thence along the southern side of Raj Ballav Saha Lane up to its junction with Sidheswaritola Lane; thence along the western side of Sidheswaritola Lane up to its junction with Netaji Subhas Road; thence along the southern side of Netaji Subhas Road up to its junction with Nidhiram Majhi Lane; thence along the eastern side of Nidhiram Majhi Lane up to its junction with Gopal Banerjee Lane.

Ward No. 29

Starting from the river Hooghly along the southern side of Nityadhan Mukherjee Road up to its junction with G. T. Road (South); thence along the eastern side of G. T. Road up to its junction with Bonbchari Bose Road; thence along the northern side of Bonbehari Bose Road up to the Foreshore Road (Upper); thence along a direct line up to the river Hooghly.

Ward No. 30

Starting from the junction of G. T. Road (South) and Charu Singha Lane along the southern side of Charu Singha Lane up to its junction with Ram Krishnapur Lane; thence along the southern and eastern side of Ramkrishnapur Lane up to its junction with Atindra Mukherjee Lane; thence along the northern side of Atindra Mukherjee Lane up to its junction with G. T. Road; thence along the western side of G. T. Road

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up to its junction with Dr. Gangadhar Mukherjee Road; thence along the northern side of Dr. Gangadhar Mukherjee Road up to the river Hooghly; thence along the river Hooghly towards north up to the boundary of Ward No. 29; thence along the southern boundary of Ward No. 29 up to Bonbehari Bose Road; thence along the southern side of Bonbehari Bose Road up to its junction with G. T. Road (South).

Ward No. 31

Starting from the junction of G. T. Road (South) and Baje Shibpur Road along the northern side of Baje Shibpur Road up to its junction with Ramkrishnapur Lane; thence along the eastern side of Ramkrishnapur Lane up to its junction with Atindra Mukherjee Lane; thence along the southern side of Atindra Mukherjee Lane up to its junction with G. T. Road (South); thence along the western side of G. T. Road up to the junction of Baje Shibpur Road.

Ward No. 32

Starting from the junction of Nilratan Mukherjee Road and Ram Krishnapur Lane along the western side of Ramkrishnapur Lane up to its junction with Baje Shibpur Road; thence along the southern side of Baje Shibpur Road up to its junction with Dharmatala Lane; thence along the western side of Dharmatala Lane up to its junction with Rammohan Mukherjee Lane; thence along the northern side of Rammohan Mukherjee Lane up to its junction with Shibpur Road; thence along the northern side of Shibpur Road up to its junction with Aprakash Mukherjee Lane; thence along the eastern side of Aprakash Mukherjee Lane up to its junction with Kaipukur Lane; thence along the southern and eastern side of Kaipukur Lane up to its junction with Chandra Kumar Banerjee Lane; thence along the eastern side of Chandra Kumar Banerjee Lane up to its junction with Nilratan Mukherjee Road; thence along the southern side of Nilratan Mukherjee Road up to its junction with Ramkrishnapur Lane.

Ward No. 33

Starting from junction of Aprakash Mukherjee Lane and Kaipukur Lane along the western side of Aprakash Mukherjee Lane up to its junction with Sibpur Road; thence along southern side of Sibpur Road up to its junction with Kashinath Chatterjee Lane; thence along western and northern side of Kashinath Chatterjee Lane up to its junction with

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Madhab Dey Lane; thence along the western side of Madhab Dey Lane and Kshetra Banerjee Lane; thence eastward along southern side of Kshetra Banerjee Lane up to Dinoo Master Lane; thence along the western side of Dinoo Master Lane up to its junction of Dr. Sarat Chatterjee Road; thence along the northern side of Dr. Sarat Chatterjee Road up to its junction with Abinash Banerjee Lane; thence along the southern side of Abinash Banerjee Lane up to its junction with Musalman Para Lane; thence along the eastern side of Musalman Para Lane up to its junction with Olabihitala Lane; thence along southern side of Olabibitala Lane and Aprakash Mukherjee Lane up to the junction of Kaipukur Lane.

Ward No. 34

Starting from the junction of Baje Shibpur Road and G. T. Road (South) along the western side of G. T. Road (South) up to its junction with Shibpur Road; thence along the northern side of Sibpur Road up to its junction with Rammohan Mukherjee Lane; thence along the eastern side of Rammohan Mukherjee Lane up to its junction with Dharmatala Lane; thence along the eastern side of Dharmatala Lane up to its junction of Baje Shibpur Road; thence along the southern side of Baje Shibpur Road up to its junction with G. T. Road (South).

Ward No. 35

Starting from the river Hooghly along the southern side of the Road leading to Rajnarayan Roy Chowdhury Ghat Road and then along Rajnarayan Roy Chowdhury Ghat Road up to its junction with G. T. Road (South); thence along the eastern side of G. T. Road (South) up to its junction with Bharpara Road; thence along the eastern side of Bharpara Road up to its junction with Debendra Nath Ganguly Road (Duke Road); thence along the northern and western side of Debendra Nath Ganguly Road up to Jagat Banerjee Ghat Road, thence eastward through Jagat Banerjee Ghat Road and the Road leading to the river Hooghly; thence along the river Hooghly northwards up to the road leading to Rajnarayan Roy Chowdhury Ghat Road.

Ward No. 36

Starting from the river Hooghly along southern side of Grand Foreshore Road up to Dr. Gangadhar Mukherjee Road, then along Gangadhar Mukherjee Road up to its junction with G. T. Road (South), thence along the eastern side of G. T. Road (South) up to its junction with

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Rajnarayan Roy Chowdhury Ghat Road, thence along Rajnarayan Roy Chowdhury Ghat Road to the river Hooghly through Port Commissioners Road; thence towards north along the river Hooghly up to Grand Foreshore Road.

Ward No. 37

Starting from the junction of Shibpur Road and G. T. Road (South) along the western side of G. T. Road (South) up to its junction with Mollapara Lane; thence along the northern side of Mollapara Lane up to its junction with Dinoo Master Lane; thence along the eastern side of Dinoo Master Lane up to its junction with Kshetra Banerjee Lane; thence along the northern and eastern side of Kshetra Banerjee Lane up to its junction with Madhab Dey Lane; thence along the eastern side of Madhab Dey Lane up to its junction with Kashinath Chatterjee Lane; thence along the southern and eastern side of Kashinath Chatterjee Lane, up to Shibpur Road; thence along the southern side of Shibpur Road up to its junction with G. T. Road (South).

Ward No. 38

Starting from the junction of G. T. Road (South) and Onkarmall Jetia Road along the western side of Onkarmall Jetia Road up to its junction with Dr. Sarat Chatterjee Road; thence along the southern side of Dr. Sarat Chatterjee Road up to its junction with Gurrie Road; thence along the eastern side of Gurrie Road up to its junction with Andul Road; thence along the northern side of Andul Road up to its junction with College Ghat Road; thence along the western side of the College Ghat Road up to its junction with Botanical Garden Road; thence along the southern side of Botanical Garden Road up to its junction with College Road; thence along the northern side of College Road up to its junction with G. T. Road (South) and Onkarmall Jetia Road.

Ward No. 39

Starting from South Eastern Railway lines and College Road, eastward along southern portion of Railway Lines up to the River Hooghly, thence along the river Hooghly up to its meeting point with the boundary of Botanical Garden; thence northward along the boundary of Botanical Garden up to the junction of Botanical Garden Road; then along Botanical Garden Road up to the junction of Botanical Garden Lane; then towards west along the southern side of Botanical Garden Lane up to the Howrah

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municipal limit; thence northward along the boundary limits of Howrah Municipality up to Andul Road; thence along the northern side of Andul Road up to the junction with College Ghat Road (Laxmi Narayantala Road) up to its junction with Botanical Garden Road; then along southern side of Botanical Garden Road up to College Road; then along the eastern side of College Road up to the South Eastern Railway lines.

Ward No. 40

Starting from the junction of G. T. Road (South) and Mollapara Lane along the eastern side of G. T. Road (South) up to its junction with Bharpara Road, thence along the eastern side of Bharpara Road up to its junction with Debendra Nath Ganguly Road (Duke Road); thence along the southern and eastern side of Debendra Nath Ganguly Road up to its junction with Jagat Banerjee Ghat Road; thence eastward along Jagat Banerjee Ghat Road and Port Commissioners Road straight to the river Hooghly; then along the river Hooghly towards west up to the western portion of the South Eastern Railway Lines; then along the Railway Lines up to College Road; thence along College Road up to the junction of G. T. Road (South); thence along G. T. Road (South) to Onkarmall Jetia Road; thence along Onkarmall Jetia Road up to Dr. Sarat Chatterjee Road; thence along Dinoo Master Lane up to junction of Mollapara Lane; thence along Mollapara Lane up to G. T. Road (South).

Ward No. 41

Starting from the junction of Dr. Sarat Chatterjee Road and Curry Road along the southern side of Dr. Sarat Chatterjee Road up to its junction with Kankrapara Lane; thence along the eastern side of Kankrapara Lane up to its junction with South Eastern Railway Lines; thence along the South Eastern Railway Lines up to Howrah Municipal boundary in the west; thence along the eastern side of Braja Nath Lahiri Lane; thence along the eastern side of Buzarah Village Road up to its junction with Andul Road; thence along the northern side of Andul Road up to its junction with Curry Road; thence along the western side of Curry Road up to its junction with Dr. Sarat Chatterjee Road.

Ward No. 42

From the junction of Mohendra Bhattacharjee Road and New H. I. T. Road along the western side of H. I. T. Road up to its junction

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with Puratan Shire Lane; thence along the northern side of Puratan Shire Lane up to its crossing with Nandalal Chatterjee Lane; thence along the northern side of Nandalal Chatterjee Lane up to its junction with Kazi Bagan Lane; thence along the northern side of Kazi Bagan Lane up to its junction with Nandalal Mukherjee Lane; thence along the eastern side of Nandalal Mukherjee Lane up to its junction with Abinash Banerjee Lane; thence along the northern side of Abinash Banerjee Lane up to its junction with Musalmanpara Lane; thence along the western side of Musalmanpara Lane up to its junction with Olabibitala Lane; thence along the western side of Olabibitala Lane up to its junction with Kasundia Road; thence along the northern side of Kasundia Road up to its junction with Gadadhar Mistry Lane; thence along the western side of Gadadhar Mistry Lane up to its junction with Tantipara Lane; thence along the western side of Tantipara Lane up to its junction with Priya Nath Ghosh Lane; thence along the western side Priya Nath Ghosh Lane up to its junction with Mahendra Bhattacharjee Road; thence along the southern side of Mahendra Bhattacharjee Road up to its junction with H. I. T.

Ward No. 43

From the junction of Ichapur Road and municipal limits along the direct demarcated by boundary marks westward to the junction of Ram Charan Sett Road; thence along the eastern side of Ram Charan Sett Road southwards to the crossing of Ram Charan Sett Road and Mahendra Bhattacharjee Road; thence along the northern side of Netaji Subhas Road up to its crossing with Brindabon Mullick Lane; thence along the western side of Brindaban Mullick Lane to its junction with Kantapukur Lane; thence along the western side of Kantapukur Lane up to its junction with Ichapur Road; thence along the southern side of Ichapur Road up to its junction with western municipal limits.

Ward No. 44

Starting from the junction of H. I. T. Road and Mahendra Bhattacharjee Road along the northern side of Mahendra Bhattacharjee Road up to the junction of Ramchandra Sett Road, thence along the eastern and northern side of Ramchandra Sett Road up to the junction of Ambika Kundu Lane; thence along the western side of Ambika Kundu Lane and Brajanath Lahiri Lane along the limits of Howrah Municipal area up to South Eastern Railway Lines, thence along the South Eastern Railway Lines up to the southern meeting point with Howrah Drainage Canal; thence along the Drainage Canal up to the meeting point with Kankra Para Lane;

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thence along Kankra Para Lane up to the junction of Dr. Sarat Chatterjee Road (near the junction of Nandalal Chatterjee Lane); thence along Dr. Sarat Chatterjee Road up to the junction of Abinash Banerjee Lane; thence along Abinash Banerjee Lane up to Nandalal Mukherjee Lane; thence along Nandalal Mukherjee Lane up to its junction with Kazi Bagan Lane; thence along the southern side of Kazi Bagan Lane up to its meeting point with Nandalal Chatterjee Lane; thence along the northern side of Nandalal Chatterjee Lane up to its junction with Puratan Shire Lane; thence along the northern side of Puratan Shire Lane up to New H. I. T. Raod; thence northward along the western side of H. I. T. Road up to Mahendra Bhattacharjee Road.

Ward No. 45

Along Botanical Garden Road from its meeting point with the river Hooghly northward up to its junction with Botanical Garden Lane; thence along northern and eastern boundary of Botanical Garden up to the point where it meets Andul Road; thence along the southern side of Andul Road up to the point where it meets the eastern boundary of Mouza Thana Makua; thence westward along the southern side of Andul Road up to its junction with Burah village Road; thence northward all along the western side of Buxarah Village Road up to its junction with Brnjanath Lahiri Lane; thence along the western side of Brojanath Lahiri Lanc up to its meeting point with Purba Buxarah Gram Sava; thence along the northern boundary of Purba Buxarah Gram Sava the South Easthern Railway lines; up to thence westward along the South Eastern Railway lines up to its meeting point with Railway line connecting Raymond Engineering Works; thence southward along the Railway line connecting Raymond Engineering Works up to its meeting point with C.M.D.A. pucca road; thence westward along the southern side of C.M.D.A. pucca road up to its junction with a pucca road between Dag No. 87 and No. 88 under Mouza Uttar Buxarah; thence southward along the eastern side of that pucca road up to its meeting point with Mouza Sultanpur; thence eastward along the southern boundary of Uttar Buxarah; thence along the western boundary of Northern Buxarah up to the Howrah Drainage Canal; thence crossing the canal westward along the northern boundary of Mouza Thana Makua and Gobaria up to the water edge at the lowest tide of the river Hooghly; thence along the water edge at lowest tide of the northern bank of the river Hooghly eastward up to the point where it meets the Botanical Garden Road.

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Ward No. 46

Starting from the point where meets the western boundary of Mouza Thana Makua with the southern boundary of Mouza Sultanpur; thence northward along the western boundary of Mouza Sultanpur up to the point where it meets the southern boundary of Mouza Unsani; thence westward along the southern boundary of Mouza Unsani up to the point where it meets Mouza Pulya; thence along the south-western and northern boundary of Mouza Pulya up to the point where it meets the western boundary of Mouza Unsani; thence northward along the western boundary of Mouza Unsani; thence eastward along the northern boundary of Mouza Unsani up to the point where it meets the western boundary of Mouza Jagacha; thence southward along the eastern boundary of Mouza Unsani up to its meeting point with South Eastern Railway lines; thence eastward along the South Eastern Railway lines up to its meeting point with the Railway lines connecting Raymond Engineering Works; thence southward along the Railway lines connecting Raymond Engineering Works up to its meeting point with the C.M.D.A. pucca road; thence westward along the northern side of the pucca road up to its meeting point with a pucca road proceeding southward between Dag No. 87 and No. 88 under Mouza Uttar Buxarah; thence southward along the western side of that pucca road up to its meeting point with the northern boundary of Mouza Sultanpur; thence along the north-eastern and southern boundary of Mouza Sultanpur up to the point where it meets the point from where it starts.

Ward No. 47

Starting from the northern boundary of Mouza Unsani and western boundary of Mouza Jagacha northward along the western boundary of Mouza Jagacha and Mouza Dharsa up to the point where it meets the northern boundary of Mallickpara Gram Sava; thence along the northern boundary of Mallickpara Gram Sava; thence eastern and southern boundary of Mallickpara Gram Sava up to the eastern boundary of Brahmanpara Gram Sava; thence southward along the eastern boundary of Brahmanpara Gram Sava up to its meeting point with the eastern boundary of Uttar Jagacha Gram Sava; thence along the eastern boundary of Uttar Jagacha Gram Sava up to its meeting point with the northern boundary of Jagacha Gram Sava; thence along the northern and eastern boundary of Jagacha Gram Sava up to its meeting point with the eastern boundary of Purba Jagacha Gram Sava; thence along the eastern boundary of Purba Jagacha Gram Sava; thence along the eastern

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and southern boundary of Purba Jagacha Gram Sava up to its meeting point with the South Eastern Railway lines; thence along the northern side of South Eastern Railway lines up to its meeting point with the eastern boundary of Mouza Unsani; thence northward along the eastern boundary of Mouza Unsani up to the point from where it starts.

Ward No. 48

Starting from Ram Charan Sett Road along the western boundary of Ward No. 49 up to its junction with Howrah Amta Road; thence along the southern side of Howrah Amta Road up to its meeting point with the western boundary of Mouza Balitikuri; thence southward along the eastern side of Mouza Balitikuri up to its meeting point with northeastern boundary of Ward No. 47 up to its meeting point with the northern boundary of Ward No. 45; thence eastward along the northern boundary of Ward No. 45 up to its meeting point with Ward No. 44; thence northward along the boundary of Ward No. 44 up to the point from where it starts.

Ward No. 49

Along the northern boundary of Uttar Sahanpur Gram Sabha from its junction with the western boundary of Uttar Sahanpur Gram Sabha up to its meeting point with the northern boundary of Sibtala Gram Sabha; thence along the northern and eastern boundary of Sibtala Gram Sabha up to its meeting point with the eastern boundary of Dakshin Sahanpur Gram Sabha; thence along the eastern boundary of Dakshin Sahanpur Grain Sabha up to its meeting point with eastern boundary of Purba Ichapur Gram Sabha; thence along the eastern boundary of Purba Ichapur Gram Sabha up to its meeting point with southern boundary of Majherpara Gram Sabha; thence along the southern boundary of Majherpara Gram Sabha up to its meeting point with the eastern boundary of Dakshin Ichapur Gram Sabha; thence along the eastern, southern and western boundary of Dakshin Ichapur Gram Sabha up to its meeting point with the southern boundary of Ichapur Uttar-Paschimpara Gram Sabha; thence along southern and western boundary of Ichapur Uttar-Paschimpara Gram Sabha where it meets the northern boundary of

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Ichapur' Uttar-Pachimpara Gram Sabha; thence along the northern boundary of Ichapur Uttar-Paschimpara Gram Sabha eastward up to its meeting point with the eastern boundary of Sealdanga Gram Sabha; thence along the western, southern and again western boundary of Sealdanga Gram Sabha up to its meeting point with the western boundary of Paschim Dasnagar Gram Sabha; thence along the western boundary of Paschim Dasnagar and Uttar Sahanpur Gram Sabhas up to its meeting point with the northern boundary of Uttar Sahanpur Gram Sabha.

Ward No. 50

Starting from the junction of Howrah Amta Road and the western boundary of Mouza Balitikuri northward along the western boundary of Mouza Balitikuri; thence eastward along the northern boundary of Mouza Balitikuri up to its meeting point with the western boundary of Mouza Kona; thence northward along the western boundary and southward along the eastern boundary of Mouza Kona up to its meeting point with the northern boundary of Mouza Balitikuri at Belading; thence eastward along the northern boundary of Mouza Balitikuri up to the western boundary of Ward No. 8; thence southward along the western boundary of Ward No. 8 up to its meeting point with Ward No. 49; thence westward along the northern side of the boundary of Ward No. 49 up to its junction with Howrah Amta Road; thence westward along the northern side of Howrah Amta Road up to the point from where it starts.

(Schedule III.)

SCHEDULE III

[See section 102.]

Rates of tax on Professions, Trades and Callings

SI. No	Profession, trade and callings.	Classes.	Rate of annual tax.
(1)	(2)	(3)	(4)
	Cla	ss I	
1.	As company or association or body of individuals, the paid-up capital of which is equivalent to twenty lakhs of rupees or upwards.	Which exercises or carries on any profession, trade or calling whatsoever.	Five hundred rupees.
	Cla	ss II	
2.	As company or association or body of individuals, the paid-up capital of which is equivalent to one lakh of rupees or upwards but is less than twenty lakhs of rupees.	Which exercises or carries on any profession, trade or calling whatsoever but is not included in Class I.	Two hundred and fifty rupees.
3.	As consulting or practising physician, practising surgeon, licentiate of medicine or surgery, medical practitioner, <i>Kabiraj, Hakim</i> , homoeopath, graduate of any veterinary college, dentist, barrister, attorney, vakil or advocate of the High Court, pleader, proctor, notary public, public accountant, average adjuster, statistical reporter, analyst, shroff or banian, freight broker or negotiator.	Annual income out of the profession is not less than ten thousand rupees.	Ditto.
4.	As broker or dalal employed in the wholesale transfer or purchase of imports or exports, country-produced silk or other merchandise.	Ditto	Ditto.
5.	As broker, dalal or dealer in houses or landed property, Government securities, shares or bills of exchange.	Ditto	Ditto.
6.	As sculptor, painter, stage or film actor or actress, singer, musician, magician or dancer in profession.	Ditto	Ditto.
7.	As proprietor of a newspaper, periodicals, journal or other public media.	The circulation in respect of which is not less than ten thousand copies per issue.	Ditto.
8.	As merchant, businessman, banker, wholesale trader, commission agent, engineer, architect, builder, contractor, auctioneer, or carrier.	Therent as charged by the owner or occupier of the place of business or the fair-letting value of the place of business is two hundred rupees <i>per mensem</i> or upwards.	Ditto.
9.	As radiologist	Ditto	Ditto.

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Sl. N	o. Profession, trade and callings.	Classes.	Rate of annual tax.
(1)	(2)	(3)	(4)
10.	As keeper of laboratory for pathological examination of blood, sputum, urine, stool or such other things.	The rent as charged by the owner or occupier of the place of business or the fair-letting value of the place of business is two hundred rupees per mensem or upwards.	Two hundred and fifty rupees.
11.	As dealer, broker or dalal dealing in precious stones or precious metals or articles of precious stones or metals.	Ditto	Ditto.
12.	As keeper of a sophisticated hair dressing saloon providing more than average amenity to the customer, or a beauty parlour.	The rent as charged by the owner or the occupier of the place or places of business or fair-letting value of the place of business is two hundred rupees per mensem or upwards.	Ditto.
13.	Owneror occupier of cotton, jute, hide, or other screw-house or press-house.	Ditto	Ditto.
14.	Decorator	Ditto	Ditto.
15.	Printer, publisher, lithographer, engraver, diesinker, photographer or phototyper.	Ditto	Ditto.
16.	As owner or occupier of a market or a place of public entertainment, other than a theatre or a cinema house, kept up for the purpose of profit.	Ditto	Ditto.
17.	As hotel keeper, boarding house keeper, lodging house keeper, manufacturer, retail trader or shop-keeper.	Ditto	Ditto.
18.	As owner or occupier of a depot or godown for storage of goods for wholesale business.	Ditto	Ditto.
19.	As keeper of a hydrotherapy, bath or other clinic or health resort.	Ditto	Ditto.
20.	As keeper of a laundry	Ditto	Ditto.
21.	As keeper of an unsophisticated hair-dressing saloon.	Ditto	Ditto.
22.	As dyer or a cleaner	Ditto	Ditto.
23.	As keeper of a shop for the sale of any intoxicating drug.	Ditto	Ditto.
24.	As dealer or seller of automobile spare parts	Ditto	Ditto.

S1.	No. Profession, trade and callings.	Classes.	Rate of annual tax.	
(1) (2)	(3)	(4)	
25		or occupier of the place or places of business or the fair-letting value of the place of business is two hundred rupees per mensem or upwards.	Two hundred and	
26.	As proprietor or keeper of a nursing home or a sanatorium with ten or more beds for indoor patients.		Ditto.	
27.	As bullion merchant		D :	
28.	• •	••	Ditto. Ditto.	
29.	As stockist or manufacturer engaged in the wholesale, trade of medicine, edible oils, ghee or spices.		Ditto.	
30.	As keeper of a restaurant with floor shows including cabaret or orchestra.		Ditto.	
31.	As cinema film distributor, cinema film producer or keeper of a cinema film studio.	eg	Ditto.	
32.	As owner or occupier of a theatre or a cinema house.	•••	Ditto.	
33.	As owner of ten or more taxi-cabs, buses, lorries, tempo-vans or contract cars which are used for carrying passengers or goods on payment of hire.		Ditto.	
34.	As book maker or turf accountant		Ditto.	
35.	As professional horse-breaker or race-horse trainer	••	Ditto.	
36.	As advertising agent	• •	Ditto.	
37.	As stevedore	• •	Ditto.	
38.	As keeper of a shop for the sale of intoxicating liquor.	••	Ditto.	
	Clas	es III		
39.	As company or association or body of individuals, the paid-up capital of which is equivalent to fifty thousand rupees or upwards but is less than one lakh of rupees.	Which exercises or carries on any profession, trade or calling whatsoever but is not included in Class I or Class II.	Two hundred rupees.	
	As consulting or practising physician, practising surgeon, licentiate of medicine or surgery, medical practitioner, <i>Kabiraj, Hakim</i> or homoeopath, graduate of any veterinary college, dentist, barrister, attorney, vakil or advocate of the High Court, pleader, proctor, notary public, public accountant, average adjuster, statistical reporter, analyst, shroff or banian, freight broker or negotiator.	Who is not included in Class II and whose annual income out of the profession is not less than five thousand rupees.	Ditto.	

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Sl. No	p. Profession, trade and callings.	Classes.	Rate of annual tax.
(1)	(2)	(3)	(4)
41.	As broker or dalal employed in the wholesale transfer or purchase of imports and exports, country-produced silk or other merchandise.	Who is not included in Class II and whose annual income out of the profession is not less than five thousand rupees.	Two hundred rupees.
42.	As broker, dalal or dealer in houses or landed property, Government security, shares or bills of exchange.	Ditto	Ditto.
43.	As sculptor, painter, stage or film actor or actress, singer, musician, magician or dancer in profession.	Ditto	Ditto.
44.	As merchant, businessman, banker, wholsale trader, commission agent, engineer, architect, builder, contractor, auctioneer or carrier.	Who is not included in Class II and the rent as charged by the owner or occupier of the place of business or the fair-letting value of the place of business is one hundred rupees per mensem or upwards.	Ditto.
45.	As owner or occupier of a cotton, jute, hide or other screw-house or press-house.	Ditto	Ditto.
46.	As decorator	Ditto	Ditto.
47.	Printer, publisher, lithographer, engraver, diesinker, photographer or phototyper.	Ditto	Ditto.
48.	As owner or occupier of a market or a place of public entertainment other than a theatre or a cinema house, kept up for profit.	Ditto	Ditto.
49.	As hotel keeper, boarding house keeper, lodging house keeper, manufacturer, retail trader or shop-keeper.	Ditto	Ditto.
50.	As owner or occupier of a depot or godown for storage of goods for wholesale business.	Ditto	Ditto.
51.	As keeper of a hydrotherapy, bath or other clinic, or health resort.	Ditto	Ditto.
52.	As keeper of a laundry	Ditto	Ditto.
53.	As keeper of an unsophisticated hair-dressing saloon.	Ditto	Ditto.
54.	As dyer or cleaner	Ditto	Ditto.
55.	As keeper of a shop for the sale of any intoxicating drug.	Ditto	Ditto.

SI. No	Profession, trade and callings.	Classes.	Rate of annual tax.
(1)	(2)	(3)	(4)
56.	As dealer or seller of automobile spare parts	Who is not included in Class II and the rent as charged by the owner or occupier of the place of business or the fair-letting value of the place of business is one hundred rupees per mensen or upwards.	•
57.	As owner of a hire-purchase business	Ditto	Ditto.
58.	As radiologist	Ditto	Ditto.
59.	As keeper of laboratory for pathological examination of blood, sputum, urine, stool or such other things.	Ditto	Ditto.
60.	As dealer, broker or dalal dealing in precious stones or precious metals or articles of precious stones or metals.	Ditto	. Ditto.
61.	As keeper of a sophisticated hair dressing saloon providing more than average amenity to the customer, or a beauty parlour.		. Ditto,
62.	As proprietor or keeper of a nursing home or sanatorium with five or more but less than ten beds for indoor patients.		. Ditto.
63.	As owner of five or more, but less than ten taxicabs, buses, lorries, tempo-vans or contract cars which are used for carrying passengers or goods on payment of hire.		. Ditto.
	Clas	s IV	
64.	As company or association or body of individuals, the paid-up capital of which is equivalent to twenty-five thousand rupees or upwards but is less than fifty thousand rupees.	Which exercises or carries or any profession, trade or calling whatsoever but is not include in Class I or Class II or Class III	, I
65.	As proprietor of a newspaper, periodical, journal or other public media.	Who is not included in Class I and the circulation in respect o which is five thousand copie per issue or onwards.	f
66.	As owner or occupier of a cotton, jute, hide or other screw-house or press-house.	Who is not included in Class I or Class III and the rent a charged by the owner or occupie of the place of business or th fair-letting value of the place of business is fifty rupees permensem or upwards.	s r e f
67.	As decorator	Ditto	. Ditto.

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Si.	No. Profession, trade and callings.		Classes.		Rate of annual tax.
1)) (2)		(3)		(4)
68	As printer, publisher, lithographer, engraver, diesinker, photographer or phototyper.	or Class charged by of the pla fair-letting business	ot included in C III and the ry the owner or occe of business g value of the p is fifty ruped r upwards.	ent as ecupier or the lace of	One hundred rupees.
.69.	As owner or occupier of a market or a place of public entertainment, other than a theatre of a cinema house, kept up for the purpose of profit.	Ditto			Ditto.
70.	As hotel keeper, boarding house keeper, lodging house keeper, manufacturer, retail trader or shopkeeper.	Ditto	• •		Ditto.
71.	As owner or occupier of a depot or godown for storage of goods for wholesale business.	Ditto			Ditto.
72.	As keeper of a hydrotherapy, bath or other clinic or health resort.	Ditto		• •	Ditto.
73.	As keeper of a laundry	Ditto			Ditto.
74.	As keeper of an unsophisticated hair-dressing saloon.	Ditto	• •		Ditto.
75.	As dyer or cleaner	Ditto			Ditto.
76.	As keeper of a shop for the sale of any intoxicating drug.	Ditto	• •		Ditto.
77.	As proprietor or keeper of a nursing home or sanatorium with less than five beds for indoor patients.	Who is not or Class II	included in CI I.	ass II	Ditto.
78.	As radiologist	Ditto			Ditto.
79.	Keeper of a laboratory for pathological examination of blood, sputum, urine, stool or such other things.	Ditto	• • •		Ditto.
80.	As dealer, broker or dalal dealing in precious stones or precious metals or articles of precious stones or metals.	Ditto	• • •		Ditto.
81.	As keeper of a sophisticated hair-dressing saloon providing more than average amenity to the customer, or a beauty parlour.	Ditto		• •	Ditto.
82.	As dealer or seller of automobile spare parts	Ditto			Ditto.
83.	As merchant, businessman, banker, wholesale trader, commission agent, engineer, architect, builder, contractor, auctioner or carrier.	Ditto		• •	Ditto.
84.	As owner of less than five taxi-cabs, buses, lorries, tempo-vans or contract cars used for carrying passengers or goods on payment of hire.		• •		Ditto.

SI. N	Io. Profession, trade and callings.	Classes.	Rate of annual tax.	
(1)	(2)	(3)	(4)	
85.	As company or association or body of individuals the paid-up capital of which is less than twenty-five thousand rupees.	Which exercises or carries on any profession, trade or calling whatsover.	Fifty rupees.	
86.	As consulting or practising physician, practising surgeon, licentiate of medicine or surgery, medical practitioner, <i>Kabiraj, Hakim</i> , homoeopath, graduate of any veterinary college, dentist, barrister, attorney, vakil or advocate of the High Court, pleader, proctor, notary public, public accountant, average adjuster, statistical reporter, analyst, shroff or banian, freight broker or negotiator.	Who is not included in Class II or Class III and whose annual income out of the profession is less than five thousand rupees.	Ditto.	
87.	Broker or dalal employed in the wholesale transfer of purchase of imports or exports, country produced silk or other merchandise.	Ditto	Ditto.	
88.	Broker, dalal or dealer in houses, or landed property, Government securities, shares or bills of exchange.	Ditto	Ditto.	
89.	As sculptor, painter, stage or film actor or actress, singer, musician, magician or dancer in profession.	When annual income is less than five thousand rupees.	Ditto.	
	Cla	ss V		
90.	As proprietor of a newspaper, periodical, journal or other public media.	Who is not included in Class II or Class IV and the circulation in respect of which is one thousand copies per issue or upwards.	Ditto.	
91.	As Insurance agent, broker or canvasser	Whose annual income out of the profession is not less than three thousand rupees.	Ditto.	
92.	As mukhtear	Ditto	Ditto.	
93.	As owner or occupier of a cotton, jute, hide or other screw-house or press-house.	Who is not included in Class II or Class III or Class IV.	Ditto.	
94.	Decorator	Who is not included in Class II or Class III or Class IV and the rent as charged by the owner or occupier of the place of business is twenty-five rupees or upwards.	Ditto.	
95.	As printer, publisher, lithographer, engraver, diesinker, photographer or phototyper.	The rent is charged by the owner or occupier of the place of business or the fair-letting value of the place of business is twenty-five rupees per mensem or upwards.	Ditto.	

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SI. N	o. Profession, trade and callings.		C	Classes.		Rate of annual tax.
(1)	(2)			(3)		(4)
96.	Hotel-keeper, boarding house keeper, lodgin house keeper, manufacturer, retail trader or sho keeper.	p (The rent is charged by the owner or occupier of the place of business or the fair-letting value of the place of business is twenty-five rupees per mensem or upwards.			Fifty rupees.
97.	Dyer or cleaner .	.]	Ditto			Ditto.
98.	Keeper of an unsophisticated hair-dressing saloon	1. I	Ditto			Ditto.
99.	Order supplier .	. 1	Ditto			Ditto.
100.	As owner of a tutorial home, commercial schoo or college.	ol]	Ditto			Ditto.
101.	As carriage dealer or house dealer .	. I	Ditto			Ditto.
102.	As plumber, electric fitter or gas fitter .	I	Ditto			Ditto.
103.	As poddar or money changer	. І	Ditto			Ditto.
104.	As owner or occupier of a market or a place of public entertainment other than a theatre or a cinema house, kept up for profit.	f V a o		included in C or Class IV.		Ditto.
105.	As owner or occupier of a depot or godown for storage of goods for wholesale business.	r I	Ditto		٠.	Ditto.
106.	As keeper of hydrotherapy, bath or other clinic or health resort.	r I	Ditto			Ditto.
107.	As keeper of a shop for the sale of any intoxicating drug.	g E	Ditto	• •		Ditto.
108.	As keeper of a laundry	. D)itto			Ditto.
109.	As owner of a hire-purchase business	D	itto			Ditto.
110.	As private Detective					Ditto.
111.	As keeper of a billiard room					Ditto.
112.	As pawn broker or money lender					Ditto.
113.	As professional Astrologer					Ditto.
114.	As owner of a steam ferry boat or steam cargo boat.			••		Ditto.
115.	As commercial traveller or manufacturer's representative.					Ditto.
116.	As chalani trader or purchaser of goods in Howrah for transport and sale beyond the limits of Howrah.					Ditto.

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SL N	lo. Profession, trade and callings.	Classes.	Rate of annual tax.
(1)	(2)	(3)	(4)
117.	As advertisement broker		Fifty rupees.
118.	As labour supplier, licensed shipping broker, boat supplier or custom house agent.		Ditto.
119.	As surveyor (including a licensed building surveyor), professional measurer.	••	Ditto.
120.	As practising apothecary or practising veterinary surgeon.		Ditto.
121.	As broker or dalal	Who is not specified otherwise or who is not included in any other class.	Ditto.
122.	As decorator	Who is not included in Class II or Class III or Class IV or Calss V.	Twenty-five rupees.
123.	As owner of a tutorial home, commercial school or college.	Who is not included in Class V	Ditto.
124.	As printer, publisher, lithographer, engraver, diesinker, photographer or phototyper.	Who is not included in Class II or Class III of Class IV or Class V.	Ditto,
125.	As hotel keeper, boarding house keeper, lodging house keeper or manufacturer.	Ditto	Ditto.
	Clas	s VI	
126.	As retail trader or shop keeper	Who is not included in Class II or Class III or Class IV or Class V and the rent as charged by the occupier of the place of business or fair-letting value of whose place of business is fifteen rupees per mensem or upwards.	Ditto.
127.	As keeper of an unsophisticated hair-dressing saloon.	Ditto	Ditto.
128.	As dyer or cleaner	Ditto	Ditto.
129.	As order supplier	Who is not included in Class V	Ditto.
130.	As carriage dealer or horse dealer	Ditto	Ditto.
131.	As plumber, electric fitter or gas fitter	Ditto	Ditto.
132.	As poddar or money changer	Ditto	Ditto.

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S1.	No.	Profession, trade and callings.			Classes.		Rate of annual tax.
(1)	(2)			(3)		(4)
133	3. As (owner of a music or a dance school	٠.				Twenty-five rupees,
134	l. As p	professional draftsman					Ditto.
135	or o	roprietor of a newspaper, periodical, . ther public media.	journ al	or Class I circulation	ot included in V or Class V In in respect on In one thousand	and the	Ditto.
136.	. As ii	nsurance agent, broker or canvasser	• •	Whose and profession thousand r	nual income or i is less that rupees.	ut of the	Ditto.
137.	. As a	mukhtear	٠.	Ditto			Ditto.
138.	As fo	ortune teller					Ditto.
139.	As ov a bull	vner of a cargo-boat or a passenger book or a buffalo car which is let out or	oat or hire.				Ditto.
140.	As ba	nk supplier or stamp vendor					Ditto.
141.	As ov ricksh out fo	oner of three or more jin-rickshaws, caws, carriages or hand-carts which a r hire.	cycle- re let				Ditto.
			Class	VII			
142.	As ke	eper of a sliop or other place of busi	ness	Who is not i class.	ncluded in any	other	Fifteen rupees.
143.	As pac boxwa	llar, vendor of goods in carts, hawke	er or				Ditto.
144.	As own ricksha out on	ner of less than three jin-rickshaws, cy ws, carriages or hand-carts, which ar hire.	ycle- e let		• •	• •	Ditto.
145.	As pro	fessional petition, letter or bill writer	٠		• • ·		Ditto.

(Schedule IV.)

SCHEDULE IV

[See section 3.]

Tax on Advertisements

		Per month Rs. P.	Per year Rs. P.
1.	Advertisements on hoardings, walls or posts or in the form of non-illuminated sky-signs—		
	(a) for a space up to 1 square metre		12-00
	(b) for a space over 1 square metre and up to 2.5 square metres		25.00
	(c) for every additional 2.5 square metres or less		20-00
2.	Advertisements on cloth hung across streets of footpaths—		
	(a) in a street up to 6 metres wide	1.00	
		(per running 30	centimetres)*
	(b) in a street over 6 metres wide	1.50	
		(per running 30	centimetres)*
3.	(i) Advertisements which are fixed to or against the wall or outer face of a building and		
	(1) no part of which projection on or over a street:		
	(a) for a space up to 1 square metre		12.00
	(b) for a space over 1 square metre and up to 2.5 square	• •	12 00
	metres.		25.00
	(c) for every additional 2.5 square metres or less		20-00
	(2) which are placed in a position inclined to the vertical or	•	
	otherwise project on or over a street:		
	(a) for a space up to 1 square metre		12.00
	(b) for a space over 1 square metre and up to 2.5 square		
	metres.		25.00
	(c) for every additional 2.5 square metres or less		20.00
	(ii) Advertisement suspended over or across street—		
	(a) for a space up to 1 square metre		12.00
	(b) for a space over 1 square metre and up to 2.5 square metre	es	25.00
	(c) for every additional 2.5 square metres or less		20.00
	•		
4.	Advertisement hoarding standing blank but bearing the name of the advertiser or with the announcement 'To be let' displayed thereon:		
	(a) for a space up to 1 square metre	0.50	
	(b) for a space over 1 square metre and up to 5 square metres	1.00	
	(c) for every additional 2.5 square metres or less	1.00	
	(*) 111 1-11 additional 2 5 square meteo of 1655	1.00	• •

^{*}In addition to the usual amount on the basis of the surface area of the cloth, calculated at the rates as in item I, reduced in terms of a month.

N.B.—If the advertisement board projects more than sixty centimetres over or across streets—Rs. 4 for every additional 30 centimetres in addition to the tax prescribed above.

N.B.—If the board exceeds 15 centimetres in thickness—2 per 30 centimetres of the thickness in addition to the tax above:

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(Schedule IV.)

		Per month Rs. P.	Per year Rs. P.
5.	Advertisement board carried on vehicles (or advertisements displayed on the body of vehicles)—		
	(a) for a space up to 1 square metre		20.00
	(b) for a space over 1 square metre and up to 2.5 square metres		41.00
	(c) for a space over 2.5 square metres and up to 5 square metres		75.00
	(d) for every additional 5 square metres or less		75.00
	rovided that in the case of a person advertising in more than one vehicle		
	time the total space advertised in all the vehicles taken together shall ken into account for the purpose of determination of the tax.		
6.	Illuminated advertisement boards carried on vehicles (or illuminated		
	advertisements displayed on the body of vehicles)—		
	(a) for a space up to 2-5 square metres		75.00
	(b) for a space over 2.5 square metres and up to 5 square metres		150-00
	(c) for every additional 5 square metres or less		150-00
7.	Advertisement boards carried by sandwich boardmen-		
	(a) for each board up to 1 square metre	1.25	1.4
	(b) for each board over 1 square metre and up to 2.5 square metres	2.50	
	(c) for every additional 1 square metre or less	1.25	
8.	Illuminated advertisement boards carried by sandwich boardmen—		
	(a) for each board up to 1 square metre	2.50	
	(b) for each board over 1 square metre and up to 2.5 square metres	5.00	
	(c) for every additional 1 square metre or less	2.50	
9.	Illuminated sky-signs and advertisements other than those referred to in items 6 and 8—		
	(a) for a space over 2,000 square centimetres		16.00
	(b) for a space over 2,000 square centimetres and up to 5,000		22.00
	square centimetres.		32.00
	(c) for a space over 5,000 square centimetres and up to 2.5 square		10.00
	metres.	• •	40.00
	(d) for every additional 2-5 square metres or less	• •	40.00
	I.B.—In the case of projected advertisements in addition to the tax ribed above, the same rate will supply regarding projection and		
	ness, as given in item 3 above.		
10.	Advertisements exhibited on screens by means of lantern slides or similar devices—		
	(a) for a space upto 5,000 square centimetres		64.00
	(b) for a space over 5,000 square centimetres and up to 2.5 square met	res	80-00
	(c) for every additional 2-5 square metres or less	103	80-00
	, , 101 0.019 and and the organic metres of 1000	• •	00 00

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(Schedule IV.)

		Per month Rs. P.	Per year Rs. P.
11,	Posters on walls, hoardings, frames, posts, kiosks, upon or in vehicles—		
	(a) for a space not exceeding a single royal	 0.25	
	(b) for a space not exceeding double royal	 0.50	
	(c) for every additional I square metre	 0.37	

If a poster for which tax has already been paid has to be replaced due to damage or otherwise before the expiry of the period for which the tax has been paid, a stamp may be affixed to the new poster to the effect that it is covered by the original receipt for payment, the number and date whereof should be specified on the body of the poster:

Provided that the previous approval of the Commissioner shall be taken before erecting such new posters.

12.	Fly-	posters or hand-posters		
	(a)	of a size up to 96 square centimetres	 	l paisa each.
	(b)	of a size over 96 square centimetres and upto 192 square		
		centimetres.	 	2 paise each.
	(c)	of a size over 192 square centimetres and upto 320 square		
		centimetres.	 	3 paise each.
	(d)	of a size over 320 square centimetres and upto 480 square		
		centimetres.	 	5 paise each.
	(e)	of every additional 96 square centimetres or less	 	1 paisa each.

EXPLANATION

1. In calculating the space or area referred to above all the faces of the advertisement hoardings, boards, etc., utilised for purposes of display shall be taken into account:

Provided that in the case of a sky-sign, in addition to the above, the face surface of the supporting pillars or raised platforms, if any, below the actual displaying area shall also be taken into account.

2. An advertisement shall not be deemed to be an illuminated advertisement within the meaning of this Schedule if such advertisement is illuminated merely by light which, in the opinion of the Commissioner, is not more than what is necessary to make the same visible at night.

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(Schedule V.) SCHEDULE V

[See section 220.]

Penalties

Section and sub-section, clause or proviso.	Subject	Maximum fine or imprisonment that may be imposed.	Maximum daily fine that may be imposed.
1	2	3	4
Section 77, subsection (3).	Requisition by auditors to produce documents, to appear in person or to make and sign declaration to answer question or to submit statement.	Two hundred rupees.	Fifty rupees.
Section 104	Advertisement made without payment of taxes.	One thousand rupees.	One hundred rupees.
Section 111, subsections (2) and (3).	Default in furnishing statement and production of books and accounts.	One hundred rupees.	Ten rupees.
Section 142	Construction of private streets, walls, fence, etc. on municipal drain, channel, etc. without permission.	One thousand rupees.	One hundred rupees.
Section 144, subsection (1).	Unlawful connection of house drain with municipal drain.	One thousand rupees.	One hundred rupees.
Section 145	Requisition to owner to arrange for sufficient means of effectual drainage.	One thousand rupees.	One hundred rupees.
Section 148	Throwing, emptying or turning certain matters not to be passed through municipal drains.	One thousand rupees.	Fifty rupees.
Section 153, subsection (3).	Keeping or maintaining toilet or urinal for public use without permission.	Five hundred rupees.	Fifty rupees.
Section 155, subsection (2).	Failure to provide privy, urinal, bathing or washing place.	Five hundred rupees.	Fifty rupees.
Section 156	Failure to provide privy or make alteration or substitution of service privy by other system.	Five hundred rupees.	Fifty rupees.
Section 157, subsection (1).	Construction of cesspool in violation of provision.	Five hundred rupees.	Twenty-five rupees.
Section 157, subsection (2).	Requisition on owner to fill up or remove unlawful cesspool.	Five hundred rupees.	Twenty-five rupees.

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(Schedule V.)

Section and sub-section, clause or proviso.	Subject	Maximum fine or imprisonment that may be imposed.	Maximum daily fine that may be imposed.
1	2	3	4
Section 163	Failure to comply with a notice for removal or alteration of verandah, platform, building etc.	One thousand rupees.	Fifty rupees.
Section 164	Failure to remove wall, fence, rail, platform, etc.	Five thousand rupees.	Fifty rupees.
Section 165	Prohibition of tethering of animals and milking of cattle.	Two hundred rupees.	Ten rupees.
Section 166, subsection (5).	Construction or reconstruction in violation of the regular line of a street or building line without proper permission.	One hundred rupees.	
Section 170, subsection (1).	Utilisation or sale of land for construction of buildings without provision for streets giving access to the site.	One thousand rupees.	• •
Section 170, subsection (2).	Utilisation or disposal of land without sending a written application with a lay out plan.	One thousand rupees.	
Section 171	Prohibition of making new streets.	One thousand rupees.	• •
Section 173	Unauthorised use of land as building site.	Two thousand and five hundred rupees or imprisonment for six months or both.	One hundred rupees per square metre.
Section 177, subsection (1).	Unauthorised erection to a building.	Two thousand and five hundred rupees or imprisonment for six months or both.	Two hundred rupees.
Section 178	Occupation of a building without a completion certificate.	Five hundred rupees.	Twenty-five rupees.
Section 179, subsection (1).	Change of the use of premises sanctioned for specified purposes.	Two thousand and five hundred rupees or imprisonment for six months or both.	Two hundred rupees.

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(Schedule V.)

Section and sub-section, clause or proviso.	Subject	Maximum fine or imprisonment that may be imposed.	Maximum daily fine that may be imposed.	
1	2	3	4	
Section 188, subsection (3).	Failure to perform duties in the matter of collection of solid wastes.	Three hundred rupees.	Twenty-five rupees.	
Section 190, subsection (1).	Use, alteration, etc. of premises as godowns, ware-houses, etc. without permission.	Two thousand and five hundred rupees or imprisonment for six months or both.	Two hundred rupees.	
Section 191, subsection (1).	Establish a factory without permission or altering or extending the same otherwise than in conformity with the conditions.	Two thousand and five hundred rupees or imprisonment for six months or both.	Two hundred rupees.	
Section 192, subsection (1).	Keeping eating house, etc. without permission or otherwise than in conformity with a licence.	Two thousand and five hundred rupees or imprisonment for six months or both.	Two hundred rupees.	
Section 193	Keeping open threaters, circuses, etc. without permission or otherwise than in conformity with a licence.	One thousand rupees.	One hundred rupees.	
Section 196	Keeping open any private market, etc. otherwise than in conformity with a licence.	Two thousand and five hundred rupees or imprisonment for six months or both.	Two hundred rupees.	
Section 197, clause (a).	Carrying on the trade of a butcher otherwise than in conformity with a licence.	Two thousand and five hundred rupees or imprisonment for six months or both.	Two hundred and fifty rupees.	
Section 197, clause (b).	Prohibition of selling of flesh, fish or animal without licence.	Five hundred rupees.	Twenty-five rupees.	
Section 200	Prohibition of hawking, etc. otherwise than in terms of a licence.	Five hundred rupees.	Twenty-five rupees.	
Section 201	Prohibition of carrying on trade of a butcher, fish monger, etc. otherwise than in conformity with a licence.	Five hundred rupees.	Twenty-five rupees.	

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(Schedule V.)

Section and sub-section, clause or proviso.	Subject	Maximum fine or imprisonment that may be imposed.	Maximum daily fine that may be imposed.	
1	2	3	4	
Section 202	Prohibition of sale, etc. of adulterated or misbranded food or drug.	Two thousand and five hundred rupees or imprisonment for six months or both.	Two hundred rupees.	
Section 203	Failure to register manufactory	Two thousand and five hundred rupees or imprisonment for six months or both.	Two hundred rupees.	
Section 204	Prohibition of keeping adulterants in a place where butter, ghee, etc. are manufactured or stored.	One thousand rupees.	Two hundred rupees.	
Section 205, subsection (2).	Failure to provide protection to articles of food drug, receptacle, etc.	Two hundred rupees.	Fifty rupees.	
Section 206	Keeping of shops, etc. otherwise than in conformity with a licence or failure to display the licence.	One thousand rupees.	One hundred rupees.	
Section 209	Failure to give information of dangerous diseases.	One hundred rupees.		
Section 212	Failure to take measures to prevent spread of dangerous diseases.	One hundred rupees.	1. 1	
Section 214, subsection (1).	Non-registration of place for disposal of the dead and failure to deposit plan in municipal office.	One hundred rupees.		